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**INTERNATIONAL AGREEMENT ON OLIVE OIL AND
TABLE OLIVES, 2015**

**ACCORD INTERNATIONAL DE 2015 SUR L'HUILE D'OLIVE
ET LES OLIVES DE TABLE**

**CONVENIO INTERNACIONAL DEL ACEITE DE OLIVA Y DE
LAS ACEITUNAS DE MESA DE 2015**



**INTERNATIONAL AGREEMENT ON OLIVE OIL AND
TABLE OLIVES, 2015**



**UNITED NATIONS
2015**

International Agreement on Olive Oil and Table Olives, 2015

Chapter I General objectives

Article 1 Objectives of the Agreement

1. With respect to standardization and research

- To seek to achieve uniformity in national and international legislation relating to the physico-chemical and organoleptic characteristics of olive oils, olive pomace oils and table olives in order to prevent any obstacle to trade;
- To conduct activities in the area of physico-chemical and organoleptic testing in order to add to the knowledge of the composition and quality characteristics of olive products, with a view to consolidating international standards and so enabling:
 - Product quality control;
 - International trade and its development;
 - Protection of consumer rights;
 - Prevention of fraudulent and misleading practices and adulteration;
- To strengthen the role of the International Olive Council as a forum of excellence for the international scientific community in the area of olives and olive oil;
- To coordinate studies and research on the nutritional qualities and other intrinsic properties of olive oil and table olives;
- To facilitate the exchange of information on international trade flows.

2. With respect to olive growing, olive oil technology and technical cooperation

- To promote technical cooperation and research and development in the olive sector by encouraging the cooperation of public or private bodies and/or entities, whether national or international;

- To conduct activities for the identification, preservation and utilization of the gene sources of olive trees;
- To study the interaction between olive growing and the environment, particularly with a view to promoting environmental conservation and sustainable production, and to ensure the integrated and sustainable development of the sector;
- To foster the transfer of technology through training activities in the fields connected with the olive sector by organizing international, regional and national activities;
- To promote the protection of geographical indications of olive products in compliance with the corresponding international agreements to which a member may be a party;
- To encourage the exchange of information and experience in the phytosanitary field on olive growing.

3. With respect to the promotion of olive products, dissemination of information and the olive economy

- To enhance the role of the International Olive Council as a world documentation and information centre about the olive tree and its products and as a meeting point for all the operators in the sector;
- To promote the consumption of olive products, the expansion of international trade of olive oil and table olives and information in relation to the trade standards of the International Olive Council;
- To support international and regional activities encouraging the dissemination of generic scientific information on the nutritional, health and other properties of olive oil and table olives with a view to improving consumer information;
- To examine the world balances for olive oil, olive pomace oils and table olives, undertake studies and propose appropriate measures;
- To disseminate economic data and analyses on olive oil and table olives and provide members with the indicators necessary to contribute to the smooth functioning of the olive products markets;

- To disseminate and use the results of research and development programmes linked to olive growing and study their applicability in increasing production efficiency.

Chapter II Definitions

Article 2 Definitions for the purposes of this Agreement

1. “International Olive Council” means the international organization referred to in article 3, paragraph 1, established for the purpose of applying the provisions of this Agreement.
2. “Council of Members” means the decision-making organ of the International Olive Council.
3. “Contracting Party” means a State, a Permanent Observer in the General Assembly of the United Nations, the European Union or an intergovernmental organization as provided for in article 4, paragraph 3, which has consented to be bound by this Agreement.
4. “Member” means a Contracting Party as defined above.
5. “Olive oil” means the oil obtained solely from the fruit of the olive tree (*Olea europaea L.*), to the exclusion of oil obtained by solvent or re-esterification processes and of any mixture with oils of other kinds. It shall encompass the following designations: extra virgin olive oil, virgin olive oil, ordinary virgin olive oil, lampante virgin olive oil, refined olive oil and olive oil composed of refined olive oil and virgin olive oils.
6. “Olive pomace oil” means the oil obtained by treating olive pomace with solvents or other physical treatments, to the exclusion of oils obtained by re-esterification processes and of any mixture with oils of other kinds. It shall encompass the following designations: crude olive pomace oil, refined olive pomace oil and olive pomace oil composed of refined olive pomace oil and virgin olive oils.
7. “Table olives” means the product prepared from the sound fruits of varieties of the cultivated olive tree which are chosen for their production of olives particularly suited to curing, and which are suitably treated or processed and offered for trade and for final consumption.

8. "Olive products" means all edible olive products, in particular olive oils, olive pomace oils and table olives.
9. "Olive by-products" means, in particular, the products derived from olive pruning and the olive products industry and the products resulting from alternative uses of the products of the sector.
10. "Olive crop year" means the period from 1 September of year n to 31 August of year $n+1$ for table olives and the period from 1 October of year n to 30 September of year $n+1$ for olive oil. For the southern hemisphere this period corresponds to the calendar year n for table olives and olive oil.
11. "Trade standards" means the standards adopted by the International Olive Council acting through its Council of Members which apply to olive oils, olive pomace oils and table olives.

Chapter III Institutional provisions

Section 1 Establishment, organs, functions, privileges and immunities

Article 3 Structure and headquarters of the International Olive Council

1. The International Olive Council shall carry out its functions through the following organs:
 - (a) The Council of Members;
 - (b) The Chair and Vice-Chair;
 - (c) The Administrative and Financial Affairs Committee, and any other committees and subcommittees;
 - (d) The executive secretariat.
2. The headquarters of the International Olive Council shall be established in Madrid, Spain, for the duration of this Agreement unless the Council of Members decides otherwise.

Article 4
Members in the International Olive Council

1. Each Contracting Party which accedes shall be a member of the International Olive Council in that it has accepted to be bound by this Agreement.
2. Each member contributes to the objectives referred to in article 1 of this Agreement.
3. In this Agreement, the term "Government" shall be construed as including the representative of any State, a Permanent Observer in the General Assembly of the United Nations, the European Union and any intergovernmental organization having comparable responsibilities in respect of the negotiation, signature, conclusion, ratification and implementation of international agreements, in particular commodity agreements.

Article 5
Privileges and immunities

1. The International Olive Council shall have legal personality. It shall, in particular, have the capacity to contract, to acquire and to dispose of movable and immovable property and to institute legal proceedings. It shall not have the power to borrow money.
2. The status, privileges and immunities of the International Olive Council as well as of its Executive Director, senior officials and staff, and of the experts and delegates of the members who are in the territory of the host Government for the performance of their functions shall be governed by the headquarters agreement concluded between the host Government and the International Olive Council.
3. The Government of the State in which the headquarters of the International Olive Council is situated shall, in so far as the legislation of that State allows, exempt the remuneration paid by the International Olive Council to its employees and the assets, income and other property of the International Olive Council from taxation.
4. The International Olive Council may conclude agreements with one or more members relating to such privileges and immunities as may be necessary for the proper application of this Agreement.

Article 6
Composition of the International Olive Council

1. The International Olive Council shall be composed of all the members of the International Olive Council.
2. Each member shall designate its representative in the International Olive Council.

Article 7
Powers and functions of the organs

1. The Council of Members

- (a) The Council of Members shall be composed of one delegate per member. Furthermore, each member may appoint one or more alternates and one or more advisers to its delegate.

The Council of Members is the highest authority and decision-making organ of the International Olive Council and shall exercise all such powers and functions as are necessary to achieve the objectives of this Agreement.

- (b) The Council of Members shall be responsible for applying the provisions of this Agreement. To do so, it shall take decisions and adopt recommendations provided the powers or functions concerned are not explicitly vested in the Executive Director.

Any decision or recommendation adopted in accordance with the International Agreement that preceded this Agreement and that is still in force at the time of the entry into force of this Agreement shall continue to apply unless it is contrary to this Agreement or it is repealed by the Council of Members.

- (c) In order to implement this Agreement, the Council of Members shall, in accordance with the provisions of this Agreement, adopt:
 - (i) Rules of Procedure;
 - (ii) A financial regulation;
 - (iii) Staff regulations having regard to those applying to officials of similar intergovernmental organizations;

(iv) An organization chart and job descriptions;

(v) Other procedures required for the functioning of the International Olive Council.

(d) The Council of Members shall adopt and make public an annual report on its activities and on the operation of this Agreement as well as such reports, studies and other documents as it deems useful and necessary.

2. Chair and Vice-Chair

(a) The Council of Members shall nominate a Chair and a Vice-Chair for one year from among the delegations of the members. In the event of the Chair or the Vice-Chair being the Head of Delegation when presiding at meetings, his/her right of participation in decisions of the Council of Members shall be exercised by another member of his/her delegation.

(b) Without prejudice to the powers or functions vested in the Executive Director in, or in accordance with, this Agreement, the Chair shall preside over the sessions of the Council of Members, direct discussions with a view to facilitating the decision-making process and exercise any other related responsibilities and functions set out in this Agreement and/or further specified in the Rules of Procedure.

(c) The Chair shall be accountable to the Council of Members in the exercise of his/her functions.

(d) The Vice-Chair shall replace the Chair in the event of his/her absence, in which case he/she shall have the same powers and duties as the Chair when designated to take the place of the latter.

(e) The Chair and Vice-Chair shall not receive any remuneration. In the event of the temporary absence of both the Chair and Vice-Chair or of the permanent absence of one or both, the Council of Members shall nominate new officers, temporary or permanent as appropriate, from among the delegations of the members.

3. Administrative and Financial Affairs Committee, other committees and subcommittees

To facilitate the work of the Council of Members, powers shall be given to the Council to establish, in addition to the Administrative and

Financial Affairs Committee referred to in article 13 of this Agreement, any other committees and subcommittees as it deems useful for assisting it in the exercise of its functions under this Agreement.

4. Executive secretariat

(a) The International Olive Council shall have an executive secretariat comprising an Executive Director, senior officials and such staff as are required to perform the tasks arising from this Agreement. The functions of the Executive Director and of the senior officials shall be governed by the Rules of Procedure which shall lay down, in particular, the tasks assigned to them.

(b) The paramount consideration in the employment of the staff of the executive secretariat shall be the necessity of securing the highest standards of efficiency, competence and integrity. The staff of the executive secretariat, in particular the Executive Director, senior officials and middle management, shall be appointed on the basis of the principle of proportionate alternation among the members and of geographical equilibrium.

(c) The Council of Members shall appoint the Executive Director and senior officials for a period of four years. The Council of Members may, in accordance with the provisions of article 10, paragraph 4 (b), decide to renew or extend any appointment for not more than one period of a maximum of four years.

The Council of Members shall fix their terms of appointment in the light of those applying to corresponding officials of similar intergovernmental organizations.

(d) The Executive Director shall appoint the staff in accordance with the provisions laid down in this Agreement and the staff regulations. The Executive Director shall ensure that all appointments respect the principles enshrined in paragraph 4 (b) of this article and shall report thereon to the Administrative and Financial Affairs Committee.

(e) The Executive Director shall be the chief administrative officer of the International Olive Council and shall be responsible to the Council of Members for the performance of any duties devolving upon him/her in the administration and operation of the Agreement. The Executive Director shall exercise his/her duties and take management decisions on a collegiate basis with the senior officials according to the provisions of the Rules of Procedure.

(f) The Executive Director, senior officials and the other members of staff shall not carry out any gainful activity in any of the various sectors of the olive growing and olive products industry.

(g) The Executive Director, senior officials and staff shall not seek or receive instructions regarding their duties under this Agreement from any member or from any authority external to the International Olive Council. They shall refrain from any action which might reflect on their position as international officials responsible only to the Council of Members. Members shall respect the exclusively international character of the responsibilities of the Executive Director, senior officials and staff and shall avoid influencing them in the discharge of their responsibilities.

Section 2

Functioning of the Council of Members

Article 8

Sessions of the Council of Members

1. The Council of Members shall meet at the headquarters of the International Olive Council unless it decides otherwise. If, on the invitation of any member, the Council of Members decides to meet elsewhere, that member shall bear the extra expenditure this entails for the budget of the International Olive Council over and above that incurred in holding a session at the headquarters.
2. The Council of Members shall hold two regular sessions a year.
3. The Council of Members shall meet in extraordinary session at any time at the request of:
 - (a) The Chair;
 - (b) At least three members.
4. Notice of a session shall be given at least 60 days before the date of the first meeting in the case of regular sessions, and preferably 30 days but not less than 21 days before the date of the first meeting in the case of extraordinary sessions. The expenses of delegations to the Council of Members shall be met by the members concerned.

5. Any member may, by written notification addressed to the executive secretariat before or during any regular or extraordinary session, authorize another member to represent its interests and exercise its right to participate in the decisions at that session of the Council of Members. A member may not represent more than one other member at any session of the Council of Members.

6. Any third party or entity with an intention to accede to this Agreement and/or with a direct interest in the activities of the International Olive Council may, upon its own initiative or upon the invitation of the Council of Members and with the prior consent of the latter, attend as an observer at all or parts of a given session or sessions of the Council of Members.

7. Observers shall not hold the status of members and shall have neither decision-making powers nor voting rights.

Article 9 Quorum for sessions

1. The quorum required for the sitting of a regular or an extraordinary session of the Council of Members shall be verified once on the opening day of the session. It shall be the presence or representation, pursuant to article 8, paragraph 5, of at least three quarters of all the members.

2. If the quorum mentioned in the paragraph above is not met on the opening of the plenary session, the Chair shall postpone the session for 24 hours. The quorum required to open the session at the new time set by the Chair shall be the presence or representation of at least two thirds of all the members.

3. The effective number of members necessary for the quorum shall be the whole number without decimal portions resulting from the application of the proportions mentioned above to the total number of members.

Article 10 Decisions of the Council of Members

1. The decisions of the Council of Members shall be taken by consensus. All decisions under the present article shall be taken by the members present or represented and entitled to vote in line with article 16, paragraph 6. Members undertake to make utmost efforts to resolve any outstanding issues by consensus.

2. For any decision of the Council of Members to be adopted, the presence or representation of at least the majority of all the members entitled to vote in accordance with article 16, paragraph 6, shall be required.

3. Consensus shall apply to all decisions taken in respect of:

- The exclusion of members pursuant to article 34;
- Article 16, paragraphs 6 and 10;
- Amendments to, or termination of this Agreement pursuant to article 32 and article 36;
- Cooperation with other organizations in line with article 12, paragraph 2.

4. For other decisions, if consensus is not reached within a time limit laid down by the Chair, the procedure specified below shall apply:

(a) Decision-making concerning the trade standards and the implementing rules referred to in article 7, paragraph 1 (c) of this Agreement

As a general rule, only decisions for which consensus has been reached at the appropriate level as established by the International Olive Council in its Rules of Procedure shall be submitted to the Council of Members for adoption.

Should consensus not be reached following the procedure applicable at the appropriate level, the decision shall be referred to the Council of Members, together with the report outlining the difficulties encountered in this process and any appropriate recommendation.

The Council of Members shall endeavour to take the decision in question by consensus of members present or represented and entitled to vote in line with article 16, paragraph 6.

If consensus cannot be reached, the decision shall be postponed until the following session, whether regular or extraordinary.

If consensus is again not obtained at that session, the decision shall, if possible, be postponed for at least 24 hours.

Should consensus not be reached within this time period, the decision shall be considered adopted unless it is rejected by at least one quarter of the members or by a member or members with at least a total of 100 participation shares.

(b) Any other decision not referred to in this article, paragraph 4 (a), above

If consensus is not reached within a time limit laid down by the Chair, the members shall take a vote according to the provisions below:

Any decision shall be considered to be adopted when at least the majority of the members representing at least 86 per cent of the participation shares of the members in accordance with paragraph 1 of this article are in favour thereof.

5. The voting and representation procedures referred to in this article shall not apply to those members that do not fulfil the conditions set forth in article 16 of this Agreement, unless the Council decides otherwise in accordance with the same article.

6. The Council of Members may take decisions by an exchange of correspondence between the Chair and the members without holding a session, provided that no member, excluding those members in arrears, objects to this procedure. The rules for the application of this consultation procedure shall be laid down by the Council of Members in its Rules of Procedure. Any decision so taken shall be communicated to all the members by the executive secretariat as quickly as possible and shall be entered in the final report of the following session of the Council of Members.

**Article 11
Participation shares**

1. The members shall together hold 1,000 participation shares. These shares shall be equal to the financial contributions and voting rights of the members.

2. The participation shares shall be divided among the members in proportion to the source data of each member, calculated according to the following formula:

$$q = 1/3 (p1 + p2) + 1/3 (e1 + e2) + 1/3 (i1 + i2)$$

The parameters in this formula are averages expressed in thousands of metric tons, any fraction of 1,000 tons above a whole number being disregarded. There may be no fractions of participation shares.

- q: Source data used for proportionately calculating the participation shares
- p1: Average olive oil production of the last six olive crop years
- p2: Average table olive production of the last six olive crop years converted into its olive oil equivalent by the application of a conversion coefficient of 16 per cent
- e1: Average (customs) olive oil exports of the last six calendar years corresponding to the end years of the olive crop years considered for calculating p1
- e2: Average (customs) table olive exports of the last six calendar years corresponding to the end years of the olive crop years considered for calculating p2, and converted into their olive oil equivalent by the application of a conversion coefficient of 16 per cent
- i1: Average (customs) olive oil imports of the last six calendar years corresponding to the end years of the olive crop years considered for calculating p1
- i2: Average (customs) table olive imports of the last six calendar years corresponding to the end years of the olive crop years considered for calculating p2, and converted into their olive oil equivalent by the application of a conversion coefficient of 16 per cent

3. The initial participation shares will be contained in annex A to this Agreement. They are determined in the light of the average of the data for the last six olive crop years and calendar years for which final data are available.

4. No member shall hold less than five participation shares. If the calculation should give a result of less than five participation shares for an individual member, that member's share shall be increased to five and the participation shares of the other members shall be decreased proportionately.

5. The Council of Members shall, at its second regular session of each calendar year, adopt the participation shares calculated under this article. Without prejudice to paragraph 6 of this article, such distribution shall be in force for the following year.

6. Whenever any Government as referred to in article 4, paragraph 3, becomes, or ceases to be, a Party to this Agreement, or a member changes its status within the meaning of article 16, paragraph 8, the Council of Members shall, for the following year, redistribute the participation shares in proportion to the number of participation shares held by each member, subject to the conditions set out in this article. In the event of accessions to or withdrawals from this Agreement which are effectuated during the ongoing year, the redistribution shall be performed solely for voting purposes.

Article 12
Cooperation with other organizations

1. The International Olive Council may make arrangements for consultation and cooperation with the United Nations and its specialized agencies, in particular the United Nations Conference on Trade and Development, other appropriate intergovernmental organizations and relevant international and regional organizations. Such arrangements may include collaborative agreements with institutions of a financial nature that can contribute to the objectives referred to in article 1 of this Agreement.

2. Any collaborative agreement established between the International Olive Council and the aforementioned international organizations and/or institutions which entails significant obligations for the International Olive Council shall receive the prior approval of the Council of Members in accordance with article 10, paragraph 3.

3. The application of this article shall be governed by the Rules of Procedure of the International Olive Council.

Chapter IV

Administrative and Financial Affairs Committee

Article 13
Administrative and Financial Affairs Committee

1. The Council of Members shall establish an Administrative and Financial Affairs Committee composed of at least one delegate of each member. The Administrative and Financial Affairs Committee shall meet at least twice a year, prior to each session of the Council of Members.

2. The Administrative and Financial Affairs Committee shall be responsible for the functions described in this Agreement and in the Rules of Procedure. It shall be responsible, in particular, for:

- Examining the annual work programme of the executive secretariat for the functioning of the Institution, notably as regards the budget, financial rules and internal and statutory rules, before presenting it to the Council of Members for adoption at its second regular session of the calendar year;
- Supervising the implementation of the internal control standards set forth in the Rules of Procedure of the International Olive Council and the control of the application of the financial provisions referred to in this Agreement;
- Examining the draft annual budget of the International Olive Council proposed by the Executive Director. Only the draft budget proposed by the Administrative and Financial Affairs Committee shall be submitted to the Council of Members for adoption;
- Examining and submitting each year the accounts for the preceding financial year to the Council of Members for adoption at its first regular session of the calendar year together with any other measure dealing with financial and administrative matters;
- Providing advice and recommendations on matters related to the implementation of this Agreement;
- Examining and reporting to the Council of Members with regard to applications for accession by new members or with regard to the withdrawal of a member of the International Olive Council;
- Reviewing compliance with the principles enshrined in article 7 on the appointments of the staff in the executive secretariat and other issues related to the administrative and organizational matters.

3. The Administrative and Financial Affairs Committee shall exercise, in addition to those functions listed in this article, any other function that is delegated to it by the Council in its Rules of Procedure and/or in the financial regulation.

4. The Council of Members shall draw up and adopt detailed rules in its Rules of Procedure for the application of these provisions.

Chapter V Financial provisions

Article 14 Budget

1. The financial year shall coincide with the calendar year.
2. There shall be one single budget comprising two sections:
 - Section I: Administrative;
 - Section II: Operational, including in particular standardization, technical cooperation and promotion.

The Council of Members shall decide on any additional appropriate subsections by taking into account the objectives of the International Olive Council.

3. The budget shall be financed by:
 - (a) The amount of the contribution of each member, which shall be established in proportion to its participation shares as set in compliance with article 11 of this Agreement;
 - (b) Subsidies and voluntary contributions from members, which shall be governed by the provisions embodied in an agreement established between the International Olive Council and the donor member;
 - (c) Donations from Governments and/or other sources;
 - (d) Other forms of supplementary contributions, including services, scientific and technical equipment and/or staff that may meet the requirements of approved programmes;
 - (e) Any other revenue.

4. The International Olive Council shall, as part of the development of international cooperation, endeavour to procure such essential financial and/or technical assistance as may be available from the competent international, regional or national organizations, whether financial or of some other kind.

The above amounts shall be assigned by the Council of Members to its budget.

5. The amounts of the budget that are not committed during one calendar year may be carried forward to the following calendar years as advance funding of the budget as specified in the financial regulation.

Article 15 Other funds

In addition to the budget referred to in article 14, the International Olive Council may be provided with other funds, the purpose, operation and justification for which shall be governed by the Rules of Procedure.

The Council of Members may also authorize the executive secretariat to manage third-party funds. The conditions and scope of such authorization and the liabilities stemming from the management of such funds shall be laid down in the financial regulation.

Article 16 Payment of contributions

1. At its second session of the calendar year, the Council of Members shall determine the aggregate amount of the budget referred to in article 14 of this Agreement and the contribution to be paid by each member for the following calendar year. Such contribution shall be calculated on the basis of the participation shares of each member as established in article 11 of this Agreement.

2. The Council of Members shall assess the initial contribution of any member which becomes a Party to this Agreement after the entry into force of the latter. Such contribution shall be calculated on the basis of the participation shares assigned to the member concerned under article 11 of this Agreement as applied to the unexpired portion of the year in question. The amount of the contribution to be paid by the other members for that calendar year shall not be altered.

3. Contributions shall be payable in euros and shall fall due from the first day of the financial year, that is on 1 January of each year.

The contributions of members for the financial year during which they become members of the International Olive Council shall fall due on the date on which they become members.

4. If, four months after the date on which contributions fall due, a member has not settled its contribution in full, the executive secretariat shall write to

the member concerned within seven days in order to request that member to make payment.

5. If, upon the expiry of a period of two months from the date of the request made by the executive secretariat, the member in question has not yet settled its contribution, the voting rights of that member in the Council of Members shall be suspended until such time as it has made full payment of its contribution.

The representatives of the member concerned shall likewise be suspended from holding elective office in the Council of Members as well as in committees and subcommittees and from participating in activities financed by the International Olive Council in the following year.

6. At its first regular session of the calendar year or the extraordinary session which follows the deadline for contributions, the Council of Members shall be informed if a member has not settled its contribution. The Council of Members, with the exception of the member in arrears, may, after hearing the latter and taking into account its specific situation such as conflicts, natural disasters or difficulties in accessing international financial services, take any other decision by consensus. The Council of Members may adapt the work programme of the executive secretariat in the light of the contributions effectively paid by the members.

7. The provisions of paragraphs 5 and 6 of this article shall apply until the contributions are paid in full by the member in question.

8. After two consecutive years of unpaid contributions, the Council of Members may, upon hearing the member in arrears, decide that the latter shall cease to enjoy the rights of membership but may participate in sessions as an observer within the meaning of article 8, paragraph 7.

9. Any member that withdraws from the Agreement shall remain liable to pay any of its financial obligations under this Agreement and shall not be entitled to any reimbursement of any financial contributions it has already settled.

10. In no case may the Council of Members relieve a member of its financial obligations under this Agreement. The Council of Members may agree by consensus the rescheduling of the financial obligations of present and previous members.

Article 17 Control

1. The financial control of the International Olive Council shall be carried out by the Administrative and Financial Affairs Committee.
2. The financial statements of the International Olive Council for the previous calendar year, certified by an independent auditor, shall be presented to the Administrative and Financial Affairs Committee. After analysing the accounts, the Committee shall, at its first regular session of the calendar year, submit an opinion to the Council of Members for approval and publication.

When performing the above-mentioned audit work, the independent auditors shall verify compliance with the financial regulation in force as well as the functioning and efficiency of the existing internal control mechanisms and shall record the work performed and incidents detected in an annual report, which shall be presented to the Administrative and Financial Affairs Committee.

This audit report shall be presented to the Council of Members at its first regular session.

The Council of Members shall designate the independent auditor who shall be responsible for analysing the annual accounts of the International Olive Council and for drawing up the report mentioned above, both according to the provisions of the financial regulation and its implementing procedures.

3. Furthermore, the Council of Members shall, at its first regular session of the calendar year, examine and adopt the financial report for the previous calendar year relating to:
 - The verification of the management of the funds, assets and cash of the International Olive Council;
 - The regularity of financial operations and their conformity with the rules and regulations and budgetary provisions in force.
4. The ex-post controls of operations are assured by external auditors in accordance with the dispositions of the financial regulation.
5. Based on a risk analysis, a minimum of three members may request the Council for authorization to carry out controls on the activities of the International Olive Council to ensure compliance with the rules in force and the principles of sound financial management and transparency.

The controls will be conducted in close collaboration with the members of the executive secretariat of the International Olive Council in conformity with the rules and procedures defined in the Rules of Procedure and the financial regulation of the International Olive Council.

The relevant report shall be presented to the Council of Members at the first plenary session following the finalization of the report.

Article 18 Liquidation

1. The Council of Members shall, if dissolved, first take the steps stipulated in article 35, paragraph 1.
2. On the expiry of this Agreement, the assets of the International Olive Council and any uncommitted sums proceeding from the funds referred to in article 14 shall be repaid to members in proportion to the total of their participation shares in force at the time.

The voluntary contributions and the donations referred to in article 14 as well as any uncommitted sums referred to in article 15 shall be repaid to the member, donor or third party concerned.

Chapter VI Standardization provisions

Article 19 Designations and definitions of olive oils, olive pomace oils and table olives

1. The designations and definitions of olive oils, olive pomace oils and table olives are described in annexes B and C to this Agreement.
2. The Council of Members may make all such amendments as it deems necessary or appropriate to the designations and definitions of olive oils, olive pomace oils and table olives provided for in annexes B and C to this Agreement.

Article 20
Undertakings by members

1. The members of the International Olive Council undertake to apply the designations prescribed in annexes B and C in their international trade and shall encourage their application in their internal trade.
2. The members undertake to suppress in their internal and international trade any use of the designation “olive oil”, alone or in combination with other words, which is not in conformity with this Agreement. In no case shall the designation “olive oil” be used alone to refer to olive pomace oil.
3. The Council of Members shall determine quality and purity criteria standards applicable to the international trade of the members.
4. Members shall ensure protection in their territory for geographical indications within the meaning of article 22, paragraph 1 of the Agreement on Trade-related Aspects of Intellectual Property Rights (TRIPS Agreement) relating to the products covered by the present Agreement, in accordance with the applicable international rules, procedures and undertakings, in particular article 1 of the TRIPS Agreement.
5. Members shall, upon request, exchange information on the geographical indications that are afforded protection in their territory, with a view, in particular, to strengthening their legal protection from any practice likely to affect their authenticity or mar their reputation.
6. Members shall be empowered to adopt initiatives designed to inform consumers on the specific characteristics of the protected geographical indications in their territory and to add value to such indications, in accordance with the applicable legal provisions.

Article 21
International guarantee label of the International Olive Council

The Council of Members may make provision for the application of the international quality guarantee label ensuring compliance with the international standards of the International Olive Council. The application of this article and the control provisions shall be specified in the Rules of Procedure.

Chapter VII General provisions

Article 22 General obligations

The members shall not adopt any measures that conflict with their obligations under this Agreement or with the general objectives set forth in article 1.

Article 23 Financial liability of members

The financial liability of each member to the International Olive Council and to the other members is limited to the extent of its obligations under article 16 concerning the contributions to the budget referred to in the same article.

Article 24 Environmental and ecological aspects

Members shall give due consideration to the improvement of practices at all stages of olive and olive oil production in order to guarantee the development of sustainable olive growing and undertake to implement such action as may be deemed necessary by the Council of Members to improve or solve any problems encountered in this sphere.

Article 25 Information

The members undertake to make available and furnish to the International Olive Council all the statistics, data and documentation which it needs to discharge its functions under this Agreement, and in particular any information it requires in order to establish the balances for olive oils, olive pomace oils and table olives and to acquire a knowledge of members' national policies for olive products.

Article 26 Disputes and complaints

1. Any dispute which concerns the interpretation or application of this Agreement and which is not settled by negotiation shall, at the request of any member or members which are a party to the dispute, be referred to the Council of Members, which shall take a decision in the absence of the member or members concerned after seeking an opinion, where appropriate, from an

advisory panel. The composition and operational details of this panel shall be laid down in the Rules of Procedure.

2. A substantiated opinion by the advisory panel shall be submitted to the Council of Members, which shall in all circumstances settle the dispute after considering all the relevant facts.

3. Any complaint that a member, the Chair, or the Vice-Chair when acting as the Chair, have failed to fulfil their obligations under this Agreement shall, at the request of the member making the complaint, be referred to the Council of Members. The Council shall take a decision in the absence of the party or parties involved after consulting the parties concerned and after seeking an opinion, where appropriate, from the advisory panel referred to in paragraph 1 of this article. The application of this paragraph shall be further specified in the Rules of Procedure.

4. If the Council of Members finds that a member has committed a breach of this Agreement, it may either impose on that member sanctions, ranging from a simple warning to the suspension of the member's right to participate in decisions of the Council of Members until it has met its obligations, or, in accordance with the procedure laid down in article 34, exclude the member from participation in the Agreement. The member in question shall have the right of recourse in the final instance to the International Court of Justice.

5. If the Council of Members considers that the Chair, or the Vice-Chair when acting as the Chair, has failed to perform his/her tasks in line with this Agreement or the Rules of Procedure, it may, upon the request of at least 50 per cent of the members present, decide either for one session or for a longer duration to temporarily suspend the powers and functions given to the Chair or the Vice-Chair in this Agreement or the Rules of Procedure and to appoint a replacement among the members of the Council. The application of this paragraph shall be further specified in the Rules of Procedure.

6. As regards any dispute relating to transactions in olive oils, olive pomace oils and table olives, the International Olive Council may make appropriate recommendations to the members concerning the constitution and functioning of an international conciliation and arbitration office to deal with any such disputes.

Article 27 **Depositary**

The Secretary-General of the United Nations is hereby designated as the depositary of this Agreement.

Article 28
Signature, ratification, acceptance and approval

1. This Agreement shall be open for signature at United Nations Headquarters from 1 January 2016 until and including 31 December 2016 by parties to the *International Agreement on Olive Oil and Table Olives, 2005*, and Governments invited to the United Nations Conference for the Negotiation of a Successor Agreement to the *International Agreement on Olive Oil and Table Olives, 2005*.
2. This Agreement shall be subject to ratification, acceptance or approval by the signatory Governments in accordance with their respective constitutional procedures.
3. Any Government referred to in article 4, paragraph 3 may:
 - (a) At the time of signing this Agreement, declare in writing that by such signature it expresses its consent to be bound by this Agreement (definitive signature); or
 - (b) After signing this Agreement, ratify, accept or approve it by the deposit of an instrument to that effect with the depositary.
4. Instruments of ratification, acceptance or approval shall be deposited with the depositary.

Article 29
Accession

1. This Agreement shall be open to accession by any Government as defined in article 4, paragraph 3 which may accede to this Agreement upon the conditions to be established by the Council of Members, which shall have in particular the number of participation shares and a time limit for the deposit of the instruments of accession. These conditions shall be transmitted by the Council of Members to the depositary. The procedure for the initiation of accession, accession negotiations and related provisions shall be laid down by the Council of Members in the Rules of Procedure.
2. When the accession negotiations specified in the Rules of Procedure have been completed, the Council of Members shall take a decision on the accession in accordance with the procedure provided for in article 10.

3. Upon accession, a Contracting Party shall be listed in annex A to this Agreement, together with its participation shares as laid down in the conditions of accession.

4. Accession shall be effected by the deposit of an instrument of accession with the depositary. Instruments of accession shall state that the Government accepts all the conditions established by the International Olive Council.

Article 30 **Notification of provisional application**

1. A signatory Government which intends to ratify, accept or approve this Agreement, or any Government for which the Council of Members has established conditions for accession but which has not yet been able to deposit its instrument may, at any time, notify the depositary that it will apply this Agreement provisionally when it enters into force in accordance with article 31, or, if it is already in force, at a specified date.

2. A Government which has submitted a notification of provisional application under paragraph 1 of this article will apply this Agreement when it enters into force, or, if it is already in force, at a specified date and shall, from that time, be a Contracting Party. It shall remain a Contracting Party until the date of the deposit of its instrument of ratification, acceptance, approval or accession.

Article 31 **Entry into force**

1. This Agreement shall enter into force definitively on 1 January 2017, provided that at least five of the Contracting Parties among those mentioned in annex A to this Agreement and accounting for at least 80 per cent of the participation shares out of the total 1,000 participation shares have signed this Agreement definitively or have ratified, accepted or approved it, or acceded thereto.

2. If, on 1 January 2017, this Agreement has not entered into force in accordance with paragraph 1 of this article, it shall enter into force provisionally if by that date Contracting Parties satisfying the percentage requirements of paragraph 1 of this article have signed this Agreement definitively or have ratified, accepted or approved it, or have notified the depositary that they will apply this Agreement provisionally.

3. If, on 31 December 2016, the requirements for entry into force under paragraph 1 or paragraph 2 of this article have not been met, the depositary shall invite those Contracting Parties which have signed this Agreement definitively or have ratified, accepted or approved it, or have notified that they will apply this Agreement provisionally, to decide whether to bring this Agreement into force definitively or provisionally among themselves, in whole or in part, on such date as they may determine.

4. For any Contracting Party which deposits an instrument of ratification, acceptance, approval or accession after the entry into force of this Agreement, this Agreement shall enter into force on the date of such deposit.

Article 32 Amendments

1. The International Olive Council may, acting through the Council of Members, amend this Agreement by consensus.

2. The Council of Members shall fix the date by which members shall notify the depositary of their acceptance of the amendment in question.

3. The amendment shall enter into force 90 days after the depositary has received notification of its acceptance from all the members. If this requirement is not met by the date fixed by the Council of Members in accordance with paragraph 2 of this article, the amendment shall be considered withdrawn.

4. Updates to Annex A pursuant to article 11, paragraph 5 shall not, for the purposes of this article, be considered amendments.

Article 33 Withdrawal

1. Any member may withdraw from this Agreement at any time after the entry into force of this Agreement by giving written notice of withdrawal to the depositary. The member shall simultaneously inform the International Olive Council in writing of the action it has taken.

2. Withdrawal under this article shall become effective 90 days after the notice is received by the depositary.

Article 34
Exclusion

Without prejudice to article 26, if the Council of Members decides that any member is in breach of its obligations under this Agreement and decides further that such breach significantly impairs the operation of this Agreement, it may, by reasoned decision of the other members taken by consensus and in the absence of the member concerned, exclude that member from this Agreement. The International Olive Council shall immediately notify the depositary of its decision. The member in question shall cease to be a Party to this Agreement 30 days after the date of the decision of the Council of Members. No new financial obligations shall ensue after the date of the decision to exclude the member.

Article 35
Settlement of accounts

1. The Council of Members shall determine any settlement of accounts which it finds equitable, taking into account all the commitments entailing legal consequences for the International Olive Council and which would have repercussions on the contribution of a member which has withdrawn from this Agreement or which has been excluded from the International Olive Council or has otherwise ceased to be a Party to this Agreement, as well as the time needed to ensure an adequate transition, in particular when such commitments have to be terminated.

Notwithstanding the provisions of the subparagraph above, such member shall be bound to pay any amounts due from it to the International Olive Council in respect of the period during which it was a member.

2. Upon termination of this Agreement, no member referred to in paragraph 1 of this article shall be entitled to any share of the proceeds of the liquidation or the other assets of the International Olive Council; nor shall it be burdened with any part of the deficit, if any, of the International Olive Council.

Article 36
Duration, extension and termination

1. This Agreement shall remain in force until 31 December 2026.

2. The Council of Members may extend this Agreement. The Council of Members shall notify the depositary of any such extension. Any member which does not accept any such extension of this Agreement shall inform the

International Olive Council and shall cease to be a Contracting Party to this Agreement from the beginning of the period of extension.

3. If before 31 December 2026, or before the expiry of the extension as decided by the Council of Members, a new agreement has been negotiated by the Council of Members but has not yet entered into force either definitively or provisionally, this Agreement shall remain in force beyond its expiry date until the new agreement enters into force for a maximum duration of 12 months.

4. The Council of Members may decide on the termination of this Agreement by consensus. The obligations of the members shall continue until the date of termination as determined by the Council of Members.

5. Notwithstanding the expiry or termination of this Agreement, the International Olive Council shall continue in being for as long as may be necessary for the purpose of carrying out the liquidation of the International Olive Council, including the settlement of accounts, and shall have during that period such powers and functions as may be necessary for these purposes.

6. The Council of Members shall notify the depositary of any decision taken under this article.

Article 37 Reservations

No reservations may be made with respect to any of the provisions of this Agreement.

IN WITNESS WHEREOF the undersigned, being duly authorized thereto, have affixed their signature under this Agreement on the dates indicated.

DONE at Geneva on 9 October 2015, the texts of this Agreement in the Arabic, English, French, and Spanish languages being equally authentic.

Annex A
Participation shares in the budget of the Organization
as established in accordance with article 11

Albania	5
Algeria.....	19
Argentina.....	18
Egypt	23
European Union.....	717
Iran (Islamic Republic of)	5
Iraq	5
Israel.....	5
Jordan	8
Lebanon.....	6
Libya	5
Morocco	41
Montenegro	5
Tunisia.....	67
Turkey	66
Uruguay.....	5
Total	1 000

Annex B
Designations and definitions of olive oils and
olive pomace oils

The designations of olive oils and olive pomace oils are given below with the definition corresponding to each designation:

I. Olive oils

A. Virgin olive oils: Oils which are obtained from the fruit of the olive tree (*Olea europaea L.*) solely by mechanical or other physical means under conditions, particularly thermal conditions, that do not lead to deterioration of the oil, and which have not undergone any treatment other than washing, decantation, centrifugation and filtration. Virgin olive oils shall be classified and designated as follows:

(a) Virgin olive oils fit for consumption as they are:

(i) Extra virgin olive oil: Virgin olive oil, the physico-chemical and organoleptic characteristics of which correspond to those laid down for this category in the trade standard of the International Olive Council;

(ii) Virgin olive oil: Virgin olive oil, the physico-chemical and organoleptic characteristics of which correspond to those laid down for this category in the trade standard of the International Olive Council;

(iii) Ordinary virgin olive oil: Virgin olive oil, the physico-chemical and organoleptic characteristics of which correspond to those laid down for this category in the trade standard of the International Olive Council.¹

(b) Virgin olive oils that must undergo processing prior to consumption:

Lampante virgin olive oil: Virgin olive oil, the physico-chemical and organoleptic characteristics of which correspond to those laid down for this category in the trade standard of the International Olive Council. It is intended for refining for use for human consumption, or it is intended for technical use.

¹ This product may only be sold direct to the consumer if permitted in the country of retail sale. If not permitted, the designation of this product shall comply with the legal provisions of the country concerned

- B. **Refined olive oil:** Olive oil obtained by refining virgin olive oils, the physico-chemical characteristics of which correspond to those laid down for this category in the trade standard of the International Olive Council.²
- C. **Olive oil composed of refined olive oil and virgin olive oils:** Oil consisting of a blend of refined olive oil and virgin olive oils fit for consumption as they are, the physico-chemical characteristics of which correspond to those laid down for this category in the trade standard of the International Olive Council.

II. **Olive pomace oil**³

is the oil obtained by treating olive pomace oil with solvents or other physical treatments, to the exclusion of oils obtained by re-esterification processes and of any mixture with oils of other kinds. It is classified as follows:

- A. **Crude olive pomace oil:** Olive pomace oil, the physico-chemical characteristics of which correspond to those laid down for this category in the trade standard of the International Olive Council. It is intended for refining for use for human consumption, or it is intended for technical use.
- B. **Refined olive pomace oil:** Oil obtained by refining crude olive pomace oil, the physico-chemical characteristics of which correspond to those laid down for this category in the trade standard of the International Olive Council.²
- C. **Olive pomace oil composed of refined olive pomace oil and virgin olive oils:** Oil consisting of a blend of refined olive pomace oil and virgin olive oils fit for consumption as they are, the physico-chemical characteristics of which correspond to those laid down for this category in the trade standards of the International Olive Council. In no case may this blend be called “olive oil”.

² This product may only be sold direct to the consumer if permitted in the country of retail sale.

³ Olive pomace oil cannot be sold with the designation or definition “olive oil”.

Annex C
Designations and definitions of the types of table olives

Table olives shall be classified in one of the following types:

- (i) Green olives: Fruits harvested during the ripening period, prior to colouring and when they have reached normal size. They may vary in colour from green to straw yellow.
- (ii) Olives turning colour: Fruits harvested before the stage of complete ripeness is attained, at colour change. They may vary in colour from rose to wine rose or brown.
- (iii) Black olives: Fruits harvested when fully ripe or slightly before full ripeness is reached. They may vary in colour from reddish black to violet black, deep violet, greenish black or deep chestnut.

Trade preparations of table olives, including in particular types of processing, shall be governed by the applicable trade standards of the International Olive Council.

**ACCORD INTERNATIONAL DE 2015 SUR L'HUILE
D'OLIVE ET LES OLIVES DE TABLE**



**NATIONS UNIES
2015**

Chapitre I

Objectifs généraux

Article premier

Objectifs de l'Accord

1. En matière de normalisation et de recherche

- Œuvrer pour l'uniformisation des législations nationales et internationales relatives aux caractéristiques physico-chimiques et organoleptiques des huiles d'olive, des huiles de grignons d'olive et des olives de table afin d'éviter tout entrave aux échanges;
- Mener des activités en matière d'analyse physico-chimique et organoleptique pour améliorer la connaissance des caractéristiques de composition et de qualité des produits oléicoles, en vue du regroupement des normes internationales qui permettent :
 - Le contrôle de la qualité des produits;
 - Les échanges commerciaux internationaux et leur développement;
 - La protection des droits du consommateur;
 - La prévention des pratiques frauduleuses et trompeuses et l'adultération;
- Renforcer le rôle du Conseil oléicole international en tant que forum d'excellence pour la communauté internationale scientifique en matière oléicole;
- Coordonner des études et des recherches sur les valeurs nutritionnelles et autres propriétés intrinsèques de l'huile d'olive et des olives de table;
- Faciliter l'échange d'informations sur les échanges commerciaux internationaux.

2. En matière d'oléiculture, d'oléotechnie et de coopération technique

- Promouvoir la coopération technique et la recherche-développement oléicoles en encourageant la collaboration d'organismes et/ou entités, publics ou privés, nationaux ou internationaux;
- Mener des activités visant à identifier, conserver et utiliser les sources génétiques de l'olivier;
- Étudier l'interaction entre l'oléiculture et l'environnement, en particulier dans l'optique de promouvoir la conservation environnementale et la production durable, et assurer le développement intégré et durable du secteur;

- Encourager le transfert de technologies au moyen d'activités de formation dans les domaines liés au secteur oléicole en organisant des activités internationales, régionales et nationales;
- Promouvoir la protection des indications géographiques des produits oléicoles conformément aux règlements internationaux correspondants auxquels un membre peut être partie;
- Encourager l'échange d'informations et de données d'expérience dans le domaine phytosanitaire concernant l'oléiculture.

3. En matière de promotion des produits oléicoles, de diffusion d'information, et d'économie oléicole

- Renforcer le rôle du Conseil oléicole international en tant que centre mondial de documentation et de diffusion d'information sur l'olivier et ses produits et forum de rencontre entre l'ensemble des opérateurs du secteur;
- Promouvoir la consommation des produits oléicoles, l'expansion du commerce international de l'huile d'olive et des olives de table et l'information relative aux normes commerciales du Conseil oléicole international;
- Soutenir les activités aux niveaux international et régional qui favorisent la diffusion d'informations scientifiques génériques sur les propriétés nutritionnelles, de santé et autres de l'huile d'olive et des olives de table en vue d'une meilleure information des consommateurs;
- Examiner les bilans mondiaux de l'huile d'olive, des huiles de grignons d'olive et des olives de table, entreprendre des études et proposer des mesures appropriées;
- Diffuser des données et analyses économiques sur l'huile d'olive et les olives de table et mettre à la disposition des membres des indicateurs permettant d'assurer le fonctionnement normal des marchés des produits oléicoles;
- Diffuser et utiliser les résultats des programmes de recherche-développement consacrés à l'oléiculture et étudier leur applicabilité pour améliorer l'efficacité de la production.

Chapitre II **Définitions**

Article 2 **Définitions aux fins du présent Accord**

1. L'expression « Conseil oléicole international » désigne l'organisation internationale visée au paragraphe 1 de l'article 3, établie dans le but d'appliquer les dispositions du présent Accord.
2. L'expression « Conseil des Membres » désigne l'organe décisionnel du Conseil oléicole international.
3. L'expression « Partie contractante » désigne un État, un observateur permanent à l'Assemblée générale des Nations Unies, l'Union européenne ou une organisation intergouvernementale, au sens du paragraphe 3 de l'article 4, qui a accepté d'être lié par le présent Accord.
4. Le terme « membre » désigne une Partie contractante telle que définie ci-dessus.
5. L'expression « huiles d'olive » désigne les huiles provenant uniquement du fruit de l'olivier (*Olea europaea L.*), à l'exclusion des huiles obtenues par solvant ou par des procédés de réestérification et de tout mélange avec des huiles d'autre nature. Elle fait l'objet des dénominations suivantes : huile d'olive vierge extra, huile d'olive vierge, huile d'olive vierge courante, huile d'olive vierge lampante, huile d'olive raffinée et huile d'olive constituée par un coupage d'huile d'olive raffinée et d'huiles d'olive vierges.
6. L'expression « huiles de grignons d'olive » désigne l'huile obtenue par traitement aux solvants ou d'autres procédés physiques, à l'exclusion des huiles obtenues par des procédés de réestérification et de tout mélange avec des huiles d'autre nature. Elle fait l'objet des dénominations suivantes : huile de grignons d'olive brute, huile de grignons d'olive raffinée et huile de grignons d'olive constituée par un coupage d'huile de grignons d'olive raffinée et d'huiles d'olive vierges.
7. L'expression « olives de table » désigne le produit préparé à partir des fruits sains de variétés de l'olivier cultivé choisies pour leur production de fruits particulièrement aptes à la confiserie, soumis à des traitements ou opérations appropriés et offerts au commerce et à la consommation finale.

8. L'expression « produits oléicoles » désigne tous les produits oléicoles comestibles, notamment les huiles d'olive, les huiles de grignons d'olive et les olives de table.

9. L'expression « sous-produits oléicoles » désigne notamment les produits dérivés de la taille de l'olivier et de l'industrie des produits oléicoles ainsi que ceux résultant d'autres usages des produits du secteur.

10. L'expression « campagne oléicole » désigne la période allant du 1^{er} septembre de l'année *n* au 31 août de l'année *n*+1 pour les olives de table et la période allant du 1^{er} octobre de l'année *n* au 30 septembre de l'année *n*+1 pour l'huile d'olive. Pour l'hémisphère Sud, cette période correspond à l'année civile *n* pour les olives de table et l'huile d'olive.

11. L'expression « normes commerciales » désigne les normes adoptées par le Conseil oléicole international par l'intermédiaire de son Conseil des Membres, applicables aux huiles d'olive, aux huiles de grignons d'olive et aux olives de table.

Chapitre III Dispositions institutionnelles

Section 1 Institution, organes, fonctions, privilèges et immunités

Article 3 Structure et siège du Conseil oléicole international

1. Le Conseil oléicole international exerce ses fonctions par l'intermédiaire des organes suivants :

- a) Le Conseil des Membres;
- b) Le Président et le Vice-Président;
- c) Le Comité des affaires financières et administratives et tous autres comité et sous-comité; et
- d) Le secrétariat exécutif.

2. Le Conseil oléicole international a son siège à Madrid (Espagne), pour la durée du présent Accord, à moins que le Conseil des Membres n'en décide autrement.

Article 4
Membres au Conseil oléicole international

1. Chaque Partie contractante qui adhère est un membre du Conseil oléicole international en ce qu'elle a accepté d'être liée par le présent Accord.
2. Chaque membre contribue aux objectifs visés à l'article premier du présent Accord.
3. Dans le présent Accord, le terme « gouvernement » est réputé valoir aussi pour les représentants de tout État, pour un observateur permanent à l'Assemblée générale des Nations Unies, pour l'Union européenne et pour toute organisation intergouvernementale ayant des responsabilités comparables dans la négociation, la signature, la conclusion, la ratification et l'application d'accords internationaux, en particulier d'accords sur des produits de base.

Article 5
Privilèges et immunités

1. Le Conseil oléicole international a la personnalité juridique. Il a en particulier la capacité de contracter, d'acquérir et de céder des biens meubles et immeubles et d'ester en justice. Il n'est pas habilité à emprunter des fonds.
2. Le statut, les privilèges et les immunités du Conseil oléicole international, de son Directeur exécutif, de ses hauts fonctionnaires et de son personnel, ainsi que des experts et des représentants des membres qui se trouvent sur le territoire du gouvernement hôte pour exercer leurs fonctions, sont régis par l'Accord de siège conclu entre le gouvernement hôte et le Conseil oléicole international.
3. Dans la mesure où sa législation le permet, le gouvernement de l'État où le Conseil oléicole international a son siège exonère d'impôts les traitements que le Conseil oléicole international verse à son personnel ainsi que les avoirs, revenus et autres biens de celui-ci.
4. Le Conseil oléicole international peut conclure avec un ou plusieurs membres les accords se rapportant aux privilèges et immunités nécessaires à la bonne application du présent Accord.

Article 6
Composition du Conseil oléicole international

1. Le Conseil oléicole international se compose de tous ses membres.
2. Chaque membre désigne son représentant au Conseil oléicole international.

Article 7
Pouvoirs et fonctions des organes

1. Conseil des Membres

a) Le Conseil des Membres est composé d'un représentant par membre. Chaque membre peut en outre adjoindre à son représentant un ou plusieurs suppléants et un ou plusieurs conseillers.

Le Conseil des Membres est l'autorité suprême et l'organe décisionnel du Conseil oléicole international. Il exerce tous les pouvoirs et s'acquitte de toutes les fonctions qui sont nécessaires pour atteindre les objectifs du présent Accord.

b) Le Conseil des Membres est chargé d'appliquer les dispositions du présent Accord. À cette fin, il prend des décisions et adopte des recommandations, à moins que les pouvoirs ou les fonctions en la matière ne soient explicitement accordés au Directeur exécutif.

Toute décision ou recommandation qui a été adoptée conformément à l'Accord international antérieur au présent Accord et qui est encore en vigueur au moment de l'entrée en vigueur du présent Accord continue à s'appliquer, à moins qu'elle ne soit contraire au présent Accord ou abrogée par le Conseil des Membres.

c) Aux fins de l'application du présent Accord, le Conseil des Membres adopte conformément aux dispositions dudit Accord :

- i) Un Règlement intérieur;
- ii) Un règlement financier;
- iii) Un Statut du personnel, en tenant compte des dispositions applicables aux fonctionnaires d'organisations intergouvernementales similaires;
- iv) Un organigramme et une description des postes;
- v) Toute autre procédure nécessaire au fonctionnement du Conseil oléicole international.

d) Le Conseil des Membres adopte et publie un rapport annuel sur ses activités et sur le fonctionnement du présent Accord, ainsi que tous les rapports, études et autres documents qu'il juge utiles et nécessaires.

2. Président et vice-président

a) Le Conseil des Membres nomme pour une année un président et un vice-président parmi les délégations des membres. Dans le cas où le président ou le vice-président est chef de délégation lorsqu'il préside les réunions, son droit de participer aux décisions du Conseil des Membres est exercé par un autre membre de sa délégation.

b) Sans préjudice des pouvoirs ou fonctions dévolus au Directeur exécutif par le présent Accord ou conformément à celui-ci, le président préside les sessions du Conseil des Membres, conduit les discussions en vue de faciliter le processus décisionnel et exerce toutes les autres responsabilités et fonctions correspondantes définies dans le présent Accord et/ou précisées dans le Règlement intérieur.

c) Dans l'exercice de ses fonctions, le président est responsable devant le Conseil des Membres.

d) Le vice-président remplace le président en son absence et, dans ce cas, a les mêmes pouvoirs et les mêmes devoirs que celui-ci.

e) Le président et le vice-président ne sont pas rémunérés. En cas d'absence temporaire simultanée du président et du vice-président ou en cas d'absence permanente de l'un d'entre eux ou des deux, le Conseil des Membres nomme, parmi les délégations des membres, de nouveaux titulaires, temporaires ou permanents selon qu'il convient.

3. Comité des affaires financières et administratives, comités et sous-comités

Pour faciliter les travaux du Conseil des Membres, le Conseil a le pouvoir de constituer, en plus du Comité des affaires financières et administratives visé à l'article 13 du présent Accord, les comités et sous-comités qu'il juge utiles pour l'assister dans l'exercice des fonctions qui lui sont conférées par ledit Accord.

4. Secrétariat exécutif

a) Le Conseil oléicole international est doté d'un secrétariat exécutif composé d'un Directeur exécutif, de hauts fonctionnaires et du personnel nécessaire à la réalisation des tâches découlant du présent Accord. Les fonctions du Directeur

exécutif et des hauts fonctionnaires sont régies par le Règlement intérieur qui établit, en particulier, les tâches qui leur sont assignées.

b) La considération dominante dans le recrutement du personnel du secrétariat exécutif est la nécessité d'assurer à celui-ci les services de personnes possédant les plus hautes qualités de travail, de compétence et d'intégrité. Le personnel du secrétariat exécutif, en particulier le Directeur exécutif, les hauts fonctionnaires et les fonctionnaires intermédiaires, sont recrutés sur la base du principe de l'alternance proportionnée entre les membres et de l'équilibre géographique.

c) Le Conseil des Membres nomme le Directeur exécutif et les hauts fonctionnaires pour un mandat d'une durée de quatre ans. Il peut décider, conformément aux dispositions du paragraphe 4 b) de l'article 10, de renouveler ou de prolonger tout engagement pour un mandat unique d'une durée maximale de quatre ans.

Le Conseil des Membres fixe leurs conditions d'engagement en tenant compte des conditions d'engagement applicables aux fonctionnaires homologues d'organisations internationales similaires.

d) Le Directeur exécutif nomme le personnel conformément aux dispositions énoncées dans le présent Accord et dans le Statut du personnel. Il s'assure que toutes les nominations respectent les principes visés au paragraphe 4 b) du présent article et fait rapport à ce sujet au Comité administratif et financier.

e) Le Directeur exécutif est le plus haut fonctionnaire du Conseil oléicole international; il est responsable devant le Conseil des Membres de l'exercice des fonctions qui lui reviennent dans l'administration et le fonctionnement de l'Accord. Il exerce ses fonctions et prend les décisions de gestion collégalement avec les hauts fonctionnaires conformément aux dispositions du Règlement intérieur.

f) Le Directeur exécutif, les hauts fonctionnaires et les autres membres du personnel ne doivent exercer aucune activité lucrative dans l'une quelconque des diverses branches du secteur oléicole.

g) Dans l'exercice des fonctions qui leur sont conférées par le présent Accord, le Directeur exécutif, les hauts fonctionnaires et le personnel ne sollicitent ni n'acceptent d'instructions d'aucun membre ni d'aucune autorité extérieure au Conseil oléicole international. Ils s'abstiennent de tout acte incompatible avec leur situation de fonctionnaires internationaux responsables seulement envers le Conseil des Membres. Les membres doivent respecter le caractère exclusivement

international des fonctions du Directeur exécutif, des hauts fonctionnaires et du personnel et éviter de les influencer dans l'exercice de leurs fonctions.

Section 2

Fonctionnement du Conseil des membres

Article 8

Sessions du Conseil des Membres

1. Le Conseil des Membres se réunit au siège du Conseil oléicole international à moins qu'il n'en décide autrement. Si, sur l'invitation d'un membre, le Conseil des Membres décide de se réunir ailleurs qu'au siège, ce membre prend à sa charge les frais supplémentaires qui en résultent pour le budget du Conseil oléicole international au-delà de ceux qu'entraînerait une session au siège.
2. Le Conseil des Membres se réunit en session ordinaire deux fois par an.
3. Le Conseil des Membres se réunit en session extraordinaire à tout moment à la demande de :
 - a) Son président;
 - b) Trois membres au moins.
4. Les sessions sont annoncées au moins soixante jours avant la date de la première séance en cas de session ordinaire et si possible trente jours mais pas moins de vingt et un jours avant la date de la première séance en cas de session extraordinaire. Les dépenses des délégations au Conseil des Membres sont à la charge des membres concernés.
5. Tout membre peut, par notification écrite adressée au secrétariat exécutif avant ou pendant une session ordinaire ou extraordinaire, autoriser un autre membre à représenter ses intérêts et à exercer son droit de participer aux décisions pendant la session en question du Conseil des Membres. Un membre ne peut représenter plus d'un autre membre à une session du Conseil des Membres.
6. Toute partie tierce ou entité qui a l'intention d'adhérer au présent Accord et/ou qui a un intérêt direct pour les activités du Conseil oléicole international peut, de sa propre initiative ou sur l'invitation du Conseil des Membres et avec l'accord préalable de ce dernier, assister en qualité d'observateur à tout ou partie d'une ou de sessions données du Conseil des Membres.

7. Les observateurs n'ont pas la qualité de membres et n'ont ni pouvoir décisionnel ni droit de vote.

Article 9

Quorum des sessions

1. Le quorum exigé pour une session ordinaire ou extraordinaire du Conseil des Membres est vérifié une fois le jour de l'ouverture de la session. Il est constitué par la présence ou la représentation conformément au paragraphe 5 de l'article 8 des trois quarts au moins de l'ensemble des membres.
2. Si le quorum visé au paragraphe ci-dessus n'est pas atteint à la séance d'ouverture de la session, le Président reporte la session de vingt-quatre heures. Le quorum exigé pour ouvrir la session à la nouvelle heure indiquée par le Président est constitué par la présence ou la représentation des deux tiers au moins de l'ensemble des membres.
3. Le nombre effectif de membres nécessaire pour que le quorum soit atteint est le nombre entier sans décimales résultant de l'application des proportions mentionnées ci-dessus par rapport au nombre total de membres.

Article 10

Décisions du Conseil des Membres

1. Les décisions du Conseil des Membres sont prises par consensus. Toutes les décisions prises en vertu du présent article le sont par les membres présents ou représentés autorisés à voter conformément au paragraphe 6 de l'article 16. Les membres s'engagent à faire tous les efforts pour résoudre par consensus toute question en suspens.
2. Pour qu'une décision du Conseil des Membres soit adoptée, la présence ou la représentation de la majorité au moins de l'ensemble des membres autorisés à voter conformément au paragraphe 6 de l'article 16 est requise.
3. Le consensus s'applique à toutes les décisions prises concernant :
 - L'exclusion des membres, conformément à l'article 34;
 - Les paragraphes 6 et 10 de l'article 16;
 - Les amendements au présent Accord ou la fin dudit Accord, conformément à l'article 32 et à l'article 36 respectivement;

. La coopération avec les autres organisations, conformément au paragraphe 2 de l'article 12.

4. Pour les autres décisions, si le consensus n'est pas atteint dans un délai fixé par le Président, la procédure ci-dessous s'applique.

a) Prise de décisions concernant les normes commerciales et les règles d'exécution visées au paragraphe 1 c) de l'article 7

En règle générale, seules les décisions pour lesquelles un consensus a été atteint au niveau voulu tel qu'établi par le Conseil oléicole international dans son Règlement intérieur sont soumises au Conseil des Membres pour adoption.

Dans le cas où le consensus n'est pas atteint au niveau voulu conformément à la procédure applicable, la décision est renvoyée au Conseil des Membres accompagnée d'un rapport exposant les difficultés auxquelles le processus s'est heurté et de toute recommandation appropriée.

Le Conseil des Membres s'efforce de prendre la décision en question par consensus des membres présents ou représentés autorisés à voter conformément au paragraphe 6 de l'article 16.

Si le consensus ne peut pas être atteint, la décision est reportée à la session ordinaire ou extraordinaire suivante.

Si à la session suivante le consensus n'est toujours pas atteint, la décision est reportée si possible d'au moins vingt-quatre heures.

Si le consensus n'est pas atteint dans ce délai, la décision est considérée comme adoptée à moins d'être rejetée par un quart au moins des membres ou par un ou des membres détenant un total d'au moins 100 quotes-parts de participation.

b) Toute autre décision non visée au paragraphe 4 a) ci-dessus

Si le consensus n'est pas atteint dans un délai fixé par le Président, les membres sont appelés à voter conformément aux dispositions suivantes :

Toute décision est considérée comme adoptée lorsqu'elle a recueilli les voix de la majorité au moins des membres représentant 86 % au moins des quotes-parts de participation des membres conformément au paragraphe 1 du présent article.

5. Les procédures de vote et de représentation visées dans le présent article ne sont pas applicables aux membres qui ne répondent pas aux conditions visées à

l'article 16 du présent Accord, à moins que le Conseil n'en décide autrement conformément au même article.

6. Le Conseil des Membres peut prendre des décisions sans tenir de session, par un échange de correspondance entre le Président et les membres, sous réserve qu'aucun membre, à l'exclusion de ceux qui sont redevables d'arriérés, ne fasse objection à cette procédure. Les règles d'application de cette procédure de consultation sont établies par le Conseil des Membres dans son Règlement intérieur. Toute décision ainsi prise est communiquée à tous les membres par le secrétariat exécutif dans les plus brefs délais et consignée dans le rapport final de la session suivante du Conseil des Membres.

Article 11 **Quotes-parts de participation**

1. Les membres ont ensemble 1 000 quotes-parts de participation. Les participations sont égales aux contributions financières et aux droits de vote des membres.

2. Les quotes-parts sont réparties entre les membres au prorata des données de base de chaque membre, calculées au moyen de la formule suivante :

$$q = 1/3 (p1 + p2) + 1/3 (e1 + e2) + 1/3 (i1+i2)$$

Dans cette formule, les paramètres sont des moyennes exprimées en milliers de tonnes métriques, la fraction de millier de tonnes métriques en sus du nombre entier n'étant pas comptée. Il ne peut pas y avoir de fraction de quote-part.

q : Donnée de base utilisée pour le prorata des quotes-parts.

p1 : Production moyenne d'huile d'olive des six dernières campagnes oléicoles.

p2 : Production moyenne d'olives de table des six dernières campagnes oléicoles, convertie en équivalent huile d'olive par un coefficient de conversion de 16 %.

e1 : Moyenne des exportations (douanières) d'huile d'olive des six dernières années civiles correspondant aux années indiquées comme fin des campagnes oléicoles retenues pour le calcul de p1.

e2 : Moyenne des exportations (douanières) d'olives de table des six dernières années civiles correspondant aux années indiquées comme fin des

campagnes oléicoles retenues pour le calcul de p2, convertie en équivalent huile d'olive par un coefficient de conversion de 16 %.

i1 : Moyenne des importations (douanières) d'huile d'olive des six dernières années civiles correspondant aux années indiquées comme fin des campagnes oléicoles retenues pour le calcul de p1.

i2 : Moyenne des importations (douanières) d'olives de table des six dernières années civiles correspondant aux années indiquées comme fin des campagnes oléicoles retenues pour le calcul de p2, convertie en équivalent huile d'olive par un coefficient de conversion de 16 %.

3. Les quotes-parts initiales figureront à l'annexe A au présent Accord. Elles sont fixées compte tenu de la moyenne des données pour les six dernières campagnes oléicoles et années civiles pour lesquelles des données finales sont disponibles.

4. Aucun membre ne peut détenir moins de cinq quotes-parts de participation. Si le résultat du calcul effectué est inférieur à cinq quotes-parts de participation pour un membre, la quote-part de participation de ce membre est portée à cinq et celles des autres membres sont diminuées proportionnellement.

5. Le Conseil des Membres, a sa seconde session ordinaire de chaque année civile, adopte les quotes-parts de participation calculées conformément aux dispositions du présent article. Sans préjudice du paragraphe 6 du présent article, cette répartition est en vigueur pour l'année suivante.

6. Lorsqu'un gouvernement au sens du paragraphe 2 de l'article 4 devient ou cesse d'être partie au présent Accord ou qu'un membre change de statut au sens du paragraphe 8 de l'article 16, le Conseil des Membres redistribue, pour l'année suivante, les quotes-parts de participation proportionnellement au nombre de quotes-parts de participation détenues par chaque membre, sous réserve des conditions fixées dans le présent article. En cas d'adhésions au présent Accord ou de retraits dudit Accord pendant l'année en cours, la redistribution est effectuée uniquement aux fins de vote.

Article 12

Coopération avec d'autres organisations

1. Le Conseil oléicole international peut prendre des dispositions pour procéder à des consultations et coopérer avec l'Organisation des Nations Unies et ses organes spécialisés, en particulier la Conférence des Nations Unies sur le commerce et le

développement, d'autres organisations intergouvernementales appropriées et organisations internationales et régionales compétentes. Ces dispositions peuvent comprendre des accords de collaboration avec des institutions à caractère financier pouvant contribuer aux objectifs visés à l'article premier du présent Accord.

2. Tout accord de collaboration établi entre le Conseil oléicole international et les organisations et/ou institutions internationales susmentionnées qui implique des obligations importantes pour le Conseil oléicole international reçoit l'approbation préalable du Conseil des Membres conformément au paragraphe 3 de l'article 10.

3. L'application du présent article est régie par le Règlement intérieur du Conseil oléicole international.

Chapitre IV **Comité des affaires administratives et financières**

Article 13 **Comité des affaires administratives et financières**

1. Le Conseil des Membres constitue un Comité des affaires administratives et financières composé d'au moins un représentant de chaque membre. Le Comité des affaires administratives et financières se réunit au moins deux fois par an, avant chaque session du Conseil des Membres.

2. Le Comité des affaires administratives et financières est chargé des fonctions décrites dans le présent Accord et dans le Règlement intérieur. Il est chargé en particulier :

- D'examiner le programme de travail annuel du Secrétariat exécutif relatif au fonctionnement de l'institution, notamment en ce qui concerne le budget, les règles financières, les règles internes et statutaires, avant de le présenter pour adoption au Conseil des Membres à sa seconde session ordinaire de l'année civile;
- De superviser la mise en œuvre des normes de contrôle interne définies dans le Règlement intérieur du Conseil oléicole international et le contrôle de l'application des dispositions financières visées dans le présent Accord;
- D'examiner le projet de budget annuel du Conseil oléicole international proposé par le Directeur exécutif. Seul le projet de budget proposé par le Comité des affaires administratives et financières est soumis au Conseil des Membres pour adoption;

- D'examiner et de soumettre chaque année les comptes de l'exercice financier précédent au Conseil des Membres pour adoption à sa première session ordinaire de l'année civile, ainsi que toute autre disposition ayant trait à des questions financières et administratives;
 - De formuler des avis et des recommandations sur les questions liées à l'application du présent Accord;
 - D'examiner et de rendre compte au Conseil des Membres en ce qui concerne les demandes d'adhésion de nouveaux membres ou le retrait d'un membre du Conseil oléicole international;
 - D'examiner le respect des principes visés à l'article 7 relatifs à la nomination du personnel du secrétariat exécutif et d'autres questions relatives aux affaires administratives et d'organisation.
3. Outre les fonctions énumérées dans le présent article, le Comité des affaires administratives et financières exerce toute autre fonction qui lui est déléguée par le Conseil dans son Règlement intérieur et/ou son règlement financier.
4. Le Conseil des Membres établit et adopte des règles détaillées dans son Règlement intérieur pour l'application des présentes dispositions.

Chapitre V

Dispositions financières

Article 14

Budget

1. L'exercice financier coïncide avec l'année civile.
2. Il existe un seul budget composé de deux chapitres :
 - Chapitre I : Administration;
 - Chapitre II : Activités, y compris en particulier la normalisation, la coopération technique et la promotion.

Le Conseil des Membres décide, au besoin, de subdiviser les chapitres en parties, en tenant compte des objectifs du Conseil oléicole international.
3. Le budget est financé par :

a) La cotisation de chaque membre, dont le montant est établi proportionnellement aux quotes-parts fixées conformément à l'article 11 du présent Accord;

b) Les subventions et les contributions volontaires des membres, qui sont régies par des dispositions reprises dans une convention établie entre le Conseil oléicole international et le membre donateur;

c) Les dons de gouvernements et/ou d'autres sources;

d) Des contributions supplémentaires sous d'autres formes, y compris sous forme de services, de matériel et/ou de personnel scientifique et technique pouvant répondre aux besoins des programmes approuvés;

e) Toute autre recette.

4. Dans le cadre du développement de la coopération internationale, le Conseil oléicole international s'attache à obtenir les concours financiers et/ou techniques indispensables, dont peuvent disposer des organismes internationaux, régionaux ou nationaux compétents, financiers ou autres.

Les montants ci-dessus sont affectés par le Conseil des Membres à son budget.

5. Les sommes du budget non engagées au cours d'une année civile peuvent être reportées sur les années civiles suivantes à titre de préfinancement du budget comme précisé dans le règlement financier.

Article 15 **Autres fonds**

Outre le budget visé à l'article 14, le Conseil oléicole international peut être doté d'autres fonds dont l'objet, le fonctionnement et l'utilisation sont régis par le Règlement intérieur.

Le Conseil des Membres peut également autoriser le secrétariat exécutif à gérer les fonds de tiers. Les conditions et la portée d'une telle autorisation et les obligations découlant de la gestion de tels fonds sont définies dans le règlement financier.

Article 16

Règlement des cotisations

1. À sa deuxième session de l'année civile, le Conseil des Membres détermine le montant global du budget visé à l'article 14 du présent Accord, ainsi que la cotisation qui doit être versée par chaque membre pour l'année civile suivante. Cette cotisation est calculée en fonction des quotes-parts de participation de chaque membre telles qu'établies à l'article 11 du présent Accord.

2. Le Conseil des Membres fixe la cotisation initiale de tout membre qui devient Partie au présent Accord après l'entrée en vigueur de celui-ci. Cette cotisation est établie en fonction des quotes-parts de participation attribuées à ce membre, conformément à l'article 11 du présent Accord, et de la période qui reste à courir jusqu'à la fin de l'année. Le montant des cotisations qui doivent être versées par les autres membres pour l'exercice en cours reste inchangé.

3. Les cotisations sont payables en euros et sont exigibles le premier jour de l'exercice, soit le 1^{er} janvier de chaque année.

Les cotisations des membres pour l'exercice au cours duquel ils deviennent membres du Conseil oléicole international sont exigibles à la date où ils deviennent membres.

4. Si, quatre mois après la date d'exigibilité des cotisations, un membre n'a pas versé intégralement sa cotisation, le secrétariat exécutif écrit au membre concerné dans les sept jours pour lui demander d'effectuer le paiement.

5. Si, à l'expiration d'un délai de deux mois à compter de la date de la demande du secrétariat exécutif, le membre en question n'a toujours pas versé sa cotisation, son droit de prendre part aux votes du Conseil des Membres est suspendu jusqu'au versement intégral de la cotisation.

Les fonctions électives des représentants du membre concerné au sein du Conseil des Membres, des comités et sous-comité et leur participation aux activités financées par le Conseil oléicole international sont également suspendues pour l'année suivante.

6. À sa première session ordinaire de l'année civile ou à la session extraordinaire qui suit la date limite fixée pour le versement des cotisations, le Conseil des Membres est informé du non-paiement par un membre de sa cotisation. Le Conseil des Membres, à l'exception du membre redevable d'arriérés, peut, après avoir entendu ce dernier et en prenant en considération sa situation particulière, telle

qu'une situation de conflit, de catastrophe naturelle ou des difficultés d'accès aux services financiers internationaux, prendre toute autre décision par consensus. Le Conseil des Membres peut adapter le programme de travail du secrétariat exécutif compte tenu des cotisations effectivement versées par les membres.

7. Les dispositions des paragraphes 5 et 6 du présent article s'appliquent jusqu'au versement intégral de sa cotisation par le membre concerné.

8. Après deux années consécutives de cotisations impayées, le Conseil des Membres peut décider, après avoir entendu le membre redevable d'arriérés, que celui-ci cesse de jouir des droits que lui confère le qualité de membre mais qu'il peut participer aux sessions en qualité d'observateur au sens du paragraphe 7 de l'article 8.

9. Tout membre qui se retire du présent Accord demeure tenu de s'acquitter de toutes les obligations financières que lui impose ledit Accord et n'a droit à aucun remboursement des cotisations financières déjà réglées.

10. Le Conseil des Membres ne peut en aucun cas décharger un membre des obligations financières que lui impose le présent Accord. Il peut décider par consensus de rééchelonner les obligations financières des membres actuels et anciens.

Article 17 **Contrôle**

1. Le contrôle financier du Conseil oléicole international est assuré par le Comité des affaires administratives et financières.

2. Les états financiers du Conseil oléicole international concernant l'année civile précédente, certifiés par un commissaire aux comptes indépendant, sont présentés au Comité des affaires administratives et financières qui, après l'analyse des comptes, soumet une opinion au Conseil des Membres à sa première session ordinaire de l'année civile pour approbation et publication.

Dans le cadre du travail d'audit mentionné ci-dessus, le commissaire aux comptes indépendant vérifie la conformité au règlement financier en vigueur ainsi que le fonctionnement et l'efficacité des mécanismes internes de contrôle existants et enregistre le travail réalisé et les incidents détectés dans un rapport annuel qui est présenté au Comité des affaires administratives et financières.

Le rapport du commissaire aux comptes indépendant est présenté au Conseil des Membres à sa première session ordinaire.

Le Conseil des Membres désigne le commissaire aux comptes indépendant qui est chargé d'analyser les comptes annuels du Conseil oléicole international et de rédiger le rapport mentionné ci-dessus conformément aux dispositions du règlement financier et de ses modalités d'application.

3. En outre, à sa première session ordinaire de l'année civile, le Conseil des Membres examine et adopte le rapport financier qui couvre l'année civile précédente et qui est relatif à :

- La vérification de la gestion des fonds, des actifs et de la trésorerie du Conseil oléicole international;
- La régularité des opérations financières et leur conformité avec les dispositions réglementaires, statutaires et budgétaires en vigueur.

4. Les contrôles ex-post des opérations sont assurés par le commissaire aux comptes indépendant conformément aux dispositions du règlement financier.

5. Sur la base d'une analyse du risque, un minimum de trois membres peut demander au Conseil l'autorisation d'effectuer des contrôles des activités du Conseil oléicole international afin de garantir le respect des règles en vigueur et des principes de bonne gestion financière et de transparence.

Les contrôles sont réalisés en étroite collaboration avec les membres du secrétariat exécutif du Conseil oléicole international conformément aux règles et procédures visées dans le Règlement intérieur et dans le règlement financier du Conseil oléicole international.

Le rapport correspondant est présenté au Conseil des Membres à la première session ordinaire suivant l'achèvement du rapport.

Article 18 **Liquidation**

1. En cas de dissolution et avant celle-ci, le Conseil des Membres prend les mesures prévues au paragraphe 1 de l'article 35.

2. À l'expiration du présent Accord, les actifs du Conseil oléicole international et toutes les sommes non engagées provenant des fonds visés à l'article 14 sont

reversés aux membres au prorata du total de leurs quotes-parts de participation en vigueur à ce moment.

Les contributions volontaires et les dons visés à l'article 14, ainsi que toutes les sommes non engagées visées à l'article 15 sont reversés aux membres, donateurs ou tiers concernés.

Chapitre VI

Dispositions concernant la normalisation

Article 19

Dénominations et définitions des huiles d'olive, des huiles de grignons d'olive et des olives de table

1. Les dénominations et définitions des huiles d'olive, des huiles de grignons d'olive et des olives de table sont décrites aux annexes B et C du présent Accord.
2. Le Conseil des Membres peut décider d'apporter toute modification qu'il estime nécessaire ou opportune aux dénominations et définitions des huiles, des huiles de grignons d'olive et des olives de table données dans les annexes B et C du présent Accord.

Article 20

Engagements des membres

1. Les membres du Conseil oléicole international s'engagent à appliquer dans leur commerce international les dénominations fixées aux annexes B et C et encouragent leur application dans leur commerce national.
2. Les membres s'engagent à supprimer tout emploi, dans leur commerce national et international, de la dénomination « huile d'olive », seule ou en combinaison avec d'autres termes, qui ne soit pas conforme au présent Accord. La dénomination « huile d'olive » employée seule ne peut en aucun cas s'appliquer à l'huile de grignons d'olive.
3. Le Conseil des Membres détermine des normes en matière de critères de qualité et de pureté applicables au commerce international des membres.
4. Les membres veillent à la protection sur leur territoire des indications géographiques, au sens du paragraphe 1 de l'article 22 de l'Accord sur les aspects des droits de propriété intellectuelle qui touchent au commerce (Accord sur les

ADPIC), relatives aux produits visés par le présent Accord, conformément aux règles, procédures et engagements internationaux applicables, en particulier l'article premier de l'Accord sur les ADPIC.

5. Les membres procèdent, sur demande, à l'échange d'informations concernant les indications géographiques protégées sur leur territoire, notamment en vue de renforcer la protection juridique de ces indications contre toute pratique susceptible d'altérer leur authenticité ou d'entacher leur réputation.

6. Les membres sont habilités à adopter des initiatives conçues pour informer les consommateurs des caractéristiques spécifiques des indications géographiques protégées sur leur territoire et à en assurer la valorisation, conformément aux dispositions légales applicables.

Article 21

Label de garantie internationale du Conseil oléicole international

Le Conseil des Membres peut prévoir des dispositions pour l'application du label de garantie internationale assurant le respect des normes internationales du Conseil oléicole international. L'application du présent article et les dispositions de contrôle sont définies dans le Règlement intérieur.

Chapitre VII Dispositions générales

Article 22

Obligations générales

Les membres n'adoptent aucune mesure qui soit contraire aux obligations que leur impose le présent Accord et aux objectifs généraux définis à l'article premier.

Article 23

Obligations financières des membres

Les obligations financières d'un membre à l'égard du Conseil oléicole international et des autres membres se limitent aux obligations qui découlent de l'article 16 concernant les cotisations aux budgets visés au même article.

Article 24
Aspects écologiques et environnementaux

Les membres tiennent dûment compte de l'amélioration des pratiques à tous les stades de la production de l'huile d'olive et des olives de table afin de garantir le développement d'une oléiculture durable et s'engagent à mettre en œuvre les actions jugées nécessaires par le Conseil des Membres en vue d'améliorer ou de résoudre les éventuels problèmes rencontrés dans ce domaine.

Article 25
Information

Les membres s'engagent à rendre disponibles et à fournir au Conseil oléicole international toutes les statistiques, les informations et la documentation nécessaires à l'exercice des fonctions que lui confère le présent Accord et, en particulier, toutes les informations dont il a besoin pour établir les bilans des huiles d'olive, des huiles de grignons d'olive et des olives de table et pour connaître la politique oléicole nationale des membres.

Article 26
Différends et réclamations

1. Tout différend relatif à l'interprétation ou à l'application du présent Accord, qui n'est pas réglé par voie de négociation, est, à la demande d'un ou plusieurs membres parties au différend, déféré au Conseil des Membres qui prend une décision en l'absence du ou des membres concernés, après avis, s'il y a lieu, d'une commission consultative dont la composition et les modalités de fonctionnement sont fixées par le Règlement intérieur.
2. L'avis motivé de la commission consultative est soumis au Conseil des Membres, qui tranche en tous cas le différend après avoir pris en considération tous les éléments d'information utiles.
3. Toute plainte pour manquement par un membre, le Président ou le Vice-Président agissant en qualité de Président aux obligations que lui impose le présent Accord est déférée au Conseil des Membres à la demande du membre auteur de la plainte. Le Conseil des Membres prend une décision en l'absence de la partie ou des parties en question, après consultation des parties intéressées et après avis, s'il y a lieu, de la commission consultative visée au paragraphe 1 du présent article. Les

conditions d'application de ce paragraphe seront précisées dans le Règlement intérieur.

4. Si le Conseil des Membres constate qu'un membre a manqué aux obligations découlant du présent Accord, il peut soit lui imposer des sanctions allant d'un simple avertissement à la suspension du droit de participer aux décisions du Conseil des Membres jusqu'à ce que ledit membre se soit acquitté de ses obligations, soit l'exclure de l'Accord conformément à la procédure prévue à l'article 34. Le membre en question a le droit de recourir en dernière instance à la Cour internationale de Justice.

5. Si le Conseil des Membres considère que le Président ou le Vice-Président agissant en qualité de Président ne s'est pas acquitté de ses tâches conformément au présent Accord ou au Règlement intérieur, il peut décider, à la demande de 50 % au moins des membres présents, de suspendre temporairement, soit pour une session soit pour une durée plus longue, les pouvoirs et fonctions qui sont conférés au Président ou au Vice-Président dans le présent Accord ou dans le Règlement intérieur et nommer son remplaçant parmi les membres du Conseil. L'application du présent paragraphe est précisée dans le Règlement intérieur.

6. En cas de différends relatifs à des transactions portant sur des huiles d'olive, des huiles de grignons d'olive ou des olives de table, le Conseil oléicole international peut faire des recommandations appropriées aux membres en ce qui concerne la constitution et le fonctionnement d'un bureau de conciliation et d'arbitrage international chargé du traitement de tels différends.

Article 27 **Dépositaire**

Le Secrétaire général de l'Organisation des Nations Unies est désigné dépositaire du présent Accord.

Article 28 **Signature, ratification, acceptation et approbation**

1. Le présent Accord sera ouvert à la signature des gouvernements invités à la Conférence des Nations Unies pour la négociation d'un accord destiné à succéder à l'Accord international de 2005 sur l'huile d'olive et les olives de table, au Siège de

l'Organisation des Nations Unies à partir du 1^{er} janvier 2016 et jusqu'au 31 décembre 2016.

2. Le présent Accord est sujet à ratification, acceptation ou approbation par les gouvernements signataires conformément à leur procédure constitutionnelle.

3. Tout gouvernement visé au paragraphe 3 de l'article 4 peut :

a) Lors de la signature du présent Accord, déclarer par écrit que cette signature exprime son consentement à être lié par l'Accord (signature définitive); ou

b) Après la signature du présent Accord, le ratifier, l'accepter ou l'approuver en déposant un instrument à cet effet auprès du dépositaire.

4. Les instruments de ratification, d'acceptation ou d'approbation seront déposés auprès du dépositaire.

Article 29

Adhésion

1. Le présent Accord est ouvert à l'adhésion de tout gouvernement tel que défini au paragraphe 3 de l'article 4, qui peut y adhérer aux conditions déterminées par le Conseil des Membres, qui comprennent en particulier le nombre de quotes-parts de participation et un délai pour le dépôt des instruments d'adhésion. Ces conditions sont transmises au Conseil des Membres par le dépositaire. La procédure relative à l'ouverture du processus d'adhésion, les négociations d'adhésion et les dispositions correspondantes sont définies par le Conseil des Membres dans le Règlement intérieur.

2. Lorsque les négociations d'adhésion précisées dans le Règlement intérieur sont conclues, le Conseil des Membres prend une décision concernant l'adhésion conformément à la procédure prévue à l'article 10.

3. Au moment de l'adhésion, la Partie contractante figure dans l'annexe A du présent Accord, avec indication des quotes-parts de participation dont elle dispose telles que définies dans les conditions d'adhésion.

4. L'adhésion se fait par le dépôt d'un instrument d'adhésion auprès du dépositaire. Les instruments d'adhésion doivent indiquer que le gouvernement accepte toutes les conditions fixées par le Conseil oléicole international.

Article 30
Notification d'application à titre provisoire

1. Un gouvernement signataire qui a l'intention de ratifier, d'accepter ou d'approuver le présent Accord ou un gouvernement pour lequel le Conseil des Membres a fixé des conditions d'adhésion mais qui n'a pas encore pu déposer son instrument peut à tout moment notifier au dépositaire qu'il appliquera le présent Accord à titre provisoire soit quand celui-ci entrera en vigueur conformément à l'article 31 soit, s'il est déjà en vigueur, à une date spécifiée.

2. Un gouvernement qui a notifié, conformément au paragraphe 1 du présent article, qu'il appliquera à titre provisoire le présent Accord quand celui-ci entrera en vigueur ou, s'il est déjà en vigueur, à une date spécifiée, est, dès lors, Partie contractante. Il reste Partie contractante jusqu'à la date du dépôt de son instrument de ratification, d'acceptation, d'approbation ou d'adhésion.

Article 31
Entrée en vigueur

1. Le présent Accord entrera en vigueur le 1^{er} janvier 2017 à condition que au moins cinq Parties contractantes, figurant parmi celles mentionnées à l'annexe A au présent Accord et représentant au moins 80 % des quotes-parts de participation sur le total des 1 000 quotes-parts de participation, l'aient signé définitivement ou l'aient ratifié, accepté ou approuvé, ou y aient adhéré.

2. Si, au 1^{er} janvier 2017, le présent Accord n'est pas entré en vigueur conformément au paragraphe 1 du présent article, il entrera en vigueur à titre provisoire si, à cette date, des Parties contractantes remplissant les conditions en matière de pourcentage visées au paragraphe 1 du présent article l'ont signé définitivement ou l'ont ratifié, accepté ou approuvé, ou ont notifié au dépositaire qu'elles l'appliqueront à titre provisoire.

3. Si, au 31 décembre 2016, les conditions d'entrée en vigueur visées au paragraphe 1 ou au paragraphe 2 du présent article ne sont pas remplies, le dépositaire invitera les Parties contractantes qui auront signé définitivement le présent Accord ou l'aient ratifié, accepté ou approuvé, ou qui lui auront notifié qu'elles l'appliqueront à titre provisoire, à décider si le présent Accord entrera en vigueur entre elles à titre provisoire ou définitif, en totalité ou en partie, à la date qu'elles pourront fixer.

4. Pour toute Partie contractante qui dépose un instrument de ratification, d'acceptation, d'approbation ou d'adhésion après l'entrée en vigueur dudit Accord, le présent Accord entrera en vigueur à la date de ce dépôt.

Article 32 **Amendements**

1. Le Conseil oléicole international peut, par l'intermédiaire du Conseil des Membres, amender le présent Accord par consensus.
2. Le Conseil des Membres fixe la date à laquelle les membres doivent avoir notifié au dépositaire leur acceptation de l'amendement en question.
3. L'amendement entre en vigueur quatre-vingt-dix jours après que le dépositaire a reçu notification de son acceptation par tous les membres. Si cette condition n'est pas remplie à la date fixée par le Conseil des Membres conformément au paragraphe 2 du présent article, l'amendement est réputé retiré.
4. Les mises à jour de la liste des Parties contractantes figurant à l'annexe A en application du paragraphe 5 de l'article 11 ne sont pas considérées, aux fins du présent article, comme des amendements.

Article 33 **Retrait**

1. Tout membre peut se retirer du présent Accord à tout moment après l'entrée en vigueur de celui-ci, en notifiant son retrait par écrit au dépositaire. Le membre informe simultanément, par écrit, le Conseil oléicole international de sa décision.
2. Le retrait effectué en vertu du présent article prend effet quatre-vingt-dix jours après que le dépositaire en a reçu notification.

Article 34 **Exclusion**

Sans préjudice de l'article 26, si le Conseil des Membres conclut qu'un membre a manqué aux obligations que lui impose le présent Accord et s'il détermine en outre que ce manquement entrave sérieusement le fonctionnement dudit Accord, il peut, par une décision motivée des autres membres, prise par consensus et en l'absence du membre concerné, exclure ce membre du présent Accord. Le Conseil oléicole international notifie immédiatement sa décision au dépositaire. Le membre

concerné cesse d'être Partie au présent Accord trente jours après la date de la décision du Conseil des Membres. Aucune nouvelle obligation financière ne surviendra après la date de la décision d'exclure ce membre.

Article 35 **Liquidation des comptes**

1. Le Conseil des Membres procède à la liquidation des comptes de la manière qu'il juge équitable, en tenant compte de tous les engagements comportant des conséquences juridiques pour le Conseil oléicole international et qui auraient des répercussions sur les cotisations d'un membre qui s'est retiré du présent Accord ou qui a été exclu du Conseil oléicole international ou qui a de toute autre manière cessé d'être Partie au présent Accord, ainsi que du temps nécessaire pour permettre une transition adéquate, en particulier lorsqu'un terme doit être mis à ces engagements.

Nonobstant les dispositions de l'alinéa ci-dessus, ce membre est tenu de régler toute somme qu'il doit au Conseil oléicole international au titre de la période durant laquelle il a été membre.

2. À la fin du présent Accord, un membre se trouvant dans la situation visée au paragraphe 1 n'a droit à aucune part du produit de la liquidation ni des autres avoirs du Conseil oléicole international; aucune partie du déficit éventuel du Conseil oléicole international ne peut non plus lui être imputée.

Article 36 **Durée, prorogation et fin**

1. Le présent Accord reste en vigueur jusqu'au 31 décembre 2026.

2. Le Conseil des Membres peut proroger le présent Accord. Le Conseil des Membres notifie cette prorogation au dépositaire. Tout membre qui n'accepte pas une telle prorogation du présent Accord en informe le Conseil oléicole international et cesse d'être partie audit Accord à compter du début de la période de prorogation.

3. Si, avant le 31 décembre 2026 ou avant l'expiration d'une période de prorogation décidée par le Conseil des Membres, un nouvel accord a été négocié par celui-ci mais n'est pas encore entré en vigueur à titre provisoire ou définitif, le présent Accord demeure en vigueur pour une durée maximale de douze mois au-delà de sa date d'expiration jusqu'à l'entrée en vigueur du nouvel accord.

4. Le Conseil des Membres peut décider de mettre fin au présent Accord par consensus. Les obligations des membres subsistent jusqu'à la date de fin fixée par le Conseil des Membres.

5. Nonobstant l'expiration ou la fin du présent Accord, le Conseil oléicole international continue d'exister aussi longtemps qu'il le faut pour procéder à sa liquidation, y compris la liquidation des comptes, et a pendant cette période les pouvoirs et fonctions qui peuvent lui être nécessaires à ces fins.

6. Le Conseil oléicole international notifie au dépositaire toute décision prise en application du présent article.

Article 37 **Réserves**

Aucune des dispositions du présent Accord ne peut faire l'objet de réserves.

EN FOI DE QUOI les soussignés, dûment autorisés à cet effet, ont apposé leur signature sur le présent Accord aux dates indiquées.

FAIT à Genève, le 9 octobre 2015, les textes du présent Accord, en langues anglaise, arabe, espagnole et française, faisant également foi.

Annexe A
Quotes-parts de participation au budget de l'Organisation
établies conformément à l'article 11

Albanie.....	5
Algérie	19
Argentine	18
Égypte.....	23
Iran (République islamique d').....	5
Iraq.....	5
Israël	5
Jordanie.....	8
Liban.....	6
Libye.....	5
Maroc.....	41
Monténégro.....	5
Tunisie	67
Turquie.....	66
Union européenne.....	717
Uruguay	5
Total :	1 000

Annexe B
Dénominations et définitions des huiles d'olive
et des huiles de grignons d'olive

Les dénominations des huiles d'olive et des huiles de grignons d'olive sont données ci-après, avec la définition correspondante pour chaque dénomination :

I. Huiles d'olive

A. Huiles d'olive vierges : huiles obtenues à partir du fruit de l'olivier (*Olea europaea L.*) uniquement par des procédés mécaniques ou d'autres procédés physiques dans des conditions, thermiques notamment, qui n'entraînent pas l'altération de l'huile, et n'ayant subi aucun traitement autre que le lavage, la décantation, la centrifugation et la filtration. Elles font l'objet du classement et des dénominations ci-après :

- a) Huiles d'olive vierges propres à la consommation en l'état :
 - i) Huile d'olive vierge extra : huile d'olive vierge dont les caractéristiques physico-chimiques et organoleptiques correspondent à la norme commerciale du Conseil oléicole international prévue pour cette catégorie;
 - ii) Huile d'olive vierge : huile d'olive vierge dont les caractéristiques physico-chimiques et organoleptiques correspondent à la norme commerciale du Conseil oléicole international prévue pour cette catégorie;
 - iii) Huile d'olive vierge courante : huile d'olive vierge dont les caractéristiques physico-chimiques et organoleptiques correspondent à celles à la norme commerciale du Conseil oléicole international prévue pour cette catégorie¹;
- b) Huiles d'olive vierges nécessitant un traitement avant leur consommation :
 - i) Huile d'olive vierge lampante : huile d'olive vierge dont les caractéristiques physico-chimiques et organoleptiques correspondent à la norme commerciale du Conseil oléicole international prévue pour cette catégorie. Elle est destinée au raffinage en vue de son utilisation pour la consommation humaine ou destinée à des usages techniques.

¹ Ce produit ne peut être vendu directement aux consommateurs que si le pays de vente au détail l'autorise. Si ce n'est pas le cas, la désignation de ce produit devra être conforme aux dispositions légales du pays concerné.

B. Huile d'olive raffinée : huile d'olive obtenue par le raffinage d'huiles d'olive vierges, dont les caractéristiques physico-chimiques et organoleptiques correspondent à la norme commerciale du Conseil oléicole international prévue pour cette catégorie².

C. Huile d'olive constituée par un coupage d'huile d'olive raffinée et d'huiles d'olive vierges : huile consistant en un coupage d'huile d'olive raffinée et d'huiles d'olive vierges propres à la consommation en l'état, dont les caractéristiques physico-chimiques correspondent à la norme commerciale du Conseil oléicole international prévue pour cette catégorie.

II. L'huile de grignons d'olive³

est l'huile obtenue par traitement des grignons d'olive aux solvants ou d'autres procédés physiques des grignons d'olive, à l'exclusion des huiles obtenues par des procédés de réestérification et de tout mélange avec des huiles d'autre nature. elle fait l'objet des dénominations ci-après :

A. Huile de grignons d'olive brute : huile de grignons d'olive dont les caractéristiques physico-chimiques correspondent à la norme commerciale du Conseil oléicole international prévue pour cette catégorie. Elle est destinée au raffinage en vue de son utilisation pour la consommation humaine ou destinée à des usages techniques.

B. Huile de grignons d'olive raffinée : huile obtenue par le raffinage de l'huile de grignons d'olive brute, dont les caractéristiques physico-chimiques correspondent à la norme commerciale du Conseil oléicole international prévue pour cette catégorie².

C. Huile de grignons d'olive constituée par un coupage d'huile de grignons d'olive raffinée et d'huiles d'olive vierges : huile consistant en un coupage d'huile de grignons d'olive raffinée et d'huiles d'olive vierges propres à la consommation en l'état, dont les caractéristiques physico-chimiques correspondent à la norme

² Ce produit ne peut être vendu directement aux consommateurs que si le pays de vente au détail l'autorise.

³ L'huile de grignons d'olive ne peut être vendue sous la désignation ou la définition d'« huile d'olive ».

commerciale du Conseil oléicole international prévue pour cette catégorie. Elle ne peut en aucun cas être appelée « huile d'olive ».

Annexe C

Types et définitions des olives de table

Les olives de table sont classées dans l'un des types ci-après :

- i) Olives vertes : fruits récoltés au cours du cycle de maturation, avant la véraison, au moment où ils ont atteint leur taille normale. Leur coloration peut varier du vert au jaune paille;
- ii) Olives tournantes : fruits récoltés avant complète maturité, à la véraison. Leur coloration peut varier du rose au rose vineux ou brun;
- iii) Olives noires : fruits récoltés au moment où ils ont atteint leur complète maturité, ou peu avant. Leur coloration peut varier du noir rougeâtre au châtain foncé, en passant par le noir violacé, le violet foncé et le noir olivâtre.

Les préparations commerciales des olives de table, y compris dans certains types de transformation, sont régies par les normes commerciales en vigueur du Conseil oléicole international.

**CONVENIO INTERNACIONAL DEL ACEITE DE OLIVA Y DE LAS
ACEITUNAS DE MESA DE 2015**



**NACIONES UNIDAS
2015**

Capítulo I

Objetivos generales

Artículo 1

Objetivos del Convenio

1. En materia de normalización e investigación

- Lograr la uniformización de la legislación nacional e internacional relativa a las características fisicoquímicas y organolépticas de los aceites de oliva, los aceites de orujo de oliva y las aceitunas de mesa para evitar los obstáculos al comercio.
- Realizar actividades de cooperación en materia de análisis fisicoquímico y organoléptico para mejorar el conocimiento de las características de composición y calidad de los productos oleícolas, con miras a consolidar normas internacionales que permitan:
 - El control de la calidad de los productos;
 - El comercio internacional y el desarrollo de este;
 - La protección de los derechos del consumidor;
 - La prevención de prácticas fraudulentas, engañosas y de adulteración.
- Fortalecer el papel del Consejo Oleícola Internacional como foro por excelencia para la comunidad científica internacional en la esfera de las aceitunas y el aceite de oliva.
- Coordinar los estudios y la investigación sobre las cualidades nutricionales y las demás propiedades intrínsecas del aceite de oliva y de las aceitunas de mesa.
- Facilitar el intercambio de información sobre las corrientes comerciales internacionales.

2. En materia de cultivo del olivo, tecnología oleícola y cooperación técnica

- Promover la cooperación técnica y la investigación y el desarrollo en el sector oleícola alentando la colaboración entre órganos y entidades públicos y privados, tanto nacionales como internacionales;
- Realizar actividades para identificar, preservar y utilizar las fuentes genéticas de los olivos;
- Estudiar la interacción entre la oleicultura y el medio ambiente, en particular con miras a promover la conservación de este y la

producción sostenible, y velar por el desarrollo integrado y sostenible del sector;

- Fomentar la transferencia de tecnología mediante la formación en los aspectos relacionados con el sector oleícola, organizando actividades a nivel nacional, regional e internacional;
- Promover la protección de las indicaciones geográficas de los productos oleícolas, de conformidad con los correspondientes acuerdos internacionales en que sean partes los miembros;
- Alentar el intercambio de información y de experiencias sobre prácticas fitosanitarias en el cultivo del olivo.

3. En materia de promoción de los productos oleícolas, divulgación de información y economía oleícola

- Potenciar el papel del Consejo Oleícola Internacional como centro mundial de documentación e información sobre el olivo y sus productos y como foro de encuentro del conjunto de operadores del sector;
- Promover el consumo de productos oleícolas, la expansión del comercio internacional del aceite de oliva y las aceitunas de mesa, y la información relativa a las normas comerciales del Consejo Oleícola Internacional;
- Apoyar las actividades internacionales y regionales que fomenten la divulgación de información científica general sobre las propiedades nutricionales, de salud y de otro tipo del aceite de oliva y de las aceitunas de mesa con miras a informar mejor a los consumidores;
- Examinar los balances mundiales del aceite de oliva, los aceites de orujo de oliva y las aceitunas de mesa, realizar estudios y proponer las medidas pertinentes;
- Divulgar análisis y datos económicos sobre el aceite de oliva y las aceitunas de mesa y brindar a los miembros los indicadores necesarios para facilitar el buen funcionamiento de los mercados de productos oleícolas;
- Dar a conocer y utilizar los resultados de los programas de investigación y desarrollo relativos a la oleicultura y estudiar su posible aplicación para incrementar la eficiencia productiva.

Capítulo II

Definiciones

Artículo 2

Definiciones a los efectos del presente Convenio

1. Por “Consejo Oleícola Internacional” se entiende la organización internacional a que se refiere el artículo 3, párrafo 1, establecida al objeto de aplicar las disposiciones del presente Convenio.

2. Por “Consejo de Miembros” se entiende el órgano de decisión del Consejo Oleícola Internacional.

3. Por “Parte Contratante” se entiende un Estado, un Observador Permanente en la Asamblea General de las Naciones Unidas, la Unión Europea o una organización intergubernamental, según lo previsto en el artículo 4, párrafo 3, que haya consentido en obligarse por el presente Convenio.

4. Por “miembro” se entenderá una Parte Contratante según la definición precedente.

5. Por “aceite de oliva” se entiende el aceite procedente únicamente del fruto del olivo (*Olea europaea L.*), con exclusión del aceite obtenido mediante disolventes o por procedimientos de reesterificación y de toda mezcla con aceites de otra naturaleza. Abarcará las siguientes denominaciones: aceite de oliva virgen extra, aceite de oliva virgen, aceite de oliva virgen corriente, aceite de oliva virgen lampante, aceite de oliva refinado y aceite de oliva compuesto de aceite de oliva refinado y aceites de oliva vírgenes.

6. Por “aceite de orujo de oliva” se entiende el aceite obtenido por tratamiento con disolventes u otros procedimientos físicos de los orujos de oliva, con exclusión de los aceites obtenidos mediante procedimientos de reesterificación y de toda mezcla con aceites de otra naturaleza. Abarcará las siguientes denominaciones: aceite de orujo de oliva crudo, aceite de orujo de oliva refinado y aceite de orujo de oliva compuesto de aceite de orujo de oliva refinado y de aceites de oliva vírgenes.

7. Por “aceitunas de mesa” se entiende el producto preparado a partir de los frutos sanos de variedades de olivo cultivado, elegidas por su producción de frutos particularmente aptos para el aderezo, sometidos a tratamientos u operaciones pertinentes y ofrecidos al comercio y al consumo final.

8. Por “productos oleícolas” se entiende todos los productos oleícolas comestibles, en particular los aceites de oliva, los aceites de orujo de oliva y las aceitunas de mesa.

9. Por “subproductos oleícolas” se entiende en particular los productos derivados de la poda del olivo y de la industria de los productos oleícolas, así como los resultantes de aprovechamientos alternativos de los productos del sector.

10. Por “campana oleícola” se entiende el período comprendido entre el 1 de septiembre del año n y el 31 de agosto del año $n+1$ para las aceitunas de mesa y el período comprendido entre el 1 de octubre del año n y el 30 de septiembre del año $n+1$ para el aceite de oliva. En el caso del hemisferio sur ese período corresponde al año civil n para las aceitunas de mesa y el aceite de oliva.

11. Por “normas comerciales” se entiende las normas aprobadas por el Consejo Oleícola Internacional, a través del Consejo de Miembros, aplicables a los aceites de oliva, los aceites de orujo de oliva y las aceitunas de mesa.

Capítulo III

Disposiciones institucionales

Sección 1

Institución, órganos, funciones, privilegios e inmunidades

Artículo 3

Estructura y sede del Consejo Oleícola Internacional

1. El Consejo Oleícola Internacional ejercerá sus funciones por mediación de los órganos siguientes:
 - a) El Consejo de Miembros;
 - b) El Presidente y el Vicepresidente;
 - c) El Comité de Asuntos Administrativos y Financieros y demás comités y subcomités;
 - d) La secretaría ejecutiva.
2. El Consejo Oleícola Internacional tendrá su sede en Madrid (España), durante la vigencia del presente Convenio, a menos que el Consejo de Miembros decida lo contrario.

Artículo 4

Miembros del Consejo Oleícola Internacional

1. Cada Parte Contratante que se adhiera será miembro del Consejo Oleícola Internacional en la medida en que acepte obligarse por el presente Convenio.
2. Cada miembro contribuirá a los objetivos previstos en el artículo 1 del presente Convenio.
3. En el presente Convenio, se entenderá que el término “Gobierno” se refiere al representante de un Estado, un Observador Permanente en la Asamblea General de las Naciones Unidas, la Unión Europea y cualquier organización intergubernamental que tenga competencias similares en lo que respecta a la negociación, la firma, la celebración, la ratificación y la aplicación de convenios internacionales, en particular de convenios sobre productos básicos.

Artículo 5

Privilegios e inmunidades

1. El Consejo Oleícola Internacional tendrá personalidad jurídica. En particular, tendrá capacidad para contratar, adquirir y enajenar bienes muebles e inmuebles y para litigar. No estará facultado para tomar fondos en préstamo.
2. La condición jurídica, los privilegios y las inmunidades del Consejo Oleícola Internacional, de su Director Ejecutivo, de sus funcionarios superiores y de los demás miembros del personal, de los expertos y de los delegados que estén en el territorio del Gobierno anfitrión en el ejercicio de sus funciones se regirán por el acuerdo de sede celebrado entre el Gobierno anfitrión y el Consejo Oleícola Internacional.
3. Siempre que su legislación lo permita, el Gobierno del Estado en que se encuentre la sede del Consejo Oleícola Internacional eximirá de impuestos las remuneraciones abonadas por este a su personal y los haberes, ingresos y demás bienes del Consejo Oleícola Internacional.
4. El Consejo Oleícola Internacional podrá celebrar con uno o varios miembros aquellos acuerdos en relación con los privilegios e inmunidades que puedan ser necesarios para la buena aplicación del presente Convenio.

Artículo 6

Composición del Consejo Oleícola Internacional

1. El Consejo Oleícola Internacional estará integrado por todos los miembros del Consejo Oleícola Internacional.
2. Cada miembro designará a su representante en el Consejo Oleícola Internacional.

Artículo 7

Facultades y funciones de los órganos

1. El Consejo de Miembros

- a) El Consejo de Miembros se compondrá de un delegado por miembro. Cada miembro podrá nombrar además uno o varios suplentes y uno o varios asesores de su delegado.

El Consejo de Miembros es la máxima autoridad y el órgano de decisión del Consejo Oleícola Internacional y ejercerá las facultades y funciones necesarias para la ejecución de las disposiciones del presente Convenio.

- b) El Consejo de Miembros se encargará de aplicar las disposiciones del presente Convenio. A tal fin, adoptará decisiones y formulará recomendaciones, a menos que las atribuciones o funciones correspondientes sean explícitamente otorgadas al Director Ejecutivo.

Toda decisión o recomendación adoptada de conformidad con el Convenio Internacional antecesor del presente Convenio y que siga siendo de aplicación en el momento de la entrada en vigor del presente Convenio seguirá siendo aplicada a menos que sea contraria a las disposiciones de este o que sea derogada por el Consejo de Miembros.

c) A fin de aplicar el presente Convenio, el Consejo de Miembros adoptará, con arreglo a lo dispuesto en el presente Convenio:

- i) Un Reglamento Interno;
- ii) Un reglamento financiero;
- iii) Un estatuto del personal que tenga en cuenta las disposiciones que se aplican a los funcionarios de organizaciones intergubernamentales similares;
- iv) Un organigrama con la descripción de las distintas funciones;
- v) Otros procedimientos necesarios para el funcionamiento del Consejo Oleícola Internacional.

d) El Consejo de Miembros aprobará y publicará un informe anual sobre sus actividades y sobre la aplicación del Convenio, así como todos los informes, estudios y demás documentos que estime útiles y necesarios.

2. Presidente y Vicepresidente

a) El Consejo de Miembros elegirá un Presidente y un Vicepresidente por un período de un año entre las delegaciones de los miembros. En el caso de que la Presidencia o la Vicepresidencia recayeran en el jefe de delegación, el derecho de este a participar en las decisiones del Consejo de Miembros será ejercido por otro miembro de su delegación.

b) Sin perjuicio de las atribuciones o funciones otorgadas al Director Ejecutivo en el presente Convenio o con arreglo a este, el Presidente presidirá las reuniones del Consejo de Miembros, dirigirá las deliberaciones con miras a facilitar el proceso de decisión y ejercerá las demás responsabilidades y funciones conexas definidas en el presente Convenio y/o especificadas con mayor precisión en el Reglamento.

c) El Presidente rendirá cuentas al Consejo de Miembros en el ejercicio de sus funciones.

d) El Vicepresidente sustituirá al Presidente en su ausencia y tendrá las mismas atribuciones y los mismos deberes que el Presidente cuando deba sustituirlo.

e) El Presidente y el Vicepresidente no serán remunerados. En caso de ausencia temporal simultánea del Presidente y del Vicepresidente, o en caso de ausencia permanente de uno de ellos o de ambos, el Consejo de Miembros elegirá, entre las delegaciones de los miembros, nuevos titulares de estas funciones, con carácter temporal o permanente según el caso.

3. Comité de Asuntos Administrativos y Financieros, otros comités y subcomités

Con miras a facilitar la labor del Consejo de Miembros, se habilitará al Consejo para constituir, además del Comité de Asuntos Administrativos y Financieros a que hace referencia el artículo 13 del Convenio, cualquier otro comité y subcomité que estime necesarios para que le ayuden en el desempeño de las funciones que le asigna el presente Convenio.

4. Secretaría ejecutiva

a) El Consejo Oleícola Internacional tendrá una secretaría ejecutiva compuesta de un Director Ejecutivo, de funcionarios superiores y del personal necesario para llevar a cabo las tareas que emanan del presente Convenio. Las funciones del Director Ejecutivo y de los funcionarios superiores se regirán por el Reglamento Interno que definirá, en particular, las tareas que tendrán encomendadas.

b) La consideración primordial que se tendrá en cuenta al nombrar el personal de la secretaría ejecutiva será la necesidad de asegurar el más alto grado de eficiencia, competencia e integridad. El personal de la secretaría ejecutiva, en particular el Director Ejecutivo, los funcionarios superiores y el personal directivo intermedio, serán nombrados con arreglo al principio de alternancia proporcionada entre los miembros y de equilibrio geográfico.

c) El Consejo de Miembros nombrará al Director Ejecutivo y a los funcionarios superiores por un período de cuatro años. El Consejo de Miembros podrá decidir, de conformidad con lo dispuesto en el artículo 10, párrafo 4 b), renovar o prorrogar cualquier nombramiento por un período no superior a cuatro años.

El Consejo de Miembros fijará sus condiciones de contratación teniendo en cuenta las que se aplican a los funcionarios de igual categoría de organizaciones intergubernamentales similares.

d) El Director Ejecutivo nombrará al personal de conformidad con lo dispuesto en el presente Convenio y en el estatuto del personal. El Director Ejecutivo velará por que todos los nombramientos se ajusten a los principios consagrados en el párrafo 4 b) del presente artículo e informará al respecto al Comité de Asuntos Administrativos y Financieros.

e) El Director Ejecutivo será el funcionario superior de más alto rango del Consejo Oleícola Internacional y rendirá cuentas al Consejo de Miembros acerca del desempeño de las funciones que le incumben en la administración y la aplicación del Convenio. El Director Ejecutivo ejercerá sus funciones y tomará las decisiones relacionadas con la gestión de forma colegiada con los funcionarios superiores, con arreglo a lo dispuesto en el Reglamento Interno.

f) Ni el Director Ejecutivo ni los funcionarios superiores ni ningún miembro del personal podrán tener actividad lucrativa alguna en ninguna de las ramas del sector oleícola.

g) En el desempeño de las funciones que les incumban conforme al presente Convenio, el Director Ejecutivo, los funcionarios superiores y el personal no solicitarán ni recibirán instrucciones de ningún miembro ni de ninguna autoridad ajena al Consejo Oleícola Internacional. Se abstendrán de actuar en forma alguna que sea incompatible con su condición de funcionarios internacionales responsables únicamente ante el Consejo de Miembros. Los miembros respetarán el carácter exclusivamente internacional de las funciones del Director Ejecutivo, de los funcionarios superiores y del personal, y no tratarán de influir en ellos en el desempeño de las mismas.

Sección 2

Funcionamiento del Consejo de Miembros

Artículo 8

Reuniones del Consejo de Miembros

1. El Consejo de Miembros se reunirá en la sede del Consejo Oleícola Internacional a menos que decida lo contrario. Si por invitación de un miembro el Consejo de Miembros decide reunirse en otro lugar, este miembro correrá con los gastos suplementarios que resulten para el presupuesto del Consejo Oleícola Internacional por encima de los que se ocasionarían en el caso de una reunión en la sede.

2. El Consejo de Miembros celebrará dos reuniones ordinarias al año.

3. El Consejo de Miembros podrá celebrar una reunión extraordinaria en todo momento cuando lo soliciten:

a) El Presidente;

b) A tres miembros.

4. Las convocatorias para las reuniones se deberán cursar al menos 60 días antes de la fecha de la primera sesión de una reunión ordinaria y, de preferencia 30 días y en todo caso, como mínimo, 21 días antes de la fecha de la primera sesión si se trata de una reunión extraordinaria. Los gastos de las delegaciones en el Consejo de Miembros serán sufragados por los miembros interesados.

5. Cualquier miembro podrá, mediante notificación escrita dirigida a la secretaría ejecutiva antes o durante una reunión ordinaria o extraordinaria, autorizar a otro miembro a que represente sus intereses y ejerza su derecho a participar en las decisiones en dicha reunión del Consejo de Miembros. Un miembro podrá representar solamente los intereses de otro miembro en una reunión del Consejo de Miembros.

6. Cualquier entidad o tercero que tenga el propósito de adherirse al Convenio o tenga intereses directos en las actividades del Consejo Oleícola Internacional podrá, por propia iniciativa o por invitación del Consejo de Miembros y con previa autorización de este, asistir como observador a la totalidad o una parte de determinada reunión o reuniones del Consejo de Miembros.

7. Los observadores no tendrán condición de miembros por lo que no estarán facultados para adoptar decisiones ni tendrán derecho de voto.

Artículo 9

Quorum

1. Se comprobará que hay el *quorum* necesario para la celebración de una reunión ordinaria o extraordinaria del Consejo de Miembros en el día de apertura de la reunión. Habrá *quorum* cuando estén presentes o representadas, según lo dispuesto en el artículo 8, párrafo 5, al menos tres cuartas partes de los miembros.

2. Si en la apertura de la reunión plenaria no se da el *quorum* mencionado en el párrafo anterior, el Presidente la aplazará 24 horas. Una vez transcurrido el plazo decidido por el Presidente, habrá el *quorum* necesario para declarar abierta la reunión cuando estén presentes o representados al menos dos tercios de los miembros.

3. El número efectivo de miembros que deben estar presentes para que haya *quorum* será el número entero, sin las porciones decimales, resultante de la aplicación de las proporciones mencionadas anteriormente al número total de miembros.

Artículo 10

Decisiones del Consejo de Miembros

1. Las decisiones del Consejo de Miembros se tomarán por consenso. Todas las decisiones relativas a lo dispuesto en el presente artículo serán adoptadas por los miembros presentes o representados con derecho de voto, con arreglo al artículo 16, párrafo 6. Los miembros se comprometen a hacer todos los esfuerzos posibles para resolver por consenso las cuestiones pendientes.

2. Para que el Consejo de Miembros pueda adoptar una decisión deberá estar presente o representada al menos la mayoría de los miembros con derecho de voto conforme al artículo 16, párrafo 6.

3. Deberán adoptarse por consenso todas las decisiones en relación con lo siguiente:

- La exclusión de miembros con arreglo al artículo 34;
- Al artículo 16, párrafos 6 y 10;
- Las enmiendas o la terminación del presente Convenio con arreglo a lo dispuesto en el artículo 32 y el artículo 36;

- La cooperación con otras organizaciones en consonancia con lo dispuesto en el artículo 12, párrafo 2.

4. En el caso de otras decisiones, si no se logra el consenso en el plazo determinado por el Presidente, se procederá de la manera siguiente.

a) Adopción de decisiones relacionadas con las normas comerciales y los reglamentos de aplicación mencionados en el artículo 7, párrafo 1 c) del presente Convenio

Por norma general, solamente se someterán al Consejo de Miembros para su adopción las decisiones que ya hayan sido consensuadas al nivel pertinente previsto por el Consejo Oleícola Internacional en su Reglamento Interno.

Si no se alcanza el consenso mediante el procedimiento aplicable al nivel que corresponda, se remitirá la decisión al Consejo de Miembros, junto con un informe sobre las dificultades surgidas en el proceso y las recomendaciones oportunas.

El Consejo de Miembros intentará adoptar la decisión en cuestión por consenso de los miembros presentes o representados que tengan derecho de voto con arreglo a lo dispuesto en el artículo 16, párrafo 6.

Si no es posible alcanzar el consenso, la decisión se postergará hasta la siguiente reunión, ordinaria o extraordinaria.

En caso de que tampoco se logre consenso en la reunión, si es posible, se aplazará la decisión al menos durante 24 horas.

Si en ese plazo no se establece consenso, la decisión se considerará adoptada, salvo si la rechaza al menos una cuarta parte de los miembros o uno o varios miembros que tengan un mínimo de 100 cuotas de participación.

b) Todas las decisiones que no estén recogidas en el presente artículo, párrafo 4 a), *supra*

En caso de que no se logre el consenso en el plazo fijado por el Presidente, los miembros deberán votar de conformidad con las disposiciones que siguen:

Toda decisión se considerará adoptada cuando la mayoría de los miembros que representen como mínimo el 86% de las cuotas de participación con arreglo a lo dispuesto en el párrafo 1 del presente artículo se hayan pronunciado a favor de su adopción.

5. Los procedimientos de votación y representación a los que se refiere el presente artículo no se aplicarán a los miembros que no cumplan las condiciones previstas en el artículo 16 del Convenio, a menos que el Consejo decida otra cosa con arreglo a ese mismo artículo.

6. El Consejo de Miembros podrá adoptar decisiones sin reunirse, mediante un intercambio de correspondencia entre el Presidente y los miembros, siempre y cuando ninguno de los miembros, excepto los que tengan atrasos en sus pagos, se oponga a este procedimiento. El Consejo de Miembros establecerá en su

Reglamento Interno las modalidades de aplicación de este procedimiento de consulta. La secretaría ejecutiva comunicará lo antes posible a todos los miembros toda decisión así adoptada, la cual será consignada en el informe definitivo de la siguiente reunión del Consejo de Miembros.

Artículo 11

Cuotas de participación

1. Los miembros tendrán conjuntamente 1.000 cuotas de participación. Las cuotas serán equivalentes a las contribuciones financieras y los derechos de voto de los miembros.

2. Las cuotas de participación se repartirán entre los miembros proporcionalmente a los datos de base de cada miembro, calculados mediante la siguiente fórmula:

$$q = 1/3 (p1 + p2) + 1/3 (e1 + e2) + 1/3 (i1+i2)$$

En esta fórmula, los parámetros son medias expresadas en miles de toneladas métricas, no contándose la fracción de millar por encima del número entero. No podrá haber fracciones de cuotas de participación:

- q: dato de base para el prorrateo de las cuotas de participación.
- p1: producción media de aceite de oliva de las seis últimas campañas oleícolas.
- p2: producción media de aceitunas de mesa de las seis últimas campañas oleícolas, convertida en equivalente de aceite de oliva mediante un coeficiente de conversión del 16%.
- e1: media de las exportaciones (aduaneras) de aceite de oliva de los seis últimos años civiles correspondientes a los años indicados como final de las campañas oleícolas utilizadas para el cálculo de p1.
- e2: media de las exportaciones (aduaneras) de aceitunas de mesa de los seis últimos años civiles correspondientes a los años indicados como final de las campañas oleícolas utilizadas para el cálculo de p2, convertida en equivalente de aceite de oliva mediante un coeficiente de conversión del 16%.
- i1: media de las importaciones (aduaneras) de aceite de oliva de los seis últimos años civiles correspondientes a los años indicados como final de las campañas oleícolas utilizadas para el cálculo de p1.
- i2: media de las importaciones (aduaneras) de aceitunas de mesa de los seis últimos años civiles correspondientes a los años indicados como final de las campañas oleícolas utilizadas para el cálculo de p2, convertida en equivalente de aceite de oliva mediante un coeficiente de conversión del 16%.

3. Las cuotas de participación iniciales figurarán en el anexo A del presente Convenio. Estarán determinadas en función de la media de los datos correspondientes a las seis últimas campañas oleícolas y años civiles para los que se dispone de datos definitivos.

4. No obstante, ningún miembro podrá tener menos de cinco cuotas de participación. Si el resultado del cálculo fuera inferior a cinco cuotas de participación en el caso de un miembro, la participación de dicho miembro se aumentaría a cinco cuotas, reduciéndose proporcionalmente las de los demás miembros.

5. El Consejo de Miembros adoptará las cuotas de participación calculadas con arreglo a lo dispuesto en el presente artículo en su segunda reunión anual. Sin perjuicio de lo dispuesto en el párrafo 6 del presente artículo, dicha distribución se mantendrá en vigor durante el año siguiente.

6. En caso de que un Gobierno, según lo indicado en el artículo 4, párrafo 2, se convierta en Parte, o deje de ser Parte en este Convenio, o cuando un miembro cambie de condición a tenor del artículo 16, párrafo 8, el Consejo de Miembros redistribuirá, en el año siguiente, sus cuotas de participación proporcionalmente al número de cuotas de cada miembro, en las condiciones establecidas en el mismo artículo. En caso de que se produzca una adhesión o una retirada del Convenio en el año en curso, la redistribución se efectuará únicamente para la votación.

Artículo 12

Cooperación con otras organizaciones

1. El Consejo Oleícola Internacional podrá tomar disposiciones para la celebración de consultas o la cooperación con las Naciones Unidas y sus organismos especializados, en particular con la Conferencia de las Naciones Unidas sobre Comercio y Desarrollo, otros organismos intergubernamentales apropiados y las organizaciones internacionales y regionales que considere oportuno. Tales disposiciones podrán incluir convenios de colaboración con instituciones de carácter financiero que contribuyan al logro de los objetivos previstos en el artículo 1 del Convenio.

2. Todo convenio de colaboración establecido entre el Consejo Oleícola Internacional y las mencionadas organizaciones o instituciones internacionales que conlleve obligaciones sustanciales para el Consejo Oleícola Internacional será previamente aprobado por el Consejo de Miembros, de conformidad con lo dispuesto en el artículo 10, párrafo 3.

3. La aplicación del presente artículo se regirá por el Reglamento Interno del Consejo Oleícola Internacional.

Capítulo IV

Comité de Asuntos Administrativos y Financieros

Artículo 13

Comité de Asuntos Administrativos y Financieros

1. El Consejo de Miembros creará un Comité de Asuntos Administrativos y Financieros constituido por al menos un delegado de cada miembro. El Comité de Asuntos Administrativos y Financieros se reunirá como mínimo dos veces por año, antes de cada reunión del Consejo de Miembros.

2. El Comité de Asuntos Administrativos y Financieros se encargará de las funciones descritas en el presente Convenio y en su Reglamento Interno. En particular, se encargará de:

- Examinar el programa de trabajo anual de la secretaría ejecutiva para el funcionamiento de la institución, especialmente en lo tocante al presupuesto, la reglamentación financiera, y las normas internas, antes de presentarlo al Consejo de Miembros para su aprobación en su segunda reunión ordinaria del año.
- Supervisar la aplicación de las normas de control interno previstas en el Reglamento Interno del Consejo Oleícola Internacional y el control de la aplicación de las disposiciones financieras recogidas en el presente Convenio.
- Examinar el proyecto de presupuesto anual del Consejo Oleícola Internacional propuesto por el Director Ejecutivo. Solamente se someterá a la aprobación del Consejo de Miembros el proyecto de presupuesto propuesto por el Comité de Asuntos Administrativos y Financieros.
- Examinar y someter cada año a la aprobación del Consejo de Miembros, en su primera reunión ordinaria anual, las cuentas del ejercicio financiero anterior y cualquier otra disposición relacionada con los asuntos financieros y administrativos.
- Prestar asesoramiento y formular recomendaciones acerca de los asuntos relativos a la aplicación del Convenio.
- Llevar a cabo el examen e informar al Consejo de Miembros de las solicitudes de adhesión de nuevos miembros o de retirada de un miembro del Consejo Oleícola Internacional.
- Supervisar la observancia de los principios consagrados en el artículo 7 acerca del nombramiento de personal en la secretaría ejecutiva y otros aspectos concernientes a los asuntos administrativos y de organización.

3. El Comité de Asuntos Administrativos y Financieros, además de las funciones descritas en el presente artículo, ejercerá las demás funciones que le delegue el Consejo en su Reglamento Interno y su reglamento financiero.

4. El Consejo de Miembros redactará y adoptará normas detalladas en su Reglamento para la aplicación de estas disposiciones.

Capítulo V

Disposiciones financieras

Artículo 14

Presupuesto

1. El ejercicio financiero coincidirá con el año civil.

2. Habrá un único presupuesto que comprenderá dos secciones:

- Sección I: Administrativa;
- Sección II: Operativa, que incluirá la normalización, la cooperación técnica y la promoción.

El Consejo de Miembros podrá añadir las subsecciones que considere oportunas teniendo en cuenta los objetivos del Consejo Oleícola Internacional.

3. El presupuesto se financiará con cargo a:

a) El importe de la contribución de cada miembro establecida proporcionalmente a sus cuotas de participación fijadas con arreglo a lo dispuesto en el artículo 11 del presente Convenio;

b) Las subvenciones y las contribuciones voluntarias de los miembros, que se registrarán por las disposiciones recogidas en un acuerdo entre el Consejo Oleícola Internacional y el miembro donante;

c) Las donaciones de los Gobiernos y/o de otras fuentes;

d) Las contribuciones suplementarias en otra forma, inclusive en forma de servicios, material y/o personal científico y técnico que pueda responder a las necesidades de los programas aprobados;

e) Otros ingresos.

4. El Consejo Oleícola Internacional, en el marco del desarrollo de la cooperación internacional, procurará asegurarse las indispensables colaboraciones financieras y/o técnicas que puedan proporcionar los organismos internacionales, regionales o nacionales calificados, financieros o de otro tipo.

Las mencionadas aportaciones serán asignadas por el Consejo de Miembros a su presupuesto.

5. Las cantidades del presupuesto no comprometidas durante un año civil podrán diferirse a los años civiles siguientes en concepto de prefinanciación del presupuesto según se especifica en el reglamento financiero.

Artículo 15

Otros fondos

Además de los presupuestos a que se refiere el artículo 14, el Consejo Oleícola Internacional podrá dotarse de otros fondos, cuya finalidad, funcionamiento y justificación se regirán por el Reglamento Interno.

El Consejo de Miembros podrá autorizar a la secretaría ejecutiva a gestionar fondos de terceros. Las condiciones y el alcance de dicha autorización y las obligaciones derivadas de la gestión de tales fondos se definirán en el reglamento financiero.

Artículo 16

Pago de las contribuciones

1. En su segunda reunión del año, el Consejo de Miembros determinará la cantidad total del presupuesto a la que se refiere el artículo 14 del presente Convenio y la contribución que deberá abonar cada miembro para el año civil siguiente. La contribución se calculará tomando como base las cuotas de participación correspondientes a cada miembro establecidas con arreglo a lo dispuesto en el artículo 11 del Convenio.

2. El Consejo de Miembros determinará la contribución inicial de todo miembro que pase a ser Parte en el presente Convenio tras la entrada en vigor de este. La contribución se calculará tomando como base las cuotas de participación atribuidas al nuevo miembro con arreglo a lo dispuesto en el artículo 11 del presente Convenio y la fracción de año no transcurrida en el momento de la adhesión. No se modificarán las contribuciones que deberán pagar los demás miembros en ese año civil.

3. Las contribuciones se pagarán en euros y serán exigibles desde el primer día del ejercicio financiero, es decir, el 1 de enero de cada año.

Las contribuciones de los miembros correspondientes al ejercicio financiero durante el cual hayan pasado a ser miembros del Consejo Oleícola Internacional serán exigibles en la fecha en que se conviertan en miembros.

4. En caso de que, transcurridos cuatro meses desde la fecha estipulada, un miembro no haya abonado íntegramente su contribución, la secretaría ejecutiva le transmitirá por escrito, en un plazo de siete días, una solicitud de pago.

5. Si, transcurrido el plazo de dos meses desde la fecha de presentación de la solicitud por la secretaría ejecutiva, el miembro en cuestión no ha abonado su contribución, se suspenderán automáticamente sus derechos de voto en el Consejo de Miembros hasta que haya abonado íntegramente su contribución.

Los representantes del miembro en cuestión tampoco podrán acceder a funciones electivas en el seno del Consejo de Miembros ni en los comités o

subcomités, ni participar en actividades financiadas por el Consejo Oleícola Internacional durante el año siguiente.

6. Si un miembro no ha abonado su contribución, se informará de ello al Consejo de Miembros en su primera reunión ordinaria del año civil o en la reunión extraordinaria que se celebre tras finalizar el plazo para el abono de las contribuciones. El Consejo de Miembros, con la excepción del miembro que tenga atrasos en sus pagos, podrá, tras oír a este y teniendo en cuenta sus circunstancias particulares tales como conflictos, desastres naturales o dificultades para acceder a los servicios financieros internacionales, adoptar cualquier otra decisión por consenso. El Consejo de Miembros podrá adoptar el programa de trabajo de la secretaría ejecutiva en función de las contribuciones que abonen efectivamente los miembros.

7. Las disposiciones de los párrafos 5 y 6 del presente artículo serán aplicables hasta que el miembro en cuestión haya abonado íntegramente sus contribuciones.

8. Después de dos años consecutivos de impago de las contribuciones y tras oír al miembro que tenga pagos atrasados, el Consejo de Miembros podrá decidir la suspensión de sus derechos como miembro, aunque se le permita participar en las reuniones en calidad de observador conforme al artículo 8, párrafo 7.

9. Los miembros que se retiren del Convenio deberán asumir las obligaciones financieras en que hayan incurrido con arreglo al Convenio y no podrán obtener el reembolso de las contribuciones financieras que hayan efectuado.

10. En ningún caso podrá el Consejo de Miembros exonerar a un miembro de las obligaciones financieras que emanen del presente Convenio. El Consejo de Miembros puede acordar por consenso la reprogramación de las obligaciones financieras de los miembros actuales o futuros.

Artículo 17

Control

1. El control financiero del Consejo Oleícola Internacional será efectuado por el Comité de Asuntos Administrativos y Financieros.

2. Las cuentas financieras del Consejo Oleícola Internacional correspondientes al año civil anterior, certificadas por un auditor independiente, se presentarán al Comité de Asuntos Administrativos y Financieros. Tras haber analizado las cuentas, el Comité someterá al Consejo de Miembros, en su primera reunión ordinaria del año civil, un dictamen para su aprobación y publicación.

En el curso de la auditoría, los auditores independientes verificarán el cumplimiento del reglamento financiero vigente, así como el funcionamiento y la eficiencia de los mecanismos de control interno y consignarán el trabajo realizado y

los incidentes observados en un informe anual, que será presentado al Comité de Asuntos Administrativos y Financieros.

El informe de auditoría se presentará al Consejo de Miembros en su primera reunión ordinaria.

El Consejo de Miembros designará al auditor independiente que se encargará de analizar las cuentas anuales del Consejo Oleícola Internacional y de redactar el antedicho informe, de conformidad con lo dispuesto en el reglamento financiero y su procedimiento de aplicación.

3. Además, el Consejo de Miembros, en su primera reunión ordinaria del año civil, examinará y aprobará el informe financiero correspondiente al año civil anterior en relación con:

La verificación de la gestión de los fondos, valores y tesorería del Consejo Oleícola Internacional;

La regularidad de las operaciones financieras y su conformidad con las disposiciones reglamentarias y estatutarias y las asignaciones presupuestarias vigentes.

4. Los controles *a posteriori* de las operaciones son efectuados por auditores externos, de conformidad con lo dispuesto en el reglamento financiero.

5. Basándose en un análisis de riesgo, un mínimo de tres miembros podrán solicitar la autorización del Consejo para llevar a cabo controles de las actividades del Consejo Oleícola Internacional a fin de velar por que estas sean conformes con las normas vigentes y con los principios de buena gestión financiera y de transparencia.

Los controles se realizarán en estrecha colaboración con los miembros de la secretaría ejecutiva del Consejo Oleícola Internacional, de conformidad con las normas y procedimientos previstos en el Reglamento Interno y el reglamento financiero del Consejo Oleícola Internacional.

El informe correspondiente será presentado al Consejo de Miembros en la primera reunión plenaria que se celebre tras la finalización del informe.

Artículo 18

Liquidación

1. En caso de disolución y antes de esta, el Consejo de Miembros tomará las medidas estipuladas en el artículo 35, párrafo 1.

2. Terminada la vigencia del presente Convenio, el patrimonio del Consejo Oleícola Internacional y todas las cantidades no comprometidas procedentes de los fondos previstos en el artículo 14, serán devueltos a los miembros proporcionalmente al total de sus cuotas de participación vigentes en ese momento.

Las contribuciones voluntarias y las donaciones previstas en el artículo 14, así como las sumas no comprometidas previstas en el artículo 15 serán abonadas a los miembros, donantes o terceros interesados que corresponda.

Capítulo VI

Disposiciones de normalización

Artículo 19

Denominaciones y definiciones de los aceites de oliva, los aceites de orujo de oliva y las aceitunas de mesa

1. Las denominaciones y definiciones de los aceites de oliva, los aceites de orujo de oliva y las aceitunas de mesa figuran en los anexos B y C del presente Convenio.
2. El Consejo de Miembros podrá decidir introducir toda modificación que considere necesaria u oportuna en las denominaciones y definiciones de los aceites de oliva, aceites de orujo de oliva y aceitunas de mesa establecidas en los anexos B y C del Convenio.

Artículo 20

Compromisos de los miembros

1. Los miembros del Consejo Oleícola Internacional se comprometerán a aplicar en su comercio internacional las denominaciones fijadas en los anexos B y C y fomentarán su aplicación en su comercio nacional.
2. Los miembros se comprometerán a suprimir, tanto en el comercio interior como en el comercio internacional, todo empleo de la denominación “aceite de oliva”, sola o combinada con otras palabras, que no corresponda a lo dispuesto en este Convenio. La denominación “aceite de oliva”, empleada sola, no se aplicará en ningún caso a los aceites de orujo de oliva.
3. El Consejo de Miembros determinará las normas en materia de criterios de calidad y pureza aplicables a los intercambios de los miembros en el comercio internacional.
4. Los miembros garantizarán en su territorio la protección de las indicaciones geográficas según se definen en el artículo 22, párrafo 1, del Acuerdo sobre los Aspectos de los Derechos de Propiedad Intelectual Relacionados con el Comercio (Acuerdo sobre los ADPIC) relativas a los productos abarcados por el presente Convenio, de conformidad con las normas, procedimientos y compromisos internacionales aplicables, en particular el artículo 1 del Acuerdo sobre los ADPIC.
5. Los miembros, si se solicita, podrán intercambiar información sobre las indicaciones geográficas protegidas en su territorio, en particular con miras a fortalecer la protección jurídica contra toda práctica que pueda afectar a su autenticidad o perjudicar su reputación.

6. Los miembros podrán adoptar iniciativas con el fin de informar a los consumidores acerca de las características específicas de las indicaciones geográficas protegidas en su territorio y añadir valor a las mismas, de conformidad con las disposiciones legales vigentes.

Artículo 21

Sello de garantía internacional del Consejo Oleícola Internacional

El Consejo de Miembros podrá prever disposiciones con vistas a la aplicación del sello de garantía internacional que garantice el cumplimiento de las normas internacionales del Consejo Oleícola Internacional. La aplicación de este artículo y las disposiciones de control deberán especificarse en el Reglamento Interno.

Capítulo VII

Disposiciones generales

Artículo 22

Obligaciones generales

Los miembros no adoptarán ninguna medida opuesta a las obligaciones contraídas en virtud del presente Convenio ni a los objetivos generales definidos en el artículo 1.

Artículo 23

Obligaciones financieras de los miembros

Las obligaciones financieras de cada miembro en relación con el Consejo Oleícola Internacional y con los demás miembros se limitarán a las obligaciones que se derivan del artículo 16 relativo a las contribuciones al presupuesto previstas en ese mismo artículo.

Artículo 24

Aspectos ecológicos y ambientales

Los miembros tomarán debidamente en consideración la mejora de las prácticas en todas las fases de la producción de aceitunas y aceite de oliva para garantizar el desarrollo de una oleicultura sostenible y se comprometerán a poner en práctica las acciones que el Consejo de Miembros considere necesarias para mejorar o resolver los eventuales problemas encontrados en este ámbito.

Artículo 25

Información

Los miembros se comprometen a poner a disposición del Consejo Oleícola Internacional y a facilitarle todas las estadísticas, informaciones y documentación necesarias para desempeñar las funciones que le asigna el presente Convenio, y especialmente todos los datos pertinentes para establecer los balances de los aceites

de oliva, de los aceites de orujo de oliva y los de aceitunas de mesa y para conocer las políticas nacionales de los miembros respecto de los productos oleícolas

Artículo 26

Diferencias y reclamaciones

1. Cualquier diferencia relativa a la interpretación o aplicación del presente Convenio, que no sea resuelta por medio de negociaciones, será, a petición de uno o varios miembros que sean partes en la diferencia, sometida al Consejo de Miembros para que este la resuelva en ausencia del miembro o miembros en cuestión, tras recabar el dictamen, si fuera necesario, de una comisión consultiva. La composición y las modalidades de funcionamiento de la comisión se determinarán en el Reglamento Interno.

2. El dictamen razonado de la comisión consultiva se someterá al Consejo de Miembros, el cual resolverá el conflicto, en todo caso, después de haber examinado todos los elementos de juicio pertinentes.

3. Cualquier reclamación de que un miembro, el Presidente o el Vicepresidente en calidad de Presidente, no ha cumplido las obligaciones impuestas por el presente Convenio será, a petición del miembro que la formule, sometida al Consejo de Miembros. El Consejo decidirá sobre ella en ausencia del miembro en cuestión después de consultar con la parte o las partes interesadas, y tras recabar el dictamen, si fuere necesario, la comisión consultiva a que se refiere el párrafo 1 del presente artículo. La aplicación de este párrafo se detallará en el Reglamento Interno.

4. Si el Consejo de Miembros determina que un miembro ha infringido el presente Convenio, podrá aplicarle sanciones que varíen entre una simple advertencia y la suspensión del derecho a la participación en las decisiones del Consejo de Miembros, hasta que haya cumplido sus obligaciones, o excluirle del Convenio con arreglo al procedimiento previsto en el artículo 34. El miembro en cuestión tendrá derecho a recurrir, en última instancia, a la Corte Internacional de Justicia.

5. Si el Consejo de Miembros determina que el Presidente, o el Vicepresidente en calidad de Presidente, no ha llevado a cabo sus tareas de conformidad con el presente Convenio o su Reglamento Interno, podrá, a petición de al menos el 50% de los miembros asistentes, decidir que durante una reunión o por un plazo más largo se le suspenda de las funciones de Presidente o Vicepresidente que le otorga el presente Convenio o el Reglamento Interno y que se nombre a un sustituto entre los miembros del Consejo. La aplicación de este párrafo se detallará en el Reglamento Interno.

6. En cuanto a las diferencias que puedan surgir en materia de transacciones de aceites de oliva, aceites de orujo de oliva y aceitunas de mesa, el Consejo Oleícola Internacional podrá formular las recomendaciones oportunas a los

miembros en relación con la constitución y el funcionamiento de un órgano internacional de conciliación y arbitraje para esos litigios.

Artículo 27

Depositario

Queda designado depositario del presente Convenio el Secretario General de las Naciones Unidas.

Artículo 28

Firma, ratificación, aceptación y aprobación

1. Desde el 1 de enero de 2016 hasta el 31 de diciembre de 2016, inclusive, el presente Convenio estará abierto, en la Sede de las Naciones Unidas, a la firma de las Partes en el Convenio Internacional del Aceite de Oliva y de las Aceitunas de Mesa, 2005 y de los Gobiernos invitados a la Conferencia de las Naciones Unidas para la Negociación de un Convenio que Suceda al Convenio Internacional del Aceite de Oliva y de las Aceitunas de Mesa, 2005.
2. El presente Convenio será objeto de ratificación, aceptación o aprobación de los Gobiernos signatarios de conformidad con sus respectivas normas constitucionales.
3. Cualquiera de los Gobiernos a que se refiere el artículo 4, párrafo 3 podrá:
 - a) En el momento de firmar el presente Convenio, declarar por escrito que por dicha firma expresa su consentimiento a obligarse por el presente Convenio (firma definitiva); o
 - b) Después de haber firmado el presente Convenio, ratificarlo, aceptarlo o aprobarlo mediante el depósito de un instrumento a tal efecto en poder del depositario.
4. Los instrumentos de ratificación, aceptación o aprobación serán depositados en poder del depositario.

Artículo 29

Adhesión

1. El presente Convenio estará abierto a la adhesión de todo Gobierno, con arreglo a la definición del artículo 4, párrafo 3, que podrá adherirse a él en las condiciones que determine el Consejo de Miembros, que tendrán en cuenta en particular el número de cuotas de participación y un plazo para el depósito de los instrumentos de adhesión. Estas condiciones serán transmitidas por el Consejo de Miembros al depositario. El Consejo de Miembros establecerá en su Reglamento Interno el procedimiento de inicio del trámite de adhesión, las negociaciones de adhesión y las disposiciones conexas.

2. Cuando se hayan concluido las negociaciones de adhesión especificadas en el Reglamento Interno, el Consejo de Miembros tomará una decisión al respecto de conformidad con el procedimiento establecido en el artículo 10.

3. En el momento de la adhesión, la Parte Contratante quedará registrada en el anexo A del presente Convenio, junto con las cuotas de participación que le correspondan según las condiciones de adhesión.

4. La adhesión se efectuará mediante el depósito de un instrumento de adhesión en poder del depositario. En los instrumentos de adhesión se declarará que el Gobierno acepta todas las condiciones establecidas por el Consejo Oleícola Internacional.

Artículo 30

Notificación de aplicación provisional

1. Todo Gobierno signatario que tenga intención de ratificar, aceptar o aprobar el presente Convenio, o todo Gobierno para el que el Consejo de Miembros haya establecido condiciones de adhesión pero que todavía no haya podido depositar su instrumento, podrá en todo momento notificar al depositario que aplicará el presente Convenio, con carácter provisional, cuando este entre en vigor conforme al artículo 31 o, si está ya en vigor, en la fecha que se especifique.

2. Todo Gobierno que haya presentado conforme al párrafo 1 del presente artículo una notificación de aplicación provisional, aplicará el presente Convenio, bien cuando este entre en vigor, bien, si está ya en vigor, en la fecha que se especifique, y será desde ese momento Parte Contratante. Seguirá siendo Parte Contratante hasta la fecha en que deposite su instrumento de ratificación, aceptación, aprobación o adhesión.

Artículo 31

Entrada en vigor

1. El presente Convenio entrará definitivamente en vigor el 1 de enero de 2017 siempre que al menos cinco Partes Contratantes, de entre las mencionadas en el anexo A del presente Convenio, que representen al menos el 80% de las cuotas de participación del total de 1.000 cuotas de participación, hayan firmado definitivamente el presente Convenio o lo hayan ratificado, aceptado o aprobado, o se hayan adherido a él.

2. Si el 1 de enero de 2017 el presente Convenio no ha entrado en vigor de conformidad con lo dispuesto en el párrafo 1 del presente artículo, entrará en vigor provisionalmente si, en esa fecha, varias Partes Contratantes que reúnan las condiciones que, en materia de porcentaje, se indican en el párrafo 1 del presente artículo, han firmado definitivamente el presente Convenio o lo han ratificado, aceptado o aprobado, o han notificado al depositario que aplicarán provisionalmente el presente Convenio.

3. Si el 31 de diciembre de 2016 no se han cumplido las condiciones para la entrada en vigor establecidas en el párrafo 1 o en el párrafo 2 del presente artículo, el depositario invitará a las Partes Contratantes que hayan firmado definitivamente el presente Convenio o lo hayan ratificado, aceptado o aprobado, o hayan notificado al depositario que aplicarán provisionalmente el presente Convenio, a decidir si el presente Convenio entrará provisional o definitivamente en vigor entre ellas, en su totalidad o en parte, en la fecha que determinen.

4. En el caso de que cualquier Parte Contratante deposite su instrumento de ratificación, aceptación, aprobación o adhesión después de la entrada en vigor del mismo, el presente Convenio entrará en vigor en la fecha de tal depósito.

Artículo 32

Enmiendas

1. El Consejo Oleícola Internacional, a través del Consejo de Miembros, podrá enmendar por consenso el presente Convenio.

2. El Consejo de Miembros fijará el plazo dentro del cual los miembros deberán notificar al depositario que aceptan la enmienda.

3. La enmienda entrará en vigor 90 días después de que el depositario haya recibido las notificaciones de aceptación de todos los miembros. Si esta condición no se ha cumplido en la fecha fijada por el Consejo de Miembros de conformidad con el párrafo 2 del presente artículo, la enmienda se considerará retirada.

4. Las actualizaciones del anexo A con arreglo al párrafo 5 del artículo 11 no se considerarán enmiendas a los efectos del presente artículo.

Artículo 33

Retirada

1. Cualquier miembro podrá retirarse del presente Convenio en cualquier momento después de la entrada en vigor de este, notificando por escrito su retirada al depositario. Ese miembro informará simultáneamente al Consejo Oleícola Internacional, por escrito, de la decisión que haya tomado.

2. La retirada conforme a este artículo tendrá efecto 90 días después de que el depositario reciba la correspondiente notificación.

Artículo 34

Exclusión

Sin perjuicio de las disposiciones del artículo 26, si el Consejo de Miembros estima que un miembro ha incumplido las obligaciones contraídas en virtud del presente Convenio y decide, además, que tal incumplimiento entorpece seriamente la aplicación del presente Convenio, podrá, mediante decisión motivada de los demás miembros, adoptada por consenso en ausencia del miembro en cuestión, excluir del presente Convenio a ese miembro. El Consejo Oleícola Internacional lo notificará inmediatamente al depositario. Treinta días después de la fecha de la

decisión del Consejo de Miembros, ese miembro dejará de ser Parte en el presente Convenio. A partir de la fecha en que se adopte la decisión de excluir a un miembro no se le podrán exigir nuevas obligaciones financieras.

Artículo 35

Liquidación de cuentas

1. El Consejo de Miembros procederá, en las condiciones que estime equitativas, a la liquidación de las cuentas, teniendo presentes todos los compromisos que tengan consecuencias legales para el Consejo Oleícola Internacional o que repercutan en la contribución de un miembro que se haya retirado del presente Convenio o que haya sido excluido del Consejo Oleícola Internacional o que, por cualquier otra causa, haya dejado de ser Parte en el presente Convenio, así como el tiempo necesario para permitir una transición adecuada, en particular cuando se deba poner término para esos compromisos.

Sin perjuicio de lo dispuesto en el apartado anterior, este miembro deberá abonar toda cantidad que adeude al Consejo Oleícola Internacional correspondiente al período en el que haya sido miembro.

2. Los miembros a que se hace referencia en el párrafo 1 del presente artículo no tendrán derecho, a la terminación del presente Convenio, a recibir ninguna parte del producto de la liquidación o de los demás haberes del Consejo Oleícola Internacional; tampoco responderán de parte alguna del déficit que pudiera tener el Consejo Oleícola Internacional.

Artículo 36

Duración, prórroga y terminación

1. El presente Convenio permanecerá en vigor hasta el 31 de diciembre de 2026.

2. El Consejo de Miembros podrá prorrogar el presente Convenio. El Consejo de Miembros notificará al depositario de la prórroga. Todo miembro que no acepte una prórroga así decidida del presente Convenio informará de ello al Consejo Oleícola Internacional y dejará de ser Parte Contratante en el presente Convenio desde el comienzo de la prórroga.

3. Si, antes del 31 de diciembre de 2026, o antes de la expiración de una de las prórrogas decidida por el Consejo de Miembros, este ha negociado un nuevo convenio, pero el nuevo instrumento no ha entrado todavía en vigor provisional o definitivamente, el presente Convenio seguirá en vigor después de su fecha de terminación por un período que no será superior a 12 meses.

4. El Consejo de Miembros podrá decidir la terminación del presente Convenio por consenso. Las obligaciones de los miembros no se extinguirán hasta la fecha de terminación fijada por el Consejo de Miembros.

5. No obstante la expiración o terminación del presente Convenio, el Consejo Oleícola Internacional seguirá existiendo durante el tiempo necesario para proceder a su liquidación, incluida la liquidación de las cuentas, y conservará durante ese período todas las facultades y funciones que sean necesarias a tal efecto.

6. El Consejo de Miembros notificará al depositario toda decisión tomada en virtud del presente artículo.

Artículo 37

Reservas

No se podrán formular reservas con respecto a ninguna de las disposiciones del presente Convenio.

EN FE DE LO CUAL los infrascritos, debidamente autorizados para ello, han puesto sus firmas al pie del presente Convenio en las fechas indicadas.

HECHO en Ginebra, el 9 de octubre de 2015, siendo igualmente auténticos los textos en árabe, español, francés e inglés del presente Convenio.

Anexo A

**Cuotas de participación en el presupuesto de la organización
establecidas de conformidad con el artículo 11**

Albania	5
Argelia	19
Argentina	18
Egipto	23
Irán (República Islámica del)	5
Iraq	5
Israel	5
Jordania	8
Líbano	6
Libia	5
Marruecos	41
Montenegro	5
Túnez	67
Turquía	66
Unión Europea	717
Uruguay	5
Total:	1.000

Anexo B

Denominaciones y definiciones de los aceites de oliva y de los aceites de orujo de oliva

A continuación se dan las diferentes denominaciones de los aceites de oliva y de los aceites de orujo de oliva, con la definición correspondiente a cada denominación.

I. Aceites de oliva

A. **Aceites de oliva vírgenes.** Aceites obtenidos del fruto del olivo (*Olea europaea L.*) únicamente por procedimientos mecánicos o por otros procedimientos físicos en condiciones, especialmente térmicas, que no produzcan la alteración del aceite, que no hayan tenido más tratamiento que el lavado, la decantación, la centrifugación y el filtrado. Se clasifican y denominan de la siguiente forma:

a) Aceites de oliva vírgenes aptos para el consumo en la forma en que se obtienen:

i) Aceite de oliva virgen extra: aceite de oliva virgen cuyas características fisicoquímicas y organolépticas corresponden a las previstas para esta categoría en la norma comercial del Consejo Oleícola Internacional;

ii) Aceite de oliva virgen: aceite de oliva virgen cuyas características fisicoquímicas y organolépticas corresponden a las previstas para esta categoría en la norma comercial del Consejo Oleícola Internacional;

iii) Aceite de oliva virgen corriente: aceite de oliva virgen cuyas características fisicoquímicas y organolépticas corresponden a las previstas para esta categoría en la norma comercial del Consejo Oleícola Internacional¹.

b) Aceites de oliva vírgenes que requieren transformación previa al consumo:

i) Aceite de oliva virgen lampante: aceite de oliva virgen cuyas características fisicoquímicas y organolépticas corresponden a las previstas para esta categoría en la norma comercial del Consejo Oleícola Internacional. Se destina al refinado con vistas al consumo humano o a usos técnicos.

B. **Aceite de oliva refinado.** Aceite de oliva obtenido por refinado de aceites de oliva vírgenes cuyas características fisicoquímicas y organolépticas

¹ Este producto solo puede ser vendido directamente al consumidor si está permitido en el país de venta al por menor. De no estarlo, la denominación de este producto se ajustará a las disposiciones legales del país en cuestión.

corresponden a las estipuladas para esta categoría en la norma comercial del Consejo Oleícola Internacional².

- C. **Aceite de oliva compuesto de aceite de oliva refinado y aceites de oliva vírgenes.** Aceite constituido por una mezcla de aceite de oliva refinado y de aceites de oliva vírgenes aptos para el consumo en la forma en que se obtienen, cuyas características fisicoquímicas y organolépticas corresponden a las previstas para esta categoría en la norma comercial del Consejo Oleícola Internacional.

II. El aceite de orujo de oliva³

Es el aceite obtenido por tratamiento con disolventes u otros procedimientos físicos del aceite de orujo de oliva, con exclusión de los aceites obtenidos mediante procedimientos de reesterificación y de toda mezcla con aceites de otra naturaleza. Engloba las siguientes denominaciones:

- A. **Aceite de orujo de oliva crudo.** Aceite de orujo de oliva cuyas características fisicoquímicas y organolépticas corresponden a las previstas para esta categoría en la norma comercial del Consejo Oleícola Internacional. Se destina al refinado con vistas al consumo humano o a usos técnicos.
- B. **Aceite de orujo de oliva refinado.** Aceite obtenido por el refinado del aceite de orujo de oliva crudo cuyas características fisicoquímicas y organolépticas corresponden a las previstas para esta categoría en la norma comercial del Consejo Oleícola Internacional².
- C. **Aceite de orujo de oliva compuesto de aceite de orujo de oliva refinado y de aceites de oliva vírgenes.** Aceite constituido por una mezcla de aceite de orujo de oliva refinado y de aceites de oliva vírgenes aptos para el consumo en la forma en que se obtienen, cuyas características fisicoquímicas y organolépticas corresponden a las previstas para esta categoría en la norma comercial del Consejo Oleícola Internacional. Esta mezcla no podrá en ningún caso denominarse "aceite de oliva".

² Este producto solo puede ser vendido directamente al consumidor si está permitido en el país de venta al por menor.

³ El aceite de orujo de oliva no podrá venderse bajo la denominación o la definición de "aceite de oliva".

Anexo C

Denominaciones y definiciones de las aceitunas de mesa

Las aceitunas de mesa se clasifican en uno de los siguientes tipos:

- i) Aceitunas verdes: frutos recogidos durante el período de maduración, antes del envero y cuando han alcanzado su tamaño normal. La coloración del fruto podrá variar del verde al amarillo paja.
- ii) Aceitunas de color cambiante: frutos recogidos antes de su completa madurez, durante el envero. Su color puede variar entre rosado, rosa vinoso o castaño.
- iii) Aceitunas negras: frutos recogidos en plena madurez o poco antes de ella. Pueden presentar color negro rojizo, negro violáceo, violeta oscuro, negro verdoso o castaño oscuro.

Las preparaciones comerciales de aceitunas de mesa, incluidas las que son objeto de elaboraciones particulares, se regirán por las normas comerciales aplicables del Consejo Oleícola Internacional.

المرفق جيم تسميات وتعريف أصناف زيتون المائدة

يصنّف زيتون المائدة في أحد الأنواع التالية:

‘١’ الزيتون الأخضر: ثمار مقطوفة وهي في طور النضج، قبل أن يتغير لونها، وعندما تبلغ حجمها العادي. ويمكن أن يتراوح لونها بين الأخضر والأصفر الفاتح.

‘٢’ الزيتون المتغير اللون: ثمار مقطوفة قبل بلوغها مرحلة النضج الكامل، أثناء تغير لونها. ويمكن أن يتراوح لونها بين الوردي والوردي الخمرى والبني.

‘٣’ الزيتون الأسود: ثمار مقطوفة عند اكتمال نضجها أو قبيل تمام نضجها. ويمكن أن يتراوح لونها بين الأسود المحمر والأسود البنفسجي والبنفسجي الداكن والأسود المحضر والكستنائي الداكن.

وتخضع المستحضرات التجارية لزيتون المائدة، بما فيها أنواع خاصة من المعالجة، للمعايير التجارية السارية التي يضعها المجلس الدولي للزيتون.

باء - زيت ثفل الزيتون المكرر

زيت مستخلص بتكرير زيت ثفل الزيتون الخام وتتفق خصائصه الفيزيائية - الكيميائية مع الخصائص المحددة لهذه الفئة من الزيوت في المعيار التجاري الذي وضعه المجلس الدولي للزيتون^(٢).

جيم - زيت ثفل الزيتون المكون من زيت ثفل زيتون مكرر وزيتون زيتون بكر

هو خليط من زيت ثفل الزيتون المكرر وزيتون الزيتون البكر الصالحة للاستهلاك كما هي، وتتفق خصائصه الفيزيائية - الكيميائية مع الخصائص المحددة لهذه الفئة من الزيوت في المعيار التجاري الذي وضعه المجلس الدولي للزيتون. ولا يجوز بأي حال تسمية هذا الخليط باسم "زيت زيتون".

(٢) لا يجوز بيع هذا المنتج مباشرة للمستهلك ما لم يكن مسموحاً بذلك في البلد الذي يُباع فيه بالتجزئة.

(ب) زيوت الزيتون البكر التي يجب أن تخضع للمعالجة قبل استهلاكها:

'١' زيت الزيتون البكر الوقاد: زيت الزيتون البكر الذي تتفق خصائصه الفيزيائية - الكيميائية والمذاقية مع الخصائص المحددة لهذه الفئة من الزيوت في المعيار التجاري الذي وضعه المجلس الدولي للزيتون. ويُزَمَع تكريره كي يُستخدَم للاستهلاك البشري، أو يَخَصَّص للاستخدام التقني.

باء - زيت الزيتون المكرر

زيت الزيتون المستخلص بتكرير زيوت الزيتون البكر، الذي تتفق خصائصه الفيزيائية - الكيميائية مع الخصائص المحددة لهذه الفئة من الزيوت في المعيار التجاري الذي وضعه المجلس الدولي للزيتون^(١).

جيم - زيت الزيتون المكون من زيت زيتون مكرر وزيوت زيتون بكر

زيت مكون من خليط زيت الزيتون المكرر وزيوت الزيتون البكر الصالحة للاستهلاك كماهي، وتتفق خصائصه الفيزيائية - الكيميائية مع الخصائص المحددة لهذه الفئة من الزيوت في المعيار التجاري الذي وضعه المجلس الدولي للزيتون.

ثانياً - زيت ثفل الزيتون^(٢)

هو الزيت المستخلص بمعالجة ثفل الزيتون بالمذيبات أو غير ذلك من المعالجات الفيزيائية، باستثناء الزيوت المستخلصة بعمليات إعادة الأسترة وأي خليط بزيوت من أنواع أخرى. ويُصنَّف على النحو التالي:

ألف - زيت ثفل الزيتون الخام

زيت ثفل الزيتون، الذي تتفق خصائصه الفيزيائية - الكيميائية مع الخصائص المحددة لهذه الفئة من الزيوت في المعيار التجاري الذي وضعه المجلس الدولي للزيتون. ويُزَمَع تكريره كي يُستخدَم للاستهلاك البشري، أو يَخَصَّص للاستخدام التقني.

(٢) لا يجوز بيع هذا المنتج مباشرة للمستهلك ما لم يكن مسموحاً بذلك في البلد الذي يُباع فيه بالتجزئة.

(٣) لا يجوز بيع زيت ثفل الزيتون بتسميته أو تعريفه على أنه "زيت زيتون".

المرفق بء

تسميات وتعريف زيوت الزيتون وزيوت ثفل الزيتون

ترد أدناه تسميات زيوت الزيتون وزيوت ثفل الزيتون مع التعريف الخاص بكل تسمية:

أولاً - زيوت الزيتون

ألف - زيوت الزيتون البكر

زيوت تُستخلص من ثمرة شجرة الزيتون (*Olea europaea L.*) وحدها بطرق ميكانيكية أو طرق فيزيائية أخرى في ظروف، حرارية على وجه الخصوص، لا تتسبب في فساد الزيت، ولم تخضع لأي معالجة سوى الغسل، والصفق، وقوة الطرد المركزية، والترشيح. وتُصنّف زيوت الزيتون البكر وتسمى كما يلي:

(أ) زيوت الزيتون البكر الصالحة للاستهلاك كما هي:

‘١’ زيت الزيتون البكر الممتاز: زيت الزيتون البكر الذي تتفق خصائصه الفيزيائية - الكيميائية والمذاقية مع الخصائص المحددة لهذه الفئة من الزيوت في المعيار التجاري الذي وضعه المجلس الدولي للزيتون؛

‘٢’ زيت الزيتون البكر: زيت الزيتون البكر الذي تتفق خصائصه الفيزيائية - الكيميائية والمذاقية مع الخصائص المحددة لهذه الفئة من الزيوت في المعيار التجاري الذي وضعه المجلس الدولي للزيتون؛

‘٣’ زيت الزيتون البكر العادي: زيت الزيتون البكر الذي تتفق خصائصه الفيزيائية - الكيميائية والمذاقية مع الخصائص المحددة لهذه الفئة من الزيوت في المعيار التجاري الذي وضعه المجلس الدولي للزيتون^(١)؛

(١) لا يجوز بيع هذا المنتج مباشرة للمستهلك ما لم يكن مسموحاً بذلك في البلد الذي يُباع فيه بالتحفة. وإذا لم يكن ذلك مسموحاً به، يجب أن تمثل تسمية هذا المنتج للأحكام القانونية السارية في البلد المعني.

المرفق ألف

حصص المشاركة في ميزانية المنظمة، محددة وفقاً للمادة ١١

٧١٧	الاتحاد الأوروبي
١٨	الأرجنتين
٨	الأردن
٥	إسرائيل
٥	ألبانيا
٥	أوروغواي
٥	إيران (جمهورية - الإسلامية)
٦٦	تركيا
٦٧	تونس
٥	الجيل الأسود
١٩	الجزائر
٥	ليبيا
٥	العراق
٦	لبنان
٢٣	مصر
٤١	المغرب
١٠٠٠	المجموع

المادة ٣٧ التحفظات

لا يجوز إبداء تحفظات بخصوص أي حكم من أحكام هذا الاتفاق.
وإثباتاً لذلك، قام الموقعون أدناه، المفوضون حسب الأصول لهذا الغرض، بتعديل هذا الاتفاق بتوقيعهم في التواريخ المبينة.
حرر بتاريخ ٩ تشرين الأول/أكتوبر ٢٠١٥، في جنيف، وتتساوى في الحجية نصوص هذا الاتفاق باللغات الإسبانية والإنكليزية والعربية والفرنسية.

وبصرف النظر عن أحكام الفقرة الفرعية المذكورة أعلاه، يلتزم هذا العضو بأن يسدد للمجلس الدولي للزيتون أي مبالغ مستحقة عليه في الفترة التي كان فيها عضواً.

٢ - لدى انتهاء العمل بهذا الاتفاق، لا يحق للعضو المشار إليه في الفقرة ١ من هذه المادة الحصول على أي نصيب من ناتج تصفية المجلس الدولي للزيتون أو من أصوله الأخرى؛ ولا يتحمل ذلك العضو عبء أي جزء من عجزٍ قد يعانیه المجلس الدولي للزيتون.

المادة ٣٦

المدة والتمديد والإهاء

- ١ - يظل هذا الاتفاق سارياً حتى ٣١ كانون الأول/ديسمبر ٢٠٢٦.
- ٢ - يجوز لمجلس الأعضاء أن يمدد هذا الاتفاق. ويخطر لمجلس الأعضاء الوديع بأي تمديد. وعلى أي عضو لا يقبل تمديد هذا الاتفاق بهذه الصورة أن يُعلم المجلس الدولي للزيتون بذلك ويفقد ذلك العضو صفته كطرف متعاقد في هذا الاتفاق اعتباراً من بداية فترة التمديد.
- ٣ - إذا تفاوض مجلس الأعضاء قبل ٣١ كانون الأول/ديسمبر ٢٠٢٦، أو قبل انقضاء فترة التمديد التي قررها المجلس، على اتفاق جديد لم يكن قد دخل حيز النفاذ بصفة مؤقتة أو نهائية، فإن هذا الاتفاق يظل نافذاً لفترة أقصاها ١٢ شهراً إلى أن يدخل الاتفاق الجديد حيز النفاذ.
- ٤ - يجوز لمجلس الأعضاء أن يقرر بتوافق الآراء إنهاء العمل بهذا الاتفاق. وتستمر التزامات الأعضاء حتى تاريخ الإنهاء الذي يحدده مجلس الأعضاء.
- ٥ - بصرف النظر عن انقضاء مدة هذا الاتفاق أو إنتهائه، يظل المجلس الدولي للزيتون قائماً طيلة الفترة اللازمة لتصفية المجلس الدولي للزيتون، بما فيها تسوية الحسابات، ويتمتع خلال تلك الفترة بما قد يقتضي الأمر من صلاحيات ووظائف لهذه الأغراض.
- ٦ - يخطر مجلس الأعضاء الوديع بأي قرار يُتخذ بموجب هذه المادة.

المادة ٣٣ الانسحاب

- ١ - يجوز لأي عضو أن ينسحب من هذا الاتفاق في أي وقت بعد دخوله حيز النفاذ عن طريق إخطار الوديع كتابةً بانسحابه منه. وعلى العضو أن يُعلم المجلس الدولي للزيتون بذلك الانسحاب كتابةً في نفس الوقت.
- ٢ - يصبح الانسحاب الذي يتم وفقاً لهذه المادة نافذ المفعول بعد ٩٠ يوماً من استلام الوديع الإخطار بالانسحاب.

المادة ٣٤ الاستبعاد

دون المساس بالمادة ٢٦، إذا قرر مجلس الأعضاء أن أي عضو قد أحل بالالتزامات التي يفرضها عليه هذا الاتفاق، وإذا قرر كذلك أن هذا الإخلال يعرقل إلى حد كبير سير العمل بهذا الاتفاق، فإنه يجوز له، بقرار معلل يتخذه الأعضاء الآخرون بتوافق الآراء وفي غياب العضو المعني، أن يستبعد ذلك العضو من هذا الاتفاق. وعلى المجلس الدولي للزيتون أن يخطر الوديع فوراً بقراره. ويفقد العضو المعني صفته كطرف في هذا الاتفاق بعد ٣٠ يوماً من تاريخ قرار مجلس الأعضاء. ولا تنشأ أي التزامات مالية جديدة بعد تاريخ اتخاذ قرار استبعاد العضو.

المادة ٣٥ تسوية الحسابات

- ١ - يتولى مجلس الأعضاء البت في أي تسوية للحسابات يراها منصفة، مراعيًا جميع الالتزامات التي تكون لها آثار قانونية على المجلس الدولي للزيتون وتبعات على اشتراك عضو انسحب من هذا الاتفاق أو استُبعد من المجلس الدولي للزيتون أو لم يعد لأي سبب آخر طرفاً في هذا الاتفاق، كما يتولى البت في الوقت اللازم لضمان انتقال ملائم، خاصة حينما يتعين إنهاء تلك الالتزامات.

٣ - إذا لم تُستوفَ شروط بدء النفاذ المنصوص عليها في الفقرة ١ أو الفقرة ٢ من هذه المادة بحلول ٣١ كانون الأول/ديسمبر ٢٠١٦، يدعو الوديع الأطراف المتعاقدة التي وقعت بصفة نهائية على هذا الاتفاق أو صدقت عليه أو قبلته أو وافقت عليه أو أخطرت بأنها ستطبق هذا الاتفاق بصفة مؤقتة، إلى البت فيما إذا كان هذا الاتفاق سيصبح نافذاً فيما بينها بصفة نهائية أو مؤقتة، كلياً أو جزئياً، في التاريخ الذي لها أن تحدده.

٤ - إذا لم يحظر طرف من الأطراف المتعاقدة الوديع وأودع صك التصديق أو القبول أو الموافقة أو الانضمام بعد بدء نفاذ هذا الاتفاق، فإن هذا الاتفاق يدخل حيز النفاذ بالنسبة إلى هذا الطرف في تاريخ ذلك الإيداع.

المادة ٣٢

التعديلات

١ - يجوز للمجلس الدولي للزيتون تعديل هذا الاتفاق بتوافق الآراء من خلال مجلس الأعضاء.

٢ - يحدد مجلس الأعضاء التاريخ الذي يجب على الأعضاء بحلولة إخطار الوديع بقبولهم التعديل ذي الصلة.

٣ - يدخل التعديل حيز النفاذ بعد ٩٠ يوماً من استلام الوديع إخطاراً بقبوله من جميع الأعضاء. وإذا لم يُستوف هذا الشرط بحلول التاريخ الذي يحدده مجلس الأعضاء وفقاً للفقرة ٢ من هذه المادة، يُعتبر التعديل مسحوباً.

٤ - لا يُعتبر تعديلاً لأغراض هذه المادة تحديث المعلومات الواردة في المرفق ألف عملاً بالفقرة ٥ من المادة ١١.

المادة ٣٠

الإخطار بالتطبيق المؤقت

١ - يجوز لأي حكومة موقعة تنوي التصديق على هذا الاتفاق أو قبوله أو الموافقة عليه، أو لأي حكومة يكون مجلس الأعضاء قد حدد لها شروط الانضمام لكنها لم تتمكن بعد من إيداع صكها، أن تخطر الوديع في أي وقت بأنها ستطبق هذا الاتفاق بصفة مؤقتة عندما يدخل حيز النفاذ وفقاً للمادة ٣١ أو، إذا دخل حيز النفاذ بالفعل، في تاريخ محدد.

٢ - تطبق الحكومة التي ترسل إخطاراً بالتطبيق المؤقت بموجب الفقرة ١ من هذه المادة هذا الاتفاق عندما يدخل حيز النفاذ أو، إذا دخل حيز النفاذ بالفعل، في تاريخ محدد، وتصبح منذ ذلك الوقت طرفاً متعاقداً. وتظل طرفاً متعاقداً حتى تاريخ إيداعها صك التصديق أو القبول أو الموافقة أو الانضمام.

المادة ٣١

بدء النفاذ

١ - يدخل هذا الاتفاق حيز النفاذ بصورة نهائية في ١ كانون الثاني/يناير ٢٠١٧، شريطة أن تكون قد وقعت عليه بصفة نهائية أو صدقت عليه أو قبلته أو وافقت عليه أو انضمت إليه خمسة أطراف متعاقدة على الأقل من بين الأطراف المذكورة في المرفق ألف من هذا الاتفاق وأن تمثل هذه الأطراف ٨٠ في المائة على الأقل من حصص المشاركة البالغ مجموعها ١٠٠٠ حصة.

٢ - إذا لم يدخل هذا الاتفاق حيز النفاذ في ١ كانون الثاني/يناير ٢٠١٧ وفقاً للفقرة ١ من هذه المادة، فإنه يدخل حيز النفاذ بصفة مؤقتة إذا كانت الأطراف المتعاقدة المستوفية لشروط النسبة المئوية المذكورة في الفقرة ١ من هذه المادة، قد وقعت هذا الاتفاق بصفة نهائية بحلول ذلك التاريخ أو صدقت عليه أو قبلته أو وافقت عليه أو أخطرت الوديع بأنها ستطبق هذا الاتفاق بصفة مؤقتة.

٣ - يجوز لأي حكومة بالمعنى المقصود في الفقرة ٣ من المادة ٤ :

(أ) أن تعلن خطأً عند توقيع هذا الاتفاق أنها تعرب بهذا التوقيع عن موافقتها على التقيّد بهذا الاتفاق (التوقيع النهائي)؛ أو

(ب) أن تقوم بعد توقيعها هذا الاتفاق بالتصديق عليه أو قبوله أو إقراره عن طريق إيداع صك لهذا الغرض لدى الوديع.

٤ - تودع صكوك التصديق أو القبول أو الموافقة لدى الوديع.

المادة ٢٩

الانضمام

١ - يُفتح باب الانضمام إلى هذا الاتفاق أمام أي حكومة ينطبق عليها التعريف الوارد في الفقرة ٣ من المادة ٤، وذلك وفقاً لشروط يضعها مجلس الأعضاء وتتضمن على الخصوص عدد حصص المشاركة ومهلة زمنية لإيداع صكوك الانضمام. ويجيل مجلس الأعضاء هذه الشروط إلى الوديع. ويحدد مجلس الأعضاء، في النظام الداخلي، الإجراء المتبع للبدء في عملية الانضمام والمفاوضات المتعلقة بالانضمام وما يتصل بذلك من أحكام.

٢ - عند استكمال المفاوضات المتعلقة بالانضمام والمحددة في النظام الداخلي، يبت مجلس الأعضاء في الانضمام وفقاً للإجراء المنصوص عليه في المادة ١٠.

٣ - فور الانضمام، يدرج اسم الطرف المتعاقد في المرفق ألف من هذا الاتفاق مع حصص المشاركة التي يمتلكها، على النحو المنصوص عليه في شروط الانضمام.

٤ - يتحقق الانضمام بإيداع صك الانضمام لدى الوديع. ويجب أن تنص صكوك الانضمام على أن الحكومة تقبل جميع الشروط التي يضعها المجلس الدولي للزيتون.

المنصوص عليه في المادة ٣٤. وللعضو المعني حق الرجوع إلى محكمة العدل الدولية، بوصفها جهة الانتصاف النهائية.

٥ - إذا رأى مجلس الأعضاء أن الرئيس، أو نائب الرئيس عندما يقوم مقام الرئيس، لم يقم بمهامه وفقاً لهذا الاتفاق أو للنظام الداخلي، جاز له، بناءً على طلب ٥٠ في المائة على الأقل من الأعضاء الحاضرين، أن يقرر تعليق ممارسة الرئيس أو نائب الرئيس الصلاحيات والوظائف المسندة إليه في هذا الاتفاق أو في النظام الداخلي بصفة مؤقتة إما لدورة واحدة أو لفترة أطول، وله أن يعين بديلاً له من بين أعضاء المجلس. ويحدّد تطبيق هذه الفقرة بشكل أكثر تفصيلاً في النظام الداخلي.

٦ - فيما يتعلق بأي نزاع على صفقات يكون موضوعها زيوت الزيتون وزيوت ثفل الزيتون وزيتون المائدة، يجوز للمجلس الدولي للزيتون أن يقدم توصيات مناسبة إلى الأعضاء بشأن إنشاء مكتب دولي للتوفيق والتحكيم لمعالجة أي نزاعات من هذا القبيل وبشأن عمل هذا المكتب.

المادة ٢٧

الوديع

يُعَيّن بموجب الأمين العام للأمم المتحدة وديعاً لهذا الاتفاق.

المادة ٢٨

التوقيع والتصديق والقبول والموافقة

١ - يُفتح باب التوقيع على هذا الاتفاق في مقر الأمم المتحدة في الفترة من ١ كانون الثاني/يناير ٢٠١٦ إلى آخر يوم ٣١ كانون الأول/ديسمبر ٢٠١٦، أمام الأطراف في الاتفاق الدولي لزيت الزيتون وزيتون المائدة لعام ٢٠٠٥ والحكومات المدعوة لحضور مؤتمر الأمم المتحدة للتفاوض على اتفاق يخلف الاتفاق الدولي لزيت الزيتون وزيتون المائدة لعام ٢٠٠٥.

٢ - يخضع هذا الاتفاق للتصديق أو القبول أو الموافقة من قِبل الحكومات الموقّعة وفقاً للإجراءات الدستورية لكل منها.

المادة ٢٥

الإعلام

يتعهد الأعضاء بأن يضعوا تحت تصرف المجلس الدولي للزيتون وبأن يزودوه بجميع الإحصاءات والبيانات والوثائق التي يحتاج إليها لأداء وظائفه بموجب هذا الاتفاق، ولا سيما جميع ما يحتاجه من معلومات لتحديد الأرصدة من زيوت الزيتون وزيوت ثقل الزيتون وزيتون المائدة وللمعرفة السياسات الوطنية التي ينتهجها الأعضاء في مجال منتجات الزيتون.

المادة ٢٦

التراعات والشكاوى

١ - بناءً على طلب عضو أو أكثر يكونون أطرافاً في التراع، يحال إلى مجلس الأعضاء أي نزاع يتعلق بتفسير هذا الاتفاق أو تطبيقه وتعذرت تسويته بالتفاوض كي يفصل فيه، في غياب العضو المعني أو الأعضاء المعنيين بعد التماس رأي فريق استشاري، عند الاقتضاء. ويحدد النظام الداخلي تكوين هذا الفريق وتفاصيل عمله.

٢ - يقدم رأي الفريق الاستشاري مدعماً بالحجج إلى مجلس الأعضاء الذي، في جميع الأحوال، يسوي التراع بعد وضع جميع الوقائع ذات الصلة في الاعتبار.

٣ - تحال إلى مجلس الأعضاء بناءً على طلب العضو الشاكي أي شكوى تفيد بأن عضواً في المجلس، أو رئيس المجلس أو نائب رئيسه عندما يقوم مقام الرئيس، لم ينف بالالتزامات التي يفرضها عليه هذا الاتفاق. ويست مجلس الأعضاء في الشكوى في غياب الطرف أو الأطراف في الشكوى بعد التشاور مع الأطراف المعنية وبعد التماس رأي الفريق الاستشاري المشار إليه في الفقرة ١ من هذه المادة، عند الاقتضاء. ويحدد تطبيق هذه الفقرة بشكل أكثر تفصيلاً في النظام الداخلي.

٤ - إذا تبين لمجلس الأعضاء أن عضواً ما قد أحل بهذا الاتفاق، جاز له أن يطبق على العضو المخل عقوبات تتراوح بين مجرد الإنذار وتعليق حق العضو في المشاركة في قرارات مجلس الأعضاء إلى أن يفي بالتزاماته، أو استبعاد العضو من الاشتراك في الاتفاق وفقاً للإجراء

المادة ٢١

علامة الضمانة الدولية للمجلس الدولي للزيتون

يجوز لمجلس الأعضاء أن يتخذ ترتيبات لتطبيق علامة ضمانة دولية للحدودة تكفل التقيد بالمعايير الدولية للمجلس الدولي للزيتون. وتحدّد في النظام الداخلي طريقة تطبيق هذه المادة وأحكام الرقابة عليها.

الفصل السابع

أحكام عامة

المادة ٢٢

التزامات عامة

لا يعتمد الأعضاء أي تدابير تتناقى مع التزاماتهم بموجب هذا الاتفاق أو مع الأهداف العامة المبينة في المادة ١.

المادة ٢٣

الالتزامات المالية للأعضاء

تقتصر الالتزامات المالية لكل عضو تجاه المجلس الدولي للزيتون وتجاه الأعضاء الآخرين فيه على الالتزامات الناشئة عن المادة ١٦ المتعلقة بالاشتراكات في الميزانية المشار إليها في المادة نفسها.

المادة ٢٤

الجوانب البيئية والإيكولوجية

يولي الأعضاء الاهتمام الواجب لتحسين الممارسات في جميع مراحل إنتاج الزيتون وزيت الزيتون حرصاً على تنمية زراعة الزيتون بالأساليب المستدامة، ويلتزمون بتنفيذ ما يراه مجلس الأعضاء ضرورياً من إجراءات للتخفيف من حدة أي مشاكل تظهر في هذا المجال أو لحلّها.

المادة ٢٠ تعهدات الأعضاء

- ١ - يتعهد أعضاء المجلس الدولي للزيتون بأن يطبقوا في تجارهم الدولية التسميات المبينة في المرفقين باء وجيم وأن يشجعوا على تطبيقها في تجارهم الداخلية.
- ٢ - يتعهد الأعضاء بأن يمتنعوا في تجارهم الداخلية والدولية عن استخدام تسمية "زيت الزيتون"، وحدها أو مع كلمات أخرى، استخداماً لا يتفق مع هذا الاتفاق. ولا يجوز بأي حال من الأحوال استخدام تسمية "زيت الزيتون" وحدها للإشارة إلى زيت ثقل الزيتون.
- ٣ - يضع مجلس الأعضاء معايير موحدة لمواصفات الجودة والنقاوة يطبقها الأعضاء في التجارة الدولية.
- ٤ - يكفل الأعضاء حماية العلامات الجغرافية، بالمعنى المقصود في الفقرة ١ من المادة ٢٢ من الاتفاق بشأن الجوانب المتصلة بالتجارة من حقوق الملكية الفكرية (اتفاق TRIPS)، داخل أراضيهم فيما يتعلق بالمنتجات التي يشملها هذا الاتفاق، وفقاً للقواعد والإجراءات والتعهدات الدولية الواجبة التطبيق، ولا سيما المادة ١ من الاتفاق بشأن الجوانب المتصلة بالتجارة من حقوق الملكية الفكرية (اتفاق TRIPS).
- ٥ - يتبادل الأعضاء، بطلب منهم، المعلومات عن العلامات الجغرافية المحمية داخل أراضيهم لأغراض منها، على الخصوص، تعزيز حمايتها القانونية من أي ممارسة قد تمس بأصالتها أو تسيء إلى سمعتها.
- ٦ - يُمنح الأعضاء صلاحية اعتماد مبادرات ترمي إلى إعلام المستهلكين بالخصائص المحددة للعلامات الجغرافية المحمية داخل أراضيهم وإلى إضافة قيمة إلى هذه العلامات، وفقاً للأحكام القانونية المنطبقة.

المادة ١٨ التصفية

- ١ - في حالة حل مجلس الأعضاء، يتخذ المجلس أولاً الخطوات المنصوص عليها في الفقرة ١ من المادة ٣٥.
- ٢ - عند انقضاء مدة هذا الاتفاق، تعاد موجودات المجلس الدولي للزيتون ومجموع ما لم يُصرف من المبالغ المتأتية من الأموال المشار إليها في المادة ١٤ إلى الأعضاء بالتناسب مع مجموع حصص مشاركتهم السارية في ذلك الوقت.
- وتعاد المساهمات الطوعية والهبات المشار إليها في المادة ١٤ وكذلك أي مبالغ لم تُصرف أشيرَ إليها في المادة ١٥ إلى الأعضاء أو الجهات المانحة أو الأطراف الثالثة المعنية.

الفصل السادس أحكام توحيد المعايير

المادة ١٩

تسميات وتعريف زيوت الزيتون وزيوت ثفل الزيتون وزيتون المائدة

- ١ - يرد وصف تسميات وتعريف زيوت الزيتون وزيوت ثفل الزيتون وزيتون المائدة في المرفقين بـاء وجيم من هذا الاتفاق.
- ٢ - يجوز لمجلس الأعضاء إدخال ما يراه ضرورياً أو مناسباً من التعديلات على تسميات وتعريف زيوت الزيتون وزيوت ثفل الزيتون وزيتون المائدة المدرجة في المرفقين بـاء وجيم من هذا الاتفاق.

ويعرض تقرير مراجعة الحسابات هذا على مجلس الأعضاء في دورته العادية الأولى.

ويعين مجلس الأعضاء مراجع الحسابات المستقل الذي يكلف بتحليل الحسابات السنوية للمجلس الدولي للزيتون وياعداد التقرير المشار إليه أعلاه وفقاً لأحكام النظام المالي وإجراءات تطبيقه.

٣ - وعلاوة على ذلك، يقوم مجلس الأعضاء، في دورته العادية الأولى من السنة التقويمية، ببحث واعتماد التقرير المالي عن السنة التقويمية السابقة فيما يتعلق:

- بالتحقق من إدارة أموال المجلس الدولي للزيتون وأصوله وموجوداته النقدية؛
- بانتظام العمليات المالية ومطابقتها للقواعد والأنظمة واعتمادات الميزانية الجاري العمل بها.

٤ - يكفل مراجعو الحسابات الخارجيون إخضاع العمليات للرقابة اللاحقة وفقاً لأحكام النظام المالي.

٥ - استناداً إلى دراسة تحلل المخاطر، يجوز لثلاثة أعضاء، كحد أدنى، أن يستأذنوا المجلس في إجراء عمليات رقابة على أنشطة المجلس الدولي للزيتون ضماناً للتقيد بالقواعد السارية وبمبادئ الإدارة المالية السليمة والشفافية.

وتُجرى عمليات الرقابة بالتعاون الوثيق مع أعضاء الأمانة التنفيذية للمجلس الدولي للزيتون وفقاً للقواعد والإجراءات المحددة في النظام الداخلي والنظام المالي للمجلس الدولي للزيتون.

ويعرض التقرير ذو الصلة على مجلس الأعضاء في الجلسة العامة الأولى التي تلي وضع التقرير في صيغته النهائية.

٧ - تنطبق أحكام الفقرتين ٥ و ٦ من هذه المادة إلى أن يسدد العضو المعني الاشتراكات كاملةً.

٨ - إذا لم تسدّد الاشتراكات خلال سنتين متتاليتين، يجوز لمجلس الأعضاء، بعد الاستماع إلى العضو المتخلف عن التسديد، أن يقرر وقف تمتع هذا الأخير بحقوق العضوية مع جواز مشاركته في الدورات بصفة مراقب بالمعنى المقصود في الفقرة ٧ من المادة ٨.

٩ - يبقى أي عضو ينسحب من الاتفاق مسؤولاً عن الوفاء بأي التزامات مالية ناشئة عن هذا الاتفاق ولا يحق له استرداد أي اشتراكات مالية يكون قد سدها بالفعل.

١٠ - لا يجوز لمجلس الأعضاء، بأي حال من الأحوال، أن يعفي أي عضو من التزاماته المالية بموجب هذا الاتفاق. ويجوز لمجلس الأعضاء أن يتفق على إعادة جدولة الالتزامات المالية للأعضاء الحاليين والسابقين بتوافق الآراء.

المادة ١٧

الرقابة

١ - تضطلع لجنة الشؤون الإدارية والمالية بالرقابة المالية للمجلس الدولي للزيتون.

٢ - تُعرض على لجنة الشؤون الإدارية والمالية البيانات المالية للمجلس الدولي للزيتون عن السنة التقويمية السابقة، المصدّق عليها من مراجع حسابات مستقل. وبعد أن تحلل اللجنة الحسابات، تقوم، في دورتها العادية الأولى من السنة التقويمية، بإبداء رأي وإحالته إلى مجلس الأعضاء للموافقة عليه ونشره.

لدى القيام بعملية مراجعة الحسابات المذكورة أعلاه، يتحقق مراجعو الحسابات المستقلون من التقيد بالنظام المالي الساري ومن سير عمل آليات الرقابة الداخلية القائمة وكفاءتها ويدوّنون العمل المنجز والحوادث المكتشفة في تقرير سنوي يُعرض على لجنة الشؤون الإدارية والمالية.

السنة المعنية. وتبقى كما هي مبالغ الاشتراكات المقرر تسديدها من قِبَل الأعضاء الآخرين عن تلك السنة التقويمية.

٣ - تسدّد الاشتراكات باليورو ويُستحق سدادها اعتباراً من اليوم الأول من السنة المالية، أي في ١ كانون الثاني/يناير من كل سنة.

أما اشتراكات الأعضاء عن السنة المالية التي يصبحون خلالها أعضاء في المجلس الدولي للزيتون، فيُستحق سدادها في التاريخ الذي يصبحون فيه أعضاء.

٤ - إذا لم يسدد أحد الأعضاء اشتراكه كاملاً بعد مضي أربعة أشهر على التاريخ الذي تصبح فيه الاشتراكات مستحقة الدفع، ترسل الأمانة التنفيذية كتاباً إلى العضو المعني في غضون سبعة أيام وتطلب منه تسديد الاشتراك.

٥ - فإذا لم يسدد العضو اشتراكه بعد انقضاء شهرين على تاريخ الطلب الذي قدمته الأمانة التنفيذية، تُعلّق حقوق ذلك العضو في التصويت في مجلس الأعضاء إلى أن يسدّد اشتراكه كاملاً.

وُعلّق كذلك حق ممثلي العضو المعني في تقلد منصب يُشغل بالانتخاب في مجلس الأعضاء وفي اللجان واللجان الفرعية وحقه في المشاركة في الأنشطة التي يمونها المجلس الدولي للزيتون في السنة التالية.

٦ - يُبلّغ مجلس الأعضاء، في دورته العادية الأولى من السنة التقويمية أو في الدورة الاستثنائية التي تلي الموعد النهائي لتسديد الاشتراكات، بعدم سداد أحد الأعضاء اشتراكه. ومجلس الأعضاء، باستثناء العضو المتخلف عن تسديد اشتراكه، أن يتخذ أي قرار آخر بتوافق الآراء بعد أن يستمع إلى هذا الأخير ويأخذ بعين الاعتبار وضعه المحدد من قبيل وجود نزاعات أو كوارث طبيعية أو صعوبات في الحصول على الخدمات المالية الدولية. ويجوز لمجلس الأعضاء أن يعدّل برنامج عمل الأمانة التنفيذية بناءً على الاشتراكات التي يكون الأعضاء قد سددها فعلاً.

٤ - يسعى المجلس الدولي للزيتون، في إطار تنمية التعاون الدولي، إلى الحصول على المساعدة المالية و/أو التقنية الأساسية التي قد تقدمها المنظمات الدولية أو الإقليمية أو الوطنية المختصة، سواء أكانت منظمات مالية أو منظمات من نوع آخر.

ويخصص مجلس الأعضاء المبالغ المذكورة أعلاه لميزانيته.

٥ - يجوز ترحيل المبالغ التي لم تُصرف خلال سنة من السنوات التقويمية إلى السنوات التقويمية التالية كتمويل مسبق للميزانية على النحو المنصوص عليه في النظام المالي.

المادة ١٥

الأموال الأخرى

إضافة إلى الميزانية المشار إليها في المادة ١٤، يمكن تزويد المجلس الدولي للزيتون بأموال أخرى يحدّد النظام الداخلي الغرض منها وطريقة استعمالها وميراثها.

ويجوز لمجلس الأعضاء أيضاً أن يأذن للأمانة التنفيذية بإدارة أموال الغير. ويحدّد النظام المالي شروط هذا الإذن ونطاقه والتبعات الناجمة عن إدارة هذه الأموال.

المادة ١٦

تسديد الاشتراكات

١ - يحدّد مجلس الأعضاء في دورته الثانية من السنة التقويمية المبلغ الإجمالي للميزانية المشار إليها في المادة ١٤ من هذا الاتفاق ومبلغ الاشتراك الذي يجب أن يسدده كل عضو عن السنة التقويمية التالية. ويحسب مبلغ هذا الاشتراك على أساس عدد حصص المشاركة التي يملكها كل عضو على النحو المنصوص عليه في المادة ١١ من هذا الاتفاق.

٢ - يحدّد مجلس الأعضاء مبلغ أول اشتراك يسدده أي عضو يصبح طرفاً في هذا الاتفاق بعد دخول الاتفاق حيز النفاذ. ويُحسب مبلغ هذا الاشتراك تبعاً لعدد حصص المشاركة المخصصة للعضو المعني. بموجب المادة ١١ من هذا الاتفاق على أساس المدة الباقية من

الفصل الخامس

الأحكام المالية

المادة ١٤

الميزانية

١ - تتطابق السنة المالية مع السنة التقويمية.

٢ - تكون هناك ميزانية واحدة تتألف من باين:

الباب الأول: الشؤون الإدارية؛

الباب الثاني: الشؤون التشغيلية، وتشمل بوجه خاص توحيد المعايير والتعاون التقني والترويج

وبيت مجلس الأعضاء في إضافة أي أبواب فرعية مناسبة ووضعا في اعتباره أهداف المجلس الدولي للزيتون.

٣ - تمول الميزانية من:

(أ) مبلغ اشتراك كل عضو، ويحدد بالتناسب مع حصص مشاركته المحددة وفقاً للمادة ١١ من هذا الاتفاق؛

(ب) الإعانات والمساهمات الطوعية المقدمة من الأعضاء، التي تنظمها الأحكام المدرجة في اتفاق يُبرم بين المجلس الدولي للزيتون والعضو المانح؛

(ج) الهبات المقدمة من الحكومات و/أو غيرها من المصادر؛

(د) الأشكال الأخرى من المساهمات التكميلية، وتشمل الخدمات والمعدات العلمية والتقنية و/أو الموظفين، بما يفي باحتياجات البرامج الموافق عليها؛

(هـ) أي إيراد آخر.

بمبحث برنامج العمل السنوي للأمانة التنفيذية المتعلق بسير عمل المؤسسة، وخاصة فيما يتعلق بالميزانية والنظام المالي والنظام الداخلي والنظام الأساسي، قبل عرضه على مجلس الأعضاء لاعتماده في دورته العادية الثانية من السنة التقويمية؛

الإشراف على تنفيذ معايير الرقابة الداخلية المبينة في النظام الداخلي للمجلس الدولي للزيتون ومراقبة تطبيق الأحكام المالية المشار إليها في هذا الاتفاق؛

دراسة مشروع الميزانية السنوية للمجلس الدولي للزيتون الذي يقترحه المدير التنفيذي. ولا مجال إلى مجلس الأعضاء بغية اعتماده سوى مشروع الميزانية الذي تقترحه لجنة الشؤون الإدارية والمالية؛

تدقيق حسابات السنة المالية السابقة وتقديمها في كل سنة إلى مجلس الأعضاء ليعتمدها في دورته العادية الأولى من السنة التقويمية ومعها أي إجراء آخر يتناول مسائل مالية وإدارية؛

إسداء المشورة وتقديم التوصيات بشأن مسائل تم تنفيذ هذا الاتفاق؛

بمبحث طلبات انضمام أعضاء جدد أو انسحاب أحد الأعضاء من المجلس الدولي للزيتون وتقديم تقارير في هذا الشأن إلى مجلس الأعضاء؛

استعراض التقييد بالمبادئ المكرسة في المادة ٧ بشأن تعيين الموظفين في الأمانة التنفيذية وغير ذلك من المسائل الإدارية والتنظيمية.

٣ - تؤدي لجنة الشؤون الإدارية والمالية، إضافة إلى الوظائف المبينة في هذه المادة، أي وظيفة أخرى يفوض إليها المجلس أداؤها بموجب نظامه الداخلي و/أو نظامه المالي.

٤ - يضع مجلس الأعضاء ويعتمد في نظامه الداخلي قواعد مفصلة لأغراض تطبيق هذه الأحكام.

المادة ١٢

التعاون مع المنظمات الأخرى

- ١ - يجوز للمجلس الدولي للزيتون اتخاذ ترتيبات للتشاور والتعاون مع الأمم المتحدة ووكالاتها المتخصصة، ولا سيما مؤتمر الأمم المتحدة للتجارة والتنمية، ومع غيرها من المنظمات الحكومية الدولية المناسبة والمنظمات الدولية والإقليمية ذات الصلة. ويمكن أن تشمل هذه الترتيبات اتفاقات تعاون مع مؤسسات ذات طابع مالي من شأنها أن تساهم في الأهداف المشار إليها في المادة ١ من هذا الاتفاق.
- ٢ - وأيُّ اتفاق تعاون يُعقد بين المجلس الدولي للزيتون وبين المنظمات الدولية و/أو المؤسسات السالفة الذكر وتقع بموجبه التزامات هامة على عاتق المجلس الدولي للزيتون يجب أن يحصل على موافقة أعضاء المجلس المسبقة وفقاً للفقرة ٣ من المادة ١٠.
- ٣ - يخضع تطبيق هذه المادة للنظام الداخلي للمجلس الدولي للزيتون.

الفصل الرابع

لجنة الشؤون الإدارية والمالية

المادة ١٣

لجنة الشؤون الإدارية والمالية

- ١ - ينشئ مجلس الأعضاء لجنة للشؤون الإدارية والمالية تتألف من مندوب واحد على الأقل لكل عضو. وتجتمع لجنة الشؤون الإدارية والمالية مرتين في السنة على الأقل، قبل كل دورة من دورات مجلس الأعضاء.
- ٢ - وتكلف لجنة الشؤون الإدارية والمالية بأداء الوظائف المبينة في هذا الاتفاق وفي النظام الداخلي. وتكلف، بشكل خاص، عما يلي:

ص ٢: متوسط صادرات زيتون المائدة (الجمركي) في السنوات التقويمية الست الأخيرة الموافقة لسنوات نهاية مواسم الزيتون المستخدمة في حساب ج ٢ محولاً إلى ما يعادله من زيت الزيتون بتطبيق معامل تحويل قدره ١٦ في المائة

١: متوسط واردات زيت الزيتون (الجمركي) في السنوات التقويمية الست الأخيرة الموافقة لسنوات نهاية موسم الزيتون المستخدمة في حساب ج ١

٢: متوسط واردات زيتون المائدة (الجمركي) في السنوات التقويمية الست الأخيرة الموافقة لسنوات نهاية موسم الزيتون المستخدمة في حساب ج ٢، محولاً إلى ما يعادله من زيت الزيتون بتطبيق معامل تحويل قدره ١٦ في المائة.

٣ - ترد حصص المشاركة الأولية في المرفق ألف من هذا الاتفاق. وتحدّد تبعاً لمتوسط البيانات عن آخر ستة مواسم زيتون والسنوات التقويمية الست الأخيرة التي تتوفر عنها بيانات نهائية.

٤ - لا يجوز أن يمتلك أي عضو أقل من خمس حصص مشاركة. فإذا كانت نتيجة العملية الحسابية أقل من خمس حصص مشاركة لأحد الأعضاء، تزداد حصة هذا العضو إلى خمس حصص ويُخفض عدد حصص مشاركة بقية الأعضاء بالتناسب.

٥ - يعتمد مجلس الأعضاء في دورته العادية الثانية في كل سنة تقويمية حصص المشاركة المحسوبة بموجب هذه المادة. ويُعمل بهذا التوزيع في السنة التالية، دون الإحلال بالفقرة ٦ من هذه المادة.

٦ - عندما تصبح حكومة من الحكومات، بالمعنى المقصود في الفقرة ٣ من المادة ٤، طرفاً في هذا الاتفاق أو لا تعود طرفاً فيه، أو عندما يتغير وضع أحد الأعضاء بالمعنى المقصود في الفقرة ٨ من المادة ١٦، يعيد مجلس الأعضاء توزيع حصص المشاركة للسنة التالية بصورة تتناسب مع عدد حصص المشاركة التي يمتلكها كل عضو، مع مراعاة الشروط المبينة في هذه المادة. وفي حال حدوث انضمام إلى هذا الاتفاق أو انسحاب منه خلال السنة الجارية، يعاد التوزيع لأغراض التصويت فقط.

٦ - يجوز لمجلس الأعضاء أن يتخذ قرارات عن طريق تبادل المراسلات بين الرئيس والأعضاء من دون عقد دورة، ما لم يعترض أي عضو على هذا الإجراء، باستثناء الأعضاء الذين تخلفوا عن دفع اشتراكاتهم. ويضع مجلس الأعضاء في نظامه الداخلي قواعد تطبيق إجراء التشاور هذا. وتبلغ الأمانة التنفيذية جميع الأعضاء، في أسرع وقت ممكن، بأي قرار يتخذ على هذا النحو ويدرج القرار في التقرير النهائي عن الدورة التالية لمجلس الأعضاء.

المادة ١١

حصص المشاركة

١ - للأعضاء مجتمعين ١٠٠٠ حصة من حصص المشاركة. وتكون هذه الحصص مساوية لاشتراكات الأعضاء المادية ولما لهم من حقوق التصويت.

٢ - وتقسّم حصص المشاركة على الأعضاء بالتناسب مع البيانات الأساسية الخاصة بكل عضو، محسوبة وفقاً للمعادلة التالية:

$$م = \frac{1}{3} (ج + ١ج) + \frac{1}{3} (ص + ١ص) + \frac{1}{3} (و + ١و)$$

وفي هذه المعادلة، تمثل البارامترات متوسطات معيّراً عنها بآلاف الأطنان المترية، ولا يلتفت إلى أي كسر من ألف طن يزيد على عدد صحيح. ولا يجوز وجود كسور في حصص المشاركة.

م: المعلومات الأساسية المستخدمة لحساب حصص المشاركة بالتناسب

ج١: متوسط إنتاج زيت الزيتون في مواسم الزيتون الستة الأخيرة

ج٢: متوسط إنتاج زيتون المائدة في مواسم الزيتون الستة الأخيرة، محوّل إلى ما يعادله من زيت الزيتون بتطبيق مُعامل تحويل قدره ١٦ في المائة

ص١: متوسط صادرات زيت الزيتون (الجمركي) في السنوات التقويمية الست الأخيرة

الموافقة لسنوات نهاية مواسم الزيتون المستخدمة في حساب ج١

فإذا لم يتم التوصل إلى توافق في الآراء باتباع الإجراء المطبق على المستوى المناسب، يحال القرار إلى مجلس الأعضاء مشفوعاً بتقرير يبيّن الصعوبات التي اعترضت هذه العملية وبأي توصية مناسبة.

ويسعى مجلس الأعضاء إلى اتخاذ القرار المعني بتوافق آراء الأعضاء الحاضرين أو الممثلين الذين يحق لهم التصويت وفقاً للفقرة ٦ من المادة ١٦.

وإذا استحال التوصل إلى توافق في الآراء، يؤجل القرار إلى الدورة التالية، سواء أكانت عادية أم استثنائية.

فإذا لم يتم التوصل مجدداً إلى توافق في الآراء في تلك الدورة، يؤجل البت في القرار، إن أمكن، ٢٤ ساعة على الأقل.

وفي حال عدم التوصل إلى توافق في الآراء في غضون هذه الفترة الزمنية، يعتبر القرار في حكم المعتمد، ما لم يرفضه ربع الأعضاء على الأقل أو ما لم يرفضه عضو أو أكثر يمتلكون ما مجموعه ١٠٠ حصة من حصص المشاركة.

(ب) أي قرار آخر لم يشر إليه في الفقرة ٤ (أ) من هذه المادة أعلاه

إذا لم يتم التوصل إلى توافق في الآراء خلال مهلة زمنية يحددها الرئيس، يُجري الأعضاء تصويتاً وفقاً للأحكام المبينة أدناه:

إذا صوت لصالح أي قرار ما لا يقل عن غالبية الأعضاء الذين يمثلون ٨٦ في المائة على الأقل من حصص مشاركة الأعضاء وفقاً للفقرة ١ من هذه المادة، يُعتبر أن هذا المقرر قد اعتمد.

٥ - لا تنطبق إجراءات التصويت والتمثيل المشار إليها في هذه المادة على الأعضاء الذين لا يستوفون الشروط المبينة في المادة ١٦ من هذا الاتفاق، ما لم يقرر المجلس خلاف ذلك وفقاً للمادة نفسها.

المادة ١٠ قرارات مجلس الأعضاء

- ١ - يتخذ مجلس الأعضاء قراراته بتوافق الآراء. وتُتخذ جميع القرارات بموجب هذه المادة من قِبل الأعضاء الحاضرين أو الممثلين الذين يحق لهم التصويت وفقاً للفقرة ٦ من المادة ١٦. ويتعهد الأعضاء ببذل قصارى جهدهم في سبيل إيجاد حل لأي قضايا معلقة بتوافق الآراء.
- ٢ - يلزم، لاعتماد أي قرار يتخذه مجلس الأعضاء، حضوراً أو تمثيلاً ما لا يقل عن أغلبية جميع الأعضاء الذين يحق لهم التصويت وفقاً للفقرة ٦ من المادة ١٦.
- ٣ - ينطبق شرط توافق الآراء على جميع القرارات التي تُتخذ بشأن:
استبعاد أعضاء في المجلس عملاً بالمادة ٣٤؛
الفقرتين ٦ و ١٠ من المادة ١٦؛
إدخال تعديلات على هذا الاتفاق أو إنهاء العمل به وفقاً للمادتين ٣٢ و ٣٦؛
التعاون مع المنظمات الأخرى وفقاً للفقرة ٢ من المادة ١٢.
- ٤ - فيما يتعلق بالقرارات الأخرى، وإذا لم يتحقق توافق الآراء قبل انقضاء مهلة زمنية يحددها الرئيس، ينطبق الإجراء المبين أدناه:
(أ) اتخاذ القرارات المتعلقة بالمعايير التجارية وبتنفيذ القواعد المشار إليها في الفقرة ١ (ج) من المادة ٧ من هذا الاتفاق
كقاعدة عامة، لا تقدّم إلى مجلس الأعضاء لاعتمادها سوى القرارات التي تم التوصل بشأنها إلى توافق في الآراء على المستوى المناسب، حسب ما اشترطه المجلس الدولي للزيتون في نظامه الداخلي.

٥ - يجوز لأي عضو، بموجب إشعار خطي يوجّه إلى الأمانة التنفيذية قبل انعقاد أي دورة عادية أو استثنائية أو في خلال انعقادها، أن يأذن لعضو آخر بأن يمثّل مصالحه ويمارس حقه في المشاركة في القرارات التي يتخذها مجلس الأعضاء في تلك الدورة. ولا يجوز لعضو من الأعضاء أن يمثّل أكثر من عضو واحد آخر في أي دورة من دورات مجلس الأعضاء.

٦ - يجوز لأي طرف أو كيان ثالث لديه نية الانضمام إلى هذا الاتفاق و/أو اهتمام مباشر بأنشطة المجلس الدولي للزيتون، بمبادرة منه أو بناءً على دعوة من مجلس الأعضاء وبموافقة هذا الأخير المسبقة، أن يحضر بصفة مراقب في جميع أعمال دورة أو دورات معينة لمجلس الأعضاء أو في أجزاء منها.

٧ - ليست للمراقب صفة العضو؛ ولا يملك صلاحية اتخاذ القرارات ولا الحق في التصويت.

المادة ٩

النصاب المطلوب لعقد الدورات

١ - يتم التحقق من النصاب المطلوب لعقد أي دورة عادية أو استثنائية لمجلس الأعضاء مرة واحدة، في اليوم الذي تُفتتح فيه الدورة. ويكتمل النصاب بحضور أو تمثيل ما لا يقل عن ثلاثة أرباع مجموع الأعضاء، عملاً بالفقرة ٥ من المادة ٨.

٢ - وإذا لم يكتمل النصاب المشار إليه في الفقرة أعلاه عند افتتاح الجلسة العامة، يؤجّل الرئيس الدورة لمدة ٢٤ ساعة. ويكتمل النصاب المطلوب لافتتاح الدورة في الموعد الجديد الذي حدده الرئيس بحضور أو تمثيل ما لا يقل عن ثلثي مجموع الأعضاء.

٣ - العدد الفعلي للأعضاء المطلوب لاكتمال النصاب هو العدد الصحيح دون أجزاء عشرية الناجم عن تطبيق النسب المذكورة أعلاه على العدد الإجمالي للأعضاء.

(ز) لا يجوز للمدير التنفيذي ولا لكبار الموظفين والمستخدمين أن يلتمسوا أو يتلقوا تعليمات بشأن الواجبات المنوطة بهم بموجب هذا الاتفاق من أي عضو أو من أي سلطة خارجة عن المجلس الدولي للزيتون. وعليهم أن يمتنعوا عن أي عمل ينعكس سلباً على مركزهم كموظفين دوليين مسؤولين أمام مجلس الأعضاء وحده. وعلى الأعضاء أن يحترموا الطابع الدولي المحض لمسؤوليات المدير التنفيذي وكبار الموظفين والمستخدمين وأن يتفادوا التأثير عليهم في قيامهم بمسؤولياتهم.

الباب ٢

سير عمل مجلس الأعضاء

المادة ٨

دورات مجلس الأعضاء

١ - يجتمع مجلس الأعضاء في مقر المجلس الدولي للزيتون، ما لم يقرّ خلاف ذلك. وإذا قرر مجلس الأعضاء، بناءً على دعوة من أحد أعضائه، أن يجتمع في غير مقره، فإن ذلك العضو يتحمل ما يترتب على هذا في ميزانية المجلس الدولي للزيتون من نفقات تفوق النفقات التي تنجم عن عقد الدورة في المقر.

٢ - يعقد مجلس الأعضاء دورتين عاديتين في السنة.

٣ - يعقد مجلس الأعضاء في دورة استثنائية في أي وقت بناء على طلب من:

(أ) الرئيس؛

(ب) ثلاثة أعضاء، على الأقل.

٤ - يوجّه الإخطار بعقد أي دورة من الدورات قبل تاريخ انعقاد الجلسة الأولى بستين يوماً على الأقل في حالة الدورات العادية، ويفضّل أن يوجّه الإخطار قبل ثلاثين يوماً ولكن في خلال فترة لا تقل عن ٢١ يوماً من تاريخ الجلسة الأولى في حالة الدورات الاستثنائية. ويتحمل الأعضاء المعنيون نفقات الوفود التي تحضر دورة مجلس الأعضاء.

٤ - الأمانة التنفيذية

(أ) تكون للمجلس الدولي للزيتون أمانة تنفيذية تتألف من مدير تنفيذي وموظفين كبار وما يلزم من مستخدمين للقيام بالمهام الناشئة عن هذا الاتفاق. وتحدّد وظائف المدير التنفيذي وكبار الموظفين في النظام الداخلي الذي يبين، بشكل خاص، المهام المسندة إليهم؛

(ب) يُعطى الاعتبار الأول في توظيف موظفي الأمانة التنفيذية لضرورة ضمان أعلى مستويات الفاعلية والكفاءة والتراهمة. ويعيّن موظفو الأمانة التنفيذية، ولاسيما المدير التنفيذي وكبار الموظفين والموظفون الإداريون من المرتبة المتوسطة، على أساس مبدأ التناوب المناسب بين الأعضاء والتوازن الجغرافي؛

(ج) يعيّن مجلس الأعضاء المدير التنفيذي وكبار الموظفين لفترة أربع سنوات. ويجوز لمجلس الأعضاء، وفقاً لأحكام الفقرة ٤ (ب) من المادة ١٠، أن يقرر تجديد أو تمديد أي تعيين لفترة واحدة فقط أقصاها أربع سنوات؛

ويحدّد مجلس الأعضاء شروط تعيين موظفي الأمانة التنفيذية في ضوء شروط تعيين نظرائهم من موظفي المنظمات الحكومية الدولية المماثلة.

(د) يعين المدير التنفيذي الموظفين وفقاً للأحكام المبينة في هذا الاتفاق وفي النظام الأساسي للموظفين. ويكفل المدير التنفيذي التقيد في جميع التعيينات بالمبادئ المبينة في الفقرة ٤ (ب) من هذه المادة ويقدمُ تقريراً عن ذلك إلى لجنة الشؤون الإدارية والمالية؛

(هـ) يكون المدير التنفيذي كبير الموظفين الإداريين في المجلس الدولي للزيتون ويكون مسؤولاً أمام مجلس الأعضاء عن تأدية الواجبات المنوطة به في إدارة الاتفاق وسير العمل به. ويؤدي المدير التنفيذي واجباته ويتخذ قرارات الإدارة مع زملائه من كبار الموظفين وفقاً لأحكام النظام الداخلي؛

(و) لا يجوز للمدير التنفيذي ولا لكبار الموظفين وغيرهم من المستخدمين أن يمارسوا أي نشاط مربح في أي قطاع من قطاعات زراعة الزيتون وصناعة منتجات الزيتون المختلفة؛

(د) يعتمد مجلس الأعضاء وينشر تقريراً سنوياً عن أنشطته وعن سير العمل بهذا الاتفاق، إلى جانب ما يراه مفيداً وضرورياً من تقارير ودراسات ووثائق أخرى.

٢ - الرئيس ونائب الرئيس

(أ) يعين مجلس الأعضاء من بين وفود الأعضاء رئيساً ونائباً للرئيس لولاية مدتها سنة واحدة. وإذا كان الرئيس أو نائب الرئيس يتراأس أحد الوفود عند ترؤسه للجلسات، فإن عضواً آخر من أعضاء وفده يتولى ممارسة حقه في المشاركة في اتخاذ قرارات مجلس الأعضاء؛

(ب) دون المساس بالصلاحيات أو الوظائف المعهود بها إلى المدير التنفيذي في هذا الاتفاق أو وفقاً له، يتراأس الرئيس جلسات مجلس الأعضاء، ويدير المناقشات بغية تيسير عملية اتخاذ القرارات، ويمارس ما يتصل بذلك من مسؤوليات ووظائف أخرى مبينة في هذا الاتفاق و/أو محددة بشكل أكبر في النظام الداخلي؛

(ج) يكون الرئيس مسؤولاً أمام مجلس الأعضاء فيما يخص ممارسة وظائفه؛

(د) يحل نائب الرئيس محل الرئيس في حال غيابه، وتكون له نفس الصلاحيات الرئيس وعليه نفس واجباته عندما يسمّى ليحل محل الرئيس؛

(هـ) لا يتقاضى الرئيس ونائب الرئيس أي أجر. وفي حال غاب كل من الرئيس ونائب الرئيس بصورة مؤقتة، أو في حال غاب أحدهما أو كلاهما بصورة دائمة، يعين مجلس الأعضاء، من بين أعضاء الوفود، موظفين جديدين مؤقتين أو دائمين، حسب الاقتضاء.

٣ - لجنة الشؤون الإدارية والمالية، وغيرها من اللجان واللجان الفرعية

لتسهيل عمل مجلس الأعضاء، يُمنح المجلس صلاحيات إنشاء ما يراه مفيداً من لجان أخرى ولجان فرعية، بالإضافة إلى لجنة الشؤون الإدارية والمالية المشار إليها في المادة ١٣ من هذا الاتفاق، وذلك لمساعدته في ممارسة وظائفه بموجب هذا الاتفاق.

المادة ٧
صلاحيات الأجهزة ووظائفها

١ - مجلس الأعضاء

(أ) يتألف مجلس الأعضاء من مندوب واحد لكل عضو. كما أن لكل عضو أن يعين لمندوبه نائباً أو أكثر ومستشاراً أو أكثر؛

ومجلس الأعضاء هو أعلى سلطة في المجلس الدولي للزيتون وجهاز اتخاذ القرارات فيه، ويمارس كل ما يلزم من صلاحيات أو وظائف لتحقيق أهداف هذا الاتفاق.

(ب) يكون المجلس مسؤولاً عن تطبيق أحكام هذا الاتفاق. ويتخذ المجلس أي قرار ويعتمد أي توصية توجيهاً لهذا الغرض، ما لم تكن الصلاحيات أو الوظائف المعنية مسندة صراحةً إلى المدير التنفيذي؛

ويستمر تطبيق أي قرار أو توصية اعتمداً وفقاً للاتفاق الدولي السابق لهذا الاتفاق وكانا ساريين عند دخول هذا الاتفاق حيز النفاذ، ما لم يكونا متعارضين مع هذا الاتفاق أو ما لم يبطلهما مجلس الأعضاء؛

(ج) لتنفيذ هذا الاتفاق، يعتمد مجلس الأعضاء، وفقاً لأحكام هذا الاتفاق،

'١' نظاماً داخلياً؛

'٢' نظاماً مالياً؛

'٣' نظاماً أساسياً للموظفين يراعي الأنظمة المطبقة على موظفي المنظمات الحكومية الدولية المماثلة؛

'٤' هيكلًا تنظيمياً وتوصيفاً للوظائف؛

'٥' غير ذلك من الإجراءات اللازمة لسير عمل المجلس الدولي للزيتون.

حكومية دولية تضطلع بمسؤوليات مشابهة في مجال التفاوض على اتفاقات دولية وتوقيع هذه الاتفاقات وإبرامها وتصديقها وتنفيذها، ولا سيما اتفاقات السلع الأساسية.

المادة ٥

الامتيازات والحصانات

١ - للمجلس الدولي للزيتون شخصية قانونية وله، بصفة خاصة، أهلية التعاقد على الممتلكات المنقولة وغير المنقولة وحيازتها والتصرف فيها، وإقامة الدعاوى أمام القضاء. وليس من صلاحياته اقتراض الأموال.

٢ - ينظم اتفاق المقر الذي يُعقد بين الحكومة المضيفة والمجلس الدولي للزيتون وضع المجلس الدولي للزيتون ومديره التنفيذي وكبار موظفيه ومستخدميه ووضع الخبراء و مندوبي الأعضاء الموجودين في أراضي الحكومة المضيفة لأداء وظائفهم، كما ينظم امتيازات وحصانات كل منهم.

٣ - تعفي حكومة الدولة التي يقع فيها مقر المجلس الدولي للزيتون الرواتب التي يصرفها المجلس لموظفيه وكذلك موجودات المجلس وإيراداته وممتلكاته الأخرى من الضرائب، في حدود ما يسمح به تشريع تلك الدولة.

٤ - للمجلس الدولي للزيتون أن يبرم مع عضو أو أكثر اتفاقات بخصوص ما قد يستلزمه حسن تطبيق هذا الاتفاق من امتيازات وحصانات.

المادة ٦

تكوين المجلس الدولي للزيتون

١ - يتألف المجلس الدولي للزيتون من جميع أعضاء المجلس الدولي للزيتون.

٢ - يعين كل عضو من يمثله في المجلس الدولي للزيتون.

الفصل الثالث

الأحكام المؤسسية

الباب ١

الإنشاء والأجهزة والوظائف والامتيازات والحصانات

المادة ٣

هيكل المجلس الدولي للزيتون ومقره الرئيس

١ - يؤدي المجلس الدولي للزيتون وظائفه بواسطة الأجهزة التالية:

(أ) مجلس الأعضاء؛

(ب) الرئيس ونائب الرئيس؛

(ج) لجنة الشؤون الإدارية والمالية، وغيرها من اللجان واللجان الفرعية؛

(د) الأمانة التنفيذية.

٢ - يكون المقر الرئيس للمجلس الدولي للزيتون في مدريد، إسبانيا، طوال مدة هذا الاتفاق، ما لم يقرر مجلس الأعضاء خلاف ذلك.

المادة ٤

الأعضاء في المجلس الدولي للزيتون

١ - كل طرف متعاقد ينضم إلى الاتفاق يكون عضواً في المجلس الدولي للزيتون ما دام قد قبل التقييد بهذا الاتفاق.

٢ - يساهم كل عضو في بلوغ الأهداف المشار إليها في المادة ١ من هذا الاتفاق.

٣ - يفسر مصطلح "الحكومة" بالمعنى المقصود في هذا الاتفاق على أنه يشمل ممثل أي دولة أو مراقب دائم لدى الجمعية العامة للأمم المتحدة والاتحاد الأوروبي وأي منظمة

البكر الوقاد، وزيت الزيتون المكرر، وزيت الزيتون المكون من زيت زيتون مكرر وزيت زيتون بكر.

٦ - يُقصد بعبارة "زيت ثقل الزيتون" الزيت المستخلص بمعالجة ثقل الزيتون بالمذيبات أو بطرق معالجة فيزيائية أخرى، ولا تُقصد بها الزيوت المستخلصة بعمليات إعادة الأسترة ولا أيُّ خليطٍ بزيوت من أنواع أخرى. وتشمل العبارة التسميات التالية: زيت ثقل الزيتون الخام، وزيت ثقل الزيتون المكرر، وزيت ثقل الزيتون المكون من زيت ثقل زيتون مكرر وزيتون بكر.

٧ - يُقصد بعبارة "زيتون المائدة" المنتج المحضر من الثمار السليمة لأصنافٍ من شجرة الزيتون المزروعة المختارة لإنتاجها أنواعاً من الزيتون تصلح بشكل خاص للحفظ وتعالج أو تجهز بطريقة مناسبة وتُعرض للتجارة والاستهلاك النهائي.

٨ - يُقصد بعبارة "منتجات الزيتون" جميع منتجات الزيتون الصالحة للأكل، وبصفة خاصة زيوت الزيتون وزيتون ثقل الزيتون وزيتون المائدة.

٩ - يُقصد بعبارة "منتجات الزيتون الجانبية"، بصفة خاصة، المنتجات الناشئة عن تقليم شجر الزيتون وصناعة منتجات الزيتون والمنتجات الناشئة عن استخدامات بديلة لمنتجات هذا القطاع.

١٠ - يُقصد بعبارة "سنة موسم الزيتون" الفترة الممتدة من ١٠ أيلول/سبتمبر من السنة إلى ٣١ آب/أغسطس من السنة التالية بالنسبة إلى زيتون المائدة والفترة الممتدة من ١ تشرين الأول/أكتوبر من السنة إلى ٣٠ أيلول/سبتمبر من السنة التالية بالنسبة إلى زيت الزيتون. وفيما يتعلق بنصف الكرة الجنوبي، تطابق هذه الفترة السنة التقويمية بالنسبة إلى زيتون المائدة وزيت الزيتون.

١١ - يُقصد بعبارة "المعايير التجارية" المعايير التي يعتمدها المجلس الدولي للزيتون بواسطة مجلس الأعضاء فيه والتي تنطبق على زيوت الزيتون وزيتون ثقل الزيتون وزيتون المائدة.

- بحث التوازنات العالمية فيما يخص زيت الزيتون وزيوت ثفل الزيتون وزيتون المائدة، وإجراء دراسات في هذا الشأن واقتراح التدابير المناسبة؛
- نشر بيانات وتحليلات اقتصادية عن زيت الزيتون وزيتون المائدة وتزويد الأعضاء بالمؤشرات اللازمة للمساهمة في سلاسة عمل أسواق منتجات الزيتون؛
- نشر واستخدام نتائج برامج البحث والتطوير المرتبطة بزراعة الزيتون ودراسة إمكانية تطبيقها في مجال زيادة كفاءة الإنتاج.

الفصل الثاني

التعاريف

المادة ٢

التعاريف لأغراض هذا الاتفاق

- ١ - يُقصد بعبارة "المجلس الدولي للزيتون" المنظمة الدولية المشار إليها في الفقرة ١ من المادة ٣ والمنشأة بغرض تطبيق أحكام هذا الاتفاق.
- ٢ - يُقصد بعبارة "مجلس الأعضاء" جهاز اتخاذ القرارات في المجلس الدولي للزيتون.
- ٣ - يُقصد بعبارة "الطرف المتعاقد" الجهة التي قبلت التقييد بهذا الاتفاق، سواء أكانت دولة، أم مراقباً دائماً لدى الجمعية العامة للأمم المتحدة أو الاتحاد الأوروبي، أو منظمة حكومية دولية بالمعنى المقصود في الفقرة ٣ من المادة ٤.
- ٤ - يُقصد بمصطلح "العضو" طرف متعاقد على النحو المعرف أعلاه.
- ٥ - يُقصد بعبارة "زيت الزيتون" الزيت المستخلص من ثمرة شجرة الزيتون (*Olea europaea L.*) وحدها، ولا يُقصد بها الزيت المستخلص باستخدام المذيبات أو بعمليات إعادة الأستر، ولا أي خليط بزيوت من أنواع أخرى. وتشمل العبارة التسميات التالية: زيت الزيتون البكر الممتاز، وزيت الزيتون البكر، وزيت الزيتون البكر العادي، وزيت الزيتون

٢ - في مجال زراعة الزيتون وتكنولوجيا زيت الزيتون والتعاون التقني

- تعزيز التعاون التقني والبحوث والتطوير في قطاع الزيتون عن طريق تشجيع التعاون بين الهيئات و/أو الكيانات العامة أو الخاصة، الوطنية أو الدولية؛
- القيام بأنشطة تهدف إلى تحديد المصادر الجينية لأشجار الزيتون وإلى صونها والاستفادة منها؛
- دراسة التفاعل بين زراعة الزيتون والبيئة، وخاصة بغية تعزيز الحفاظ على البيئة والإنتاج المستدام، وضمان تنمية القطاع تنمية متكاملة ومستدامة؛
- تعزيز نقل التكنولوجيا من خلال القيام بأنشطة تدريب في الميادين المرتبطة بقطاع الزيتون عن طريق تنظيم أنشطة دولية وإقليمية ووطنية؛
- تعزيز حماية العلامات الجغرافية لمنتجات الزيتون امتثالاً للاتفاقات الدولية ذات الصلة التي قد يكون العضو طرفاً فيها؛
- تشجيع تبادل المعلومات والخبرات في مجال الصحة النباتية فيما يتعلق بزراعة الزيتون.

٣ - في مجال ترويج منتجات الزيتون، ونشر المعلومات، واقتصاد الزيتون

- تعزيز دور المجلس الدولي للزيتون كمركز عالمي للتوثيق والمعلومات بشأن شجرة الزيتون ومنتجاتها وكملتقى لجميع العاملين في القطاع؛
- التشجيع على استهلاك منتجات الزيتون، وتوسيع التجارة الدولية في زيت الزيتون وزيتون المائدة والمعلومات المتعلقة بالمعايير التجارية للمجلس الدولي للزيتون؛
- دعم الأنشطة الدولية والإقليمية التي تشجع نشر المعلومات العلمية النوعية عن الخصائص التغذوية والصحية وغيرها من خصائص زيت الزيتون وزيتون المائدة بغية تحسين إعلام المستهلك؛

الفصل الأول

الأهداف العامة

المادة ١

أهداف الاتفاق

١ - في مجال توحيد المعايير والبحوث

- السعي إلى تحقيق التماثل في التشريعات الوطنية والدولية المتعلقة بالخصائص الفيزيائية - الكيميائية والمذاقية لزيتون الزيتون وزيتون ثقل الزيتون وزيتون المائدة بغية الحيلولة دون نشوء أي عقبات أمام التجارة؛
- القيام بأنشطة في مجال الاختبارات الفيزيائية - الكيميائية والمذاقية لتحسين المعرفة بتركيب منتجات الزيتون وخصائص جودتها، بغية تعزيز المعايير الدولية والتمكن مما يلي:
- مراقبة جودة المنتجات؛
- مزاولة التجارة الدولية وتنميتها؛
- حماية حقوق المستهلك؛
- منع الممارسات الاحتيالية والمضللة والغش؛
- تقوية دور المجلس الدولي للزيتون كمحفل امتياز للوسط العلمي الدولي في مجال الزيتون وزيت الزيتون؛
- تنسيق الدراسات والبحوث المتعلقة بالخصائص التغذوية وغيرها من الخصائص الأصلية لزيت الزيتون وزيتون المائدة؛
- تسهيل تبادل المعلومات عن تدفقات التجارة الدولية.

الاتفاق الدولي لزيت الزيتون وزيتون المائدة
لعام ٢٠١٥



الأمم المتحدة
٢٠١٥

I hereby certify that the foregoing text is a true copy of the International Agreement on Olive Oil and Table Olives, 2015, adopted on 9 October 2015 at the United Nations Conference for the Negotiation of a Successor Agreement to the International Agreement on Olive Oil and Table Olives, 2005 held in Geneva from 5 to 9 October 2015, the original of which is deposited with the Secretary-General of the United Nations.

Je certifie que le texte qui précède est une copie conforme de l'Accord international de 2015 sur l'huile d'olive et les olives de table adopté le 9 octobre 2015 à la Conférence des Nations Unies pour la négociation d'un accord destiné à succéder à l'Accord international de 2005 sur l'huile d'olive et les olives de table qui a eu lieu du 5 au 9 octobre 2015, et dont l'original est déposé auprès du Secrétaire général de l'Organisation des Nations Unies.

For the Secretary-General,
Under-Secretary-General
for Legal Affairs and
United Nations Legal Counsel

Pour le Secrétaire général,
Le Secrétaire général adjoint
aux affaires juridiques et
Conseiller juridique des Nations Unies



Miguel de Serpa Soares

United Nations
New York, 14 December 2015

Organisation des Nations Unies
New York, le 14 décembre 2015

Certified true copy (XIX-49)
Copie certifiée conforme (XIX-49)
December/Décembre 2015